

 <small>सत्यमेव जयते</small>	GOVERNMENT OF INDIA	
	OFFICE OF THE PR. COMMISSIONER OF INCOME TAX-1, PUNE	
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No.PN/PCIT-1/Residue/Jurisdiction/120/2020-21/ 501

Date: 31.08.2020

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2017(ITA.I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014; subsequent order of the Principal Chief Commissioner of Income-tax (CCA), Pune, dated 14.11.2014 vide F. No. PN/CC/Admn./C&A/2014-15/5366, 5368 & 5370 allocating Ranges including Special Ranges under the jurisdiction of Pr. CIT-1, Pune, I, the Principal Commissioner of Income-tax-1, Pune, having been authorized so, vide notification no. 62 S.O.2755 (E) dated 13th August, 2020 of ITA-I, subsequent orders of the Principal Chief Commissioner of Income tax, Pune dated 28/08/2020, Order No. 1/100 of 2020 F. No. PN/Pr.CC/EST/C&A/ReAC/100/2020/1184 and Order No. 2/100 of 2020 F.No. PN/Pr.CC/EST/C&R/Faceless Assessment/2020-21/1185 hereby in continuation to order of the CIT-1, Pune dated 15/11/2014 vide F.No. PN/CIT-1/HQ/Jurisdiction/2014-15/2741 and office order dated 01-10-2019 Vide F.No. KOP/Pr.CIT/HQ-I(1)/JURIS/(REVISED)/2019-20/1728, make the following amendments, new entry at Sl. No. (1) to (5) of Columns (1) with the number and words as per Schedule below is inserted.

This order shall come into force w.e.f. 13/08/2020.

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(Satinder Singh Rana)
Pr. Commissioner of Income Tax-1,
Pune.

Copy for information to:

1. The Pr. CCIT, Pune.
2. The CCIT, Pune, The CCIT(ReAC), Thane and The CCIT(ReAC), Nashik
3. The Director General of Income-tax (Inv.), Pune.
4. Pr. CIT- 2, 3 & 4 Pune, Pr. CIT-1, Thane, Pr. CIT-1, Nashik
5. All CIT(A), DIT(Inv.), CIT(Exemp.), CIT(IT&TP), CIT(Audit),CIT(CO), CIT(ITAT)-I & II and CIT(TDS), Pune.
6. The Addl./Jt. Commissioner of Income-tax, Range-1, Range, Kolhapur & Range, Sangli.
7. All AOs & TRO under the charge of Pr.CIT-1, Pune.
8. The PRO, Pune
9. Notice Board of Pratyakshakar Bhawan, Akurdi, Aayakar Bhawan, Sadhu Vaswani, Pune, Income-tax Office, PMT Bldg, Pune, Praptikar Sadan, Karve Road, Pune & B.O. Bhavan, Pune, Income Tax offices at Kolhapur/ Ichalkaranji/ Ratnagiri/ Sindhudurg (Kudal)/Sangli.


(Ashish Kumar Srivastava)
Income Tax Officer(HQ)

For Pr. Commissioner of Income Tax-1, Pune

SCHEDULE

(1)	Designation of Income-tax Authorities	Headquarters	Territorial Areas	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
1	Addl./Jt. Commissioner of Income Tax, Range-1, Pune	Pune	<p>In the state of Maharashtra,</p> <p>(a) District of Pune other than areas (i) which is falling within the following PINCODES: 411012 411017 411018 411019 411026 411027 411031 411033 411034 411035 411039 411044 411057, or within the municipal limits of Pimpri Chinchwad Municipal Corporation,</p> <p>(ii) Within the limits of Dehu contonment,</p> <p>(iii) within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka</p>	<p>(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (a) of Column (4);</p> <p>(b) Persons being individuals referred to in item (b) of column (6);</p> <p>(c) Persons other than companies and cooperative societies deriving income from business or profession and whose principle place of business or profession within the area mentioned in item (a) of column(4)</p>	<p>(a) All of persons referred to in corresponding entries in item (a) of column (5) being companies whose names begin with the Alphabet "A" or "B" or "C" or "D" or "E" or "F" or "G" or "H" or "I";</p> <p>(b) All cases of Individuals being Managing Director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above;</p> <p>(c) All the persons referred to in corresponding entry in item (c) of column(5) whose principal source of income is from legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy or interior decoration or any other profession as is notified by the Board in Official Gazette under sub-section (1) of section 44AA of Income-tax Act, 1961;</p> <p>(d) All the persons referred to in corresponding entry in item (c) of column (5) being insurance agents,</p>

			<p>(b) District of Pune</p>	<p>(d) Persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column(4); (e) Persons being individuals deriving income from sources other than income from business or profession and residing outside the territorial area mentioned in item (b) of column (4), and who were residing, at the time of departure from the taxable territory, in area mentioned in item (b) of column (4);</p>	<p>(e) All cases of persons referred to corresponding entry in item (d) of column (5) whose principle source of income is from "Salary" and who are employees of Defence Services, under audit control of CDA(O) other than employees attached to the military accounts department; (f) All cases of persons referred to in corresponding entry in item (e) of column (5), whose principal source of income is from salary, and who are employees of defence services, residing presently outside the taxable territories, who at the time of departure from the taxable territory were under Audit control of CDA(O) and who are not under the audit control of any other audit officer in respect of accounting period during which they were defence services employees;</p>
			<p>(c) District of Ahmednagar</p>	<p>(f) Persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column (4) (g) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in Column(4); (h) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of</p>	<p>(g) All cases of persons referred to in corresponding entries in item (f), (g) and (h) of column 5; (h) All cases of Individuals being Managing Director or Manager or Secretary in the companies referred to in corresponding entry in item (h) of column (5).</p>

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				business in the area mentioned in Column (4) (i) Persons being individuals referred to in item (h) of column (6)	
2	Addl./Jt. Commissioner of Income Tax, Range, Kolhapur	Kolhapur	In the state of Maharashtra, (a) District of Kolhapur, (b) District of Sindhudurg and (c) District of Ratnagiri.	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial areas mentioned in Column(4); (b) Persons other than companies deriving income from business or profession and residing within the territorial areas mentioned in Column(4); (c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in Column (4); (d) Persons being individuals referred to in item (b) of column (6).	(a) All cases of persons referred to in corresponding entries in item (a), (b) and (c) of column 5; (b) All cases of Individuals being Managing Director or Manager or Secretary in the companies referred to in corresponding entry in item (c) of column (5).
3	Addl./Jt. Commissioner of Income Tax, Range, Sangli	Sangli	In the state of Maharashtra, (a) District of Sangli	(a) Persons other than companies deriving income from source other than income from business or profession and residing within the territorial areas mentioned in Column(4); (b) Persons other than companies deriving income from business or profession and residing within the territorial areas mentioned in Column(4); (c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in Column (4); (d) Persons being individuals referred to in item (b) of column (6).	(a) All cases of persons referred to in corresponding entries in item (a), (b) and (c) of column 5; (b) All cases of Individuals being Managing Director or Manager or Secretary in the companies referred to in corresponding entry in item (c) of column (5).
4	Addl./Jt.CIT, Special Range,	Kolhapur	NA	NA	NA

5	Tax Recovery Officer-1, Pune	PCIT-1, Pune	<p>In the state of Maharashtra District of Pune areas other than Area</p> <p>(a) within the district of Pune which is falling within following Pin Codes: 411012, 411017, 411018, 411019, 411026, 411027, 411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or within the municipal limits of PCMC:</p> <p>(b) Within the limits of Dehu Cantonment</p> <p>(c) Within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka</p> <p>(d) District of Ahmednagar</p> <p>(e) District of Kolhapur, Sangli, Ratnagiri and Sindhudurg</p>	Persons falling in the jurisdiction of Principal Commissioner/ Commissioner of Income tax-1, Pune	All cases of persons referred in column (5)
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GOVERNMENT OF INDIA

OFFICE OF THE ADDL. COMMISSIONER OF INCOME TAX, RANGE 1, PUNE

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Road, Swargate, Pune -411037

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pune.addlci1@incometax.gov.in

No.PN/AddlCIT-1/Residue/Jurisdiction/120/2020-21/183 (9)

Date: 25.09.2020

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2017(ITA-I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014; subsequent order of the Principal Chief Commissioner of Income-tax (CCA), Pune, dated 14.11.2014 vide F. No. PN/CC/Admn./C&A/2014-15/5366, 5368 & 5370 allocating Ranges including Special Ranges under the jurisdiction of Pr. CIT-1, Pune and subsequent order of the CIT-1, Pune dated 15/11/2014 vide F.No. PN/CIT-1/HQ/Jurisdiction/2014-15/2741 and order passed by then Range head-1, Pune dated 15/11/2014, I, the Additional Commissioner of Income-tax, Range- 1, Pune, having been authorized so, vide notification no. 62 S.O.2755 (E) dated 13th August, 2020 of ITA-I, subsequent orders of the Principal Chief Commissioner of Income tax, Pune dated 28/08/2020, Order No. 1/100 of 2020 F. No. PN/Pr.CC/EST/C&A/ReAC/100/2020/1184 and Order No. 2/100 of 2020 F.No. PN/Pr.CC/EST/C&R/Faceless Assessment/2020-21/1185 and the Pr. Commissioner of Income tax, Pune's No.PN/PCIT-1/Residue/Jurisdiction/120/2020-21/501 dated 31.08.2020, and in supersession of all earlier orders passed by the Addl CIT, Range-1, Pune make the following amendments, new entry at Sl. No. (1) to (8) of Columns (1) with the number and words as per Schedule below is substituted.

This order shall come into force w.e.f. 13/08/2020.



(Prashant Gadekar)

Addl. Commissioner of Income Tax,
Range-1, Pune.

Copy for information to:

1. The Pr. CCIT, Pune.
2. The CCIT, Pune, The CCIT(ReAC), Thane and The CCIT(ReAC), Nashik
3. The Director General of Income-tax (Inv.), Pune.
4. Pr. CIT- 2, 3 & 4 Pune, Pr. CIT-1, Thane, Pr. CIT-1, Nashik
5. All CIT(A), DIT(Inv.), CIT(Exemp.), CIT(IT&TP), CIT(Audit), CIT(CO), CIT(ITAT)-1 & II and CIT(TDS), Pune.
6. The Addl./Jt. Commissioner of Income-tax, Range- Kolhapur & Range-Sangli.
7. All AOs & TRO under the charge of Pr.CIT-1, Pune.
8. The PRO, Pune
9. Notice Board of Pratyakshakar Bhawan, Akurdi, Aayakar Bhawan, Sadhu Vaswani, Pune, Income-tax Office, PMT Bldg, Pune, Praptikar Sadan, Karve Road, Pune & B.O. Bhavan, Pune, Income Tax offices at Ahmednagar.


Addl. Commissioner of Income Tax,
Range-1, Pune.

SCHEDULE

Sr. No.	Designation of Income-tax Authorities	Headquarters	Territorial Areas	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
Dy/ Asstt Commissioner Of Income Tax, Circle- 1(1), Pune					
1	Dy/ Asstt. Commissioner of Income Tax, Circle- 1(1), Pune	Pune	In the state of Maharashtra, (a) District of Pune other than areas (i) which is falling within the following PINCODES: 411012 411017 411018 411019 411026 411027 411031 411033 411034 411035 411039 411044 411057, or within the municipal limits of Pimpri Chinchwad Municipal Corporation, (ii) Within the limits of Dehu contonment, (iii) within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka	(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (a) of Column (4); (b) Persons being individuals referred to in item (b) of column (6); (c) Persons other than companies and cooperative societies deriving income from business or profession and whose principle place of business or profession within the area mentioned in item (a) of column(4)	(a) All of persons referred to in corresponding entries in item (a) of column (5) being companies whose names begin with the Alphabet "A" or "B" or "C" or "D" or "E" or "F" or "G" or "H" or "I"; (b) All cases of Individuals being Managing Director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above; (c) All the persons referred to in corresponding entry in item (c) of column(5) whose principal source of income is from legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy or interior decoration or any other profession as is notified by the Board in Official Gazette under sub-section (1) of section 44AA of Income-tax Act, 1961; (d) All the persons referred to in corresponding entry in item (c) of column (5) being insurance agents;

			(b) District of Pune	(d) Persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column(4); (e) Persons being individuals deriving income from sources other than income from business or profession and residing outside the territorial area mentioned in item (b) of column (4), and who were residing, at the time of departure from the taxable territory, in area mentioned in item (b) of column (4);	(e) All cases of persons referred to in corresponding entry in item (d) of column (5) whose principle source of income is from "Salary" and who are employees of Defence Services, under audit control of CDA(O) other than employees attached to the military accounts department being officers of the rank of Major General and above; (f) All cases of persons referred to in corresponding entry in item (e) of column (5), whose principal source of income is from salary, and who are employees of defence services, residing presently outside the taxable territories, who at the time of departure from the taxable territory were under Audit control of CDA(O) and who are not under the audit control of any other audit officer in respect of accounting period during which they were defence services employees, being officers of the rank of Major General and above;
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ITO Wd 1 (1), Pune

Sr. No.	Designation of income tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
2.	Income tax officer, Ward-1(1), Pune	Pune, Maharashtra	(a) In the state of Maharashtra - District of Pune other than areas (i) which is falling within the	(a) Persons being companies registered under the Companies Act,2013, or under the Companies Act 1956 and having its registered office or having its	(a) All cases of persons referred to in corresponding entries in item (a) of column(5) being companies whose names begin with the alphabet "A" , "B" , "C" ,

		<p>following PINCODES: 411012 411017 411018 411019 411026 411027 411031 411033 411034 411035 411039 411044 411057, or within the municipal limits of Pimpri Chinchwad Municipal Corporation, (ii) Within the limits of Dehu contonment, (iii) within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka</p>	<p>principal place of business in the area mentioned in column 4(a) ; (b) Persons being individuals referred to in item (a) of column (6).</p>	<p>"D" "E" , "F" or "G"; (b) All cases of individuals being managing director or director or secretary in the companies referred to in corresponding entry in item (a) above.</p>
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ITO Wd 11 (1), Pune

Sr. No.	Designation of income tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
3	Income tax officer, WD-11(1), Pune	Pune, Maharashtra	<p>In the state of Maharashtra - (a) District of Pune other than areas (i) which is falling within the following PINCODES: 411012 411017 411018 411019 411026 411027 411031 411033 411034 411035</p>	<p>(a) Persons being companies registered under the Companies Act, 2013, or under the Companies Act 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4); (b) Persons being individuals referred to in item (b) of column</p>	<p>(a) All case of persons referred to in corresponding entries in item (a) of column(5) being companies whose names begin with the alphabet "H" or "I"; (b) All cases of individuals being managing director or director or manager or director or secretary in the companies referred to in corresponding entry in item (a) above;</p>

			<p>411039 411044 411057, or within the municipal limits of Pimpri Chinchwad Municipal Corporation,</p> <p>(ii) Within the limits of Dehu contonment,</p> <p>(iii) within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka</p>	(6);	
			<p>(b) District of Pune, other than areas (i) which is falling within the following PINCODES: 411012 411017 411018 411019 411026 411027 411031 411033 411034 411035 411039 411044 411057, or within the municipal limits of Pimpri Chinchwad Municipal Corporation,</p> <p>(ii) Within the limits of Dehu contonment,</p> <p>(iii) within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka</p>	<p>(c) Persons other than companies and cooperative societies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column (4);</p>	<p>(c) All cases of persons being individuals referred to in corresponding entry in item (c) of column (5) whose principal source of income is from legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy or interior decoration or any other profession as is notified by the Board in the Official Gazette under sub-section (1) of section 44 AA of the Income-tax Act,1961;</p> <p>(d) All cases of persons other than individuals referred to in corresponding entry in item (c) of column (5) whose principal source of income is from legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy or interior decoration or any other profession as is notified by the Board in</p>



			and Junnar Taluka		the Official Gazette under sub-section (1) of section 44 AA of the Income-tax Act, 1961.
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ITO Wd 11 (3), Pune

Sr. No.	Designation of income tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
4.	Income tax officer, WD-11(3), Pune	Pune, Maharashtra	In the state of Maharashtra - District of Pune	<p>(a) Persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column (4);</p> <p>(b) Persons being individuals deriving income from sources other than income from business or profession and residing outside the territorial area mentioned in column (4), and who were residing, at the time of departure from the taxable territory in area mentioned in column (4).</p>	<p>(a) All cases of persons referred to in corresponding entry in item (a) of column (5) whose principal source of income is from "salary" and who are employees of Defence services, under audit control of CDA (O) other than employees attached to the military accounts department of the rank Brigadier or Colonel;</p> <p>(b) All cases of persons referred to in corresponding entry in item (b) of column (5), whose principal source of income is from salary, and who are employees of defence services, residing presently outside the taxable territories, who at the time of departure from the taxable territory were under Audit control of CDA (O) and who are not under the audit control of any other audit officer, and of the rank Brigadier or Colonel.</p>

ITO Wd 11 (4), Pune

Sr. No.	Designation of income tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases

5	Income tax officer, WD-11(4), Pune	Pune, Maharashtra	In the state of Maharashtra - District of Pune	<p>(a) Persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column (4);</p> <p>(b) Persons being individuals deriving income from sources other than income from business or profession and residing outside the territorial area mentioned in column (4), and who were residing, at the time of departure from the taxable territory in area mentioned in column (4).</p>	<p>(a) All cases of persons referred to in corresponding entry in item (a) of column (5) whose principal source of income is from "salary" and who are employees of Defence services, under audit control of CDA (O) other than employees attached to the military accounts department, of the rank Lieutenant or Captain or Major or Lieutenant Colonel;</p> <p>(b) All cases of persons referred to in corresponding entry in item (b) of column (5), whose principal source of income is from salary, and who are employees of defence services, residing presently outside the taxable territories, who at the time of departure from the taxable territory were under Audit control of CDA (O) and who are not under the audit control of any other audit officer, and of the rank Lieutenant or Captain or Major or Lieutenant Colonel.</p>
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ITO WD 11(5), Pune

Sr. No.	Designation of income tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
6	Income tax officer, WD-11(5), Pune	Pune, Maharashtra	<p>In the state of Maharashtra -</p> <p>(a) District of Pune other than areas (i) which is falling within the following</p>	Person other than companies and cooperative societies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in	(a) All cases of persons referred to in corresponding entry in column (5) whose principal source of income is from legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy or interior decoration or any other

			PINCODES: 411012 411017 411018 411019 411026 411027 411031 411033 411034 411035 411039 411044 411057, or within the municipal limits of Pimpri Chinchwad Municipal Corporation, (ii) Within the limits of Dehu contonment, (iii) within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka	column (4):	profession as is notified by the Board in the Official Gazette under sub-section (1) of section 44 AA of the Income-tax Act,1961, which have not been assessed to tax earlier. (b) All cases of persons referred to in corresponding entry in column (5) being insurance agents, which have not been assessed to tax earlier.
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ITO Wd 1, Ahmednagar

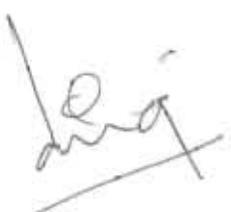
Sr. No.	Designation of income tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
7.	Income tax officer, WD-1, Ahmednagar	Ahmednagar, Maharashtra	In the State of Maharashtra a) District of Ahmednagar;	(a) Persons referred to in item (a) of column (6) being companies registered under the Company's Act, 2013, or under the Companies Act 1956 and having registered office in the territorial area mentioned in item (a) of column (4);	(a) All cases of persons referred to in corresponding entries in item (a) of column(5) being companies whose names begin with the alphabet "A" or "B" or "C" or "D" or "E" or "F"; (b) All the cases of individual being a managing director, or a director or a manager or a secretary in the companies referred to in item (a) of column (6)

				(b) Persons being an individual referred to in item (b) of column (6);	above;
		<p>b) Areas falling within the territorial jurisdiction of -</p> <p>i) Ahmednagar Taluka</p> <p>ii) Kopergaon Taluka</p> <p>iii) Rahata Taluka</p>	<p>(c) Persons referred to in item (c) of column (6) being other than companies deriving income from business or profession and whose principal place of business is within the territorial area mentioned in item (b) of column (4);</p> <p>d) Persons referred to in item (c) of column (6) being other than companies deriving income from source other than income from business or profession and residing within the territorial area mentioned in item (b) of column (4).</p>	<p>(c) All cases of persons being individuals referred to in item (c) and (d) of column 5, other than those deriving income from "salary" whose surname begin with alphabets "A" to "M";</p> <p>(d) All cases of persons other than individuals referred to in item (c) and (d) of column 5, whose name begin with alphabets "A" to "M".</p>	
				(e) All cases falling within the jurisdiction of erstwhile circle Ahmednagar as detailed in order u/s 120 passed by order of the Principal Chief Commissioner of Income-tax (CCA), Pune, dated 14.11.2014 vide F. No. PN/CC/Admn./C&A/2014-15/5366, 5368 & 5370 allocating Ranges under the jurisdiction of	(e) All cases falling within the jurisdiction of erstwhile circle Ahmednagar as detailed in order u/s 120 passed by order of the Principal Chief Commissioner of Income-tax (CCA), Pune, dated 14.11.2014 vide F. No. PN/CC/Admn./C&A/2014-15/5366, 5368 & 5370 allocating Ranges under the jurisdiction of Pr. CIT-1, Pune and subsequent order of the CIT-1, Pune dated 15/11/2014 vide F.No. PN/CIT-

				Pr. CIT-1, Pune and subsequent order of the CIT-1, Pune dated 15/11/2014 vide F.No. PN/CIT-1/HQ/Jurisdiction/2014-15/2741and order passed by then Range head Ahmednagar, Pune dated 15/11/2014.	1/HQ/Jurisdiction/2014-15/2741and order passed by then Range head Ahmednagar, Pune dated 15/11/2014.
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ITO Wd 2, Ahmednagar

Sr. No.	Designation of income tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
8.	Income tax officer, WD-2, Ahmednagar	Ahmednagar, Maharashtra	In the State of Maharashtra a) District of Ahmednagar;	(a) Persons referred to in item (a) of column (6) being companies registered under the Company's Act, 2013, or under the Companies Act 1956 and having registered office in the territorial area mentioned in item (a) of column (4); (b) Persons being an individual referred to in item (b) of column (6);	(a) All cases of persons referred to in corresponding entries in item (a) of column(5) being companies whose names begin with the alphabet "G" or "H" or "I" or "J" or "K" or "L" or "M" or "N" or "O" or "P" or "Q" or "R" or "S" or "T" or "U" or "V" or "w" or "X" or "Y" or "Z"; (b) All the cases of individual being a managing director, or a director or a manager or a secretary in the companies referred to in item (a) of column (6) above;
			b) Areas falling within the territorial jurisdiction of - i) Akole Taluka ii) Parner Taluka	(c) Persons referred to in item (c) of column (6) being other than companies deriving income from business or profession and whose principal place of business is within the territorial area mentioned in item (b) of	(c) All cases of persons being individuals referred to in item (c) and (d) of column 5, other than those deriving income from "salary"; (d) All cases of persons other than individuals referred to in item (c) and (d)

		<p>iii) Pathardi Taluka</p> <p>iv) Shevgoan Taluka</p> <p>v) Karjat Taluka</p> <p>vi) Shrigonda Taluka</p> <p>v) Shrirampur Taluka</p> <p>vi) Rahuri Taluka</p> <p>vii) Sangamner Taluka</p> <p>viii) Nevasa Taluka</p> <p>ix) Jamkhed Taluka</p>	<p>column (4);</p> <p>d) Persons referred to in item (c) of column (6) being other than companies deriving income from source other than income from business or profession and residing within the territorial area mentioned in item (b) of column (4).</p>	<p>of column 5.</p> <p>(e) All cases of persons referred to in corresponding entries item of column (5) who have not been assessed to tax earlier.</p>
			<p>(e) Persons being individual referred to in item (f) of column (6) whose principal source of income is from salary and who is residing within the territorial area mentioned in item (a) of column (4).</p>	<p>(f) All cases of persons being individual referred to in item (e) of column 5;</p> 
		<p>c) Areas falling within the territorial jurisdiction of -</p> <p>i) Ahmednagar Taluka</p> <p>ii) Kopergaon Taluka</p> <p>iii) Rahata Taluka</p>	<p>(f) Persons referred to in item (g) of column (6) being other than companies deriving income from business or profession and whose principal place of business is within the territorial area mentioned in item (c) of column (4);</p> <p>(g) Persons referred to in item</p>	<p>(g) All cases of persons being individuals referred to in item (c) and (d) of column 5, other than those deriving income from "salary" whose surname begin with alphabets "N" to "Z";</p> <p>(d) All cases of persons other than individuals referred to in item (f) and (g) of column 5, whose name begin with alphabets "N" to "Z".</p>

				(g) of column (6) being other than companies deriving income from source other than income from business or profession and residing within the territorial area mentioned in item (c) of column (4).	
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This order shall come into force from 13/08/2020.



(Prashant Gadekar)

Addl. Commissioner of Income Tax,
Range-1, Pune.



**OFFICE OF THE
JOINT COMMISSIONER OF INCOME TAX RANGE-1, KOLHAPUR**

Aayakar Bhavan, Room No. 115,
31-C/2, E Ward, Tarabai Park, Kolhapur - 416 003.
Email ID:- kolhapur.addlcit1@incometax.gov.in
Phone :- Phone 0231 2665247/ Fax 0231 - 2652473

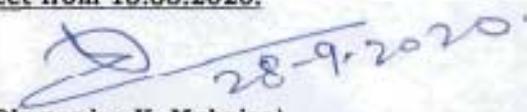
No. KOP/Jt.CIT/Range-1, Kolhapur/JURIS-CORRI./2020-21/242

Date:28.09.2020

CORRIGENDUM TO ORDER UNDER SECTION 120 OF THE I.T. ACT, 1961

This corrigendum is issued further to the Order u/s 120 of the IT Act, 1961 of this office vide Letter No. KOP/Jt.CIT/Range, Kolhapur/JURIS/2020-21/199 dated 04.09.2020 and Corrigendum Order dated 23.09.2020; in view of all the orders/ notifications mentioned in the said order and consequent to the Pr. Chief Commissioner of Income Tax, Pune's corrigendum order dated 11.09.2020 vide F. No.PN/Pr. CC/EST/C & A/Faceless Assessment/2020-21/1381 as well as the Pr. Chief commissioner of Income Tax, Pune's order No.PN/Pr.CC/EST/C&A/100/2020/1428 dated 15.09.2020 and subsequent PCIT-1, Pune's corrigendum order dated 16.09.2020 vide letter no. PN/Pr.CIT-1/Jurisdiction/Corrigendum/2020-21/584, in order to amend contents of Schedule-I of the said order and now accordingly replaced & renamed as the Revised Schedule-I as annexed hitherto.

02. **This notification shall come into force with effect from 13.08.2020.**


(Dhananjay K. Mahajan)
Jt. Commissioner of Income Tax Range-1,
Kolhapur

Copy to:-

01. The Central Board of Direct Taxes, New Delhi
02. The Pr.CCIT, Pune
03. The CCIT, Pune
04. The DGIT(Inv) Pune, JDIT(Inv), Kolhapur
05. The PCIT-1, Pune
06. The PCIT(Central), Pune
07. The CIT(CO), Pune
08. The CIT(A)-1 & 2, Kolhapur
09. The Addl./Jt. CstT, under the charge of Pr.CIT-1, Pune
10. The ITO(Sys), Kolhapur
11. The Dist. Valuation Officer, Mumbai
12. The Departmental Valuation Officer, Solapur
13. The Authorized Representative, ITAT, Pune
14. NOTICE BOARD, Kolhapur/Ratnagiri/Sangli/Chalkaranji/Kudal.
15. Jurisdiction File.


Jt. CIT, Range-1, Kolhapur

**Jurisdiction Of Dy./Asstt. Commissioner of Income Tax, Income Tax Officers
in the Addl./Jt. Commissioner of Income Tax Range-1, Kolhapur**

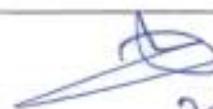
Sr. No.	Designation of Income Tax Authorities	Head Quarters	Territorial area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
1.	Deputy Commissioner /Assistant Commissioner of Income Tax Circle-1, Kolhapur	Kolhapur, Maharashtra	In the state of Maharashtra- (a) All talukas of Kolhapur district ; (b) All the talukas of Dist. Ratnagiri ; (c) All the talukas of Dist. Sindhudurg.	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in items (a) to (c) of Column (4) and having returned income / loss exceeding Rs.15 lakhs; (b) Persons other than Companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in items (a) to (c) of Column (4) and having returned income / loss exceeding Rs.15 lakhs; (c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in items (a) to (c) of column(4) and having returned income / loss exceeding Rs.20 lakhs; (d) Persons being individuals referred to in item (d) of column(6).	(a) All cases of persons referred to in corresponding entries in items (a) and (b) of Column(5) ; (b) All cases of persons referred to in the corresponding entries in item (c) of Column (5) ; (c) All cases of persons referred to in corresponding entry in item (d) of column (5) ; (d) All cases of individuals being managing director or director or Manager or secretary in the companies referred to in corresponding entry in items (b) and (c) above.

[Signature]
28-9-2020.

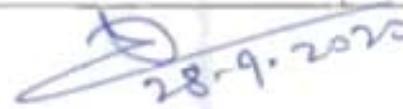
(1)	(2)	(3)	(4)	(5)	(6)
2.	Income Tax Officer Ward-1(1), Kolhapur	Kolhapur, Maharashtra	In the state of Maharashtra- (a) All talukas of Kolhapur district except talukas of Shirol, Hatkangale and Municipal Ward "E" of Kolhapur City of Karveer Taluka.	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in items (a) of Column (4) and having returned income/loss up to Rs.15 lakhs; (b) persons other than Companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in items (a) of Column (4) and having returned income/loss up to Rs.15 lakhs; (c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in items (a) of column (4) and having returned income/loss up to Rs.20 lakhs; (d) persons being individuals referred to in item (d) of column (6).	(a) All cases of persons referred to in corresponding entries in items (a) and (b) of Column(5) ; (b) All cases of persons referred to in the corresponding entries in item (c) of Column (5) ; (c) All cases of persons referred to in corresponding entry in item (d) of column (5) ; (d) All cases of individuals being managing director or director or Manager or secretary in the companies referred to in corresponding entry in items (b) and (c) above.


 28-9-2020

(1)	(2)	(3)	(4)	(5)	(6)
3.	Income Tax Officer, Ward- 1(5), Kolhapur	Kolhapur, Maharashtra	<p>In the state of Maharashtra,</p> <p>(a) All talukas of Kolhapur district except talukas of Shirol, Hatkangale and Municipal Ward "E" of Kolhapur City of Karveer Taluka</p> <p>(b) All talukas of district Ratnagiri</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in items (a) and (b) of Column (4);</p> <p>(b) Persons other than Companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in items (a) and (b) of Column (4);</p> <p>(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in items (a) and (b) of column (4);</p> <p>(d) Persons being individuals referred to in item (d) of column (6)</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) and (b) of Column (5) being new assesseees who have not been assessed to tax earlier;</p> <p>(b) All cases of persons referred to in the corresponding entries in item (c) of Column (5) being new assesseees who have not been assessed to tax earlier;</p> <p>(c) All cases of persons referred to in corresponding entry in item (d) of column (5) being new assesseees who have not been assessed to tax earlier;</p> <p>(d) All cases of individuals being managing director or director or Manager or secretary in the companies referred to in corresponding entry in items (b) and (c) above being new assesseees who have not been assessed to tax earlier.</p>


28-9-2020

(1)	(2)	(3)	(4)	(5)	(6)
4.	Income Tax Officers Ward-2(1), Kolhapur	Kolhapur, Maharashtra	<p>In the state of Maharashtra, following areas of District Kolhapur-</p> <p>(a) Municipal Ward "E" of Kolhapur City of Karveer Taluka</p> <p>(b) Area of MIDC Shirol of Hathkangale Taluka</p> <p>(c) Talukas of Shirol and Hathkangale excluding area of MIDC Shirol of Hathkangale Talukas of Kolhapur District</p> <p>(d) District of Sindhudurg</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in items (a) and (b) of Column (4) and having returned income/loss up to Rs.15 lakhs;</p> <p>(b) Persons other than Companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in items (a) and (b) of Column (4) and having returned income/loss up to Rs. 15 lakhs;</p> <p>(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in items (a) and (b) of column (4) and having returned income/loss up to Rs.20 lakhs;</p> <p>(d) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in items (c) and (d) of Column (4) ;</p> <p>(e) Persons other than Companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in items (c) and (d) of Column (4) ;</p> <p>(f) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in items (c) and (d) of Column (4) ;</p> <p>(g) Persons being individuals referred to in item (e) of column (6).</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) and (b) of Column(5) ;</p> <p>(b) All cases of persons referred to in the corresponding entries in item (c) of Column (5) ;</p> <p>(c) All cases of persons referred to in corresponding entry in item (g) of column (5) ;</p> <p>(d) All cases of persons referred to in corresponding entries in items (a) to (g) of Column (5) being new assesses who have not assessed to tax earlier</p> <p>(e) All cases of individuals being managing director or director or Manager or secretary in the companies referred to in corresponding entry in items (b) to (d) above.</p>


 28-9-2020

(1)	(2)	(3)	(4)	(5)	(6)
5.	Income Tax Officer Ward-1, Ratnagiri	Ratnagiri, District Ratnagiri	In the state of Maharashtra, (a) All the talukas of Dist Ratnagiri	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of Column (4) and having returned income/loss up to Rs.15 lakhs;</p> <p>(b) Persons other than Companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of Column (4) and having returned income/loss up to Rs.15 lakhs;</p> <p>(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (a) of column(4) and having returned income/loss up to Rs.20 lakhs;</p> <p>(d) Persons being individuals referred to in item (d) of column (6).</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) and (b) of Column(5) ;</p> <p>(b) All cases of persons referred to in the corresponding entries in item (c) of Column (5) ;</p> <p>(c) All cases of persons referred to in corresponding entry in item (d) of column (5) ;</p> <p>(d) All cases of individuals being managing director or director or Manager or secretary in the companies referred to in corresponding entry in items (b) and (c) above.</p>


 28-9-2020

(1)	(2)	(3)	(4)	(5)	(6)
6.	Income Tax Officer Ward, Kudal	Kudal, Dist. Sindhudurg	In the state of Maharashtra, (a) All the talukas of Dist. Sindhudurg	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of Column (4) and having returned income/loss up to Rs.15 lakhs;</p> <p>(b) Persons other than Companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of Column (4) and having returned income/loss up to Rs.15 lakhs;</p> <p>(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (a) of column (4) and having returned income/loss up to Rs.20 lakhs;</p> <p>(d) Persons being individuals referred to in item (d) of column (6).</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) and (b) of Column(5) ;</p> <p>(b) All cases of persons referred to in the corresponding entries in item (c) of Column (5) ;</p> <p>(c) All cases of persons referred to in corresponding entry in item (d) of column (5) ;</p> <p>(d) All cases of individuals being managing director or director or Manager or secretary in the companies referred to in corresponding entry in items (b) and (c) above.</p>


 28-9-2020

(1)	(2)	(3)	(4)	(5)	(6)
7.	Income Tax Officer Ward-1, Ichalkaranji	Ichalkaranji, Tal. Hatkanangale Dist. Kolhapur	In the state of Maharashtra, following areas of Dist. Kolhapur (a) Talukas of Shirol and Hatkanangle, but excludes area of MIDC Shirol of Hatkanangale Taluka.	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of Column (4) and having returned income/loss up to Rs.15 lakhs; (b) persons other than Companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of Column (4) and having returned income/loss up to Rs.15 lakhs; (c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (a) of column (4) and having returned income/loss up to Rs.20 lakhs; (d) persons being individuals referred to in item (d) of column (6).	(a) All cases of persons referred to in corresponding entries in items (a) and (b) of Column(5) ; (b) All cases of persons referred to in the corresponding entries in item (c) of Column (5) ; (c) All cases of persons referred to in corresponding entry in item (d) of column (5) ; (d) All cases of individuals being managing director or director or Manager or secretary in the companies referred to in corresponding entry in items (b) and (c) above.

 28-9-2020

(Dhananjay K. Mahajan)
Jt. Commissioner of Income-tax Range-1,
Kolhapur.



**OFFICE OF THE
JOINT COMMISSIONER OF INCOME TAX RANGE, SANGLI**

"Aayakar Bhavan", South Shivajinagar, Sangli : 416-416
Email ID:- sangli.addlcit1@incometax.gov.in
Phone : 0233-2321963 : Fax : 0233-2320380

No. SLI/Jt.CIT/Range, Sangli/ JURIS-CORRI./2020-21/70

Date: 28.09.2020

CORRIGENDUM TO ORDER UNDER SECTION 120 OF THE I.T. ACT, 1961

This corrigendum is issued further to the Order u/s 120 of the IT Act, 1961 of this office vide Letter No. SLI/Jt.CIT/Range, Sangli/ JURIS/2020-21/66 dated 04.09.2020 and Corrigendum Order dated 23.09.2020, in view of all the orders/ notifications mentioned in the said order and consequent to the Pr. Chief Commissioner of Income Tax, Pune's corrigendum order dated 11.09.2020 vide F. No.PN/Pr. CC/EST/C & A/Faceless Assessment/2020-21/1381 as well as the Pr. Chief commissioner of Income Tax, Pune's order No.PN/Pr.CC/EST/C&A/100/2020/1428 dated 15.09.2020 and subsequent PCIT-1, Pune's corrigendum order dated 16.09.2020 vide letter no. PN/Pr.CIT-1/Jurisdiction/Corrigendum/2020-21/584, in order to amend contents of Schedule-I of the said order and now accordingly replaced & renamed as the Revised Schedule-I as annexed hitherto.

02. This notification shall come into force with effect from 13.08.2020.


28-9-2020
(Dhananjay K. Mahajan)
Jt. Commissioner of Income Tax Range,
Sangli

Copy to:-

01. The Central Board of Direct Taxes, New Delhi
02. The Pr.CCIT, Pune
03. The CCIT, Pune
04. The DGIT(Inv) Pune, JDIT(Inv), Kolhapur
05. The PCIT-1, Pune
06. The PCIT(Central), Pune
07. The CIT(CO), Pune
08. The CIT(A)-1 & 2, Kolhapur
09. The Addl. Jt. CsIT, under the charge of Pr.CIT-1, Pune
10. The ITO(Sys), Kolhapur
11. The Dist. Valuation Officer, Mumbai
12. The Departmental Valuation Officer, Solapur
13. The Authorized Representative, ITAT, Pune
14. NOTICE BOARD, Kolhapur/Ratnagiri/Sangli/Ichalkaranji/Kudal.
15. Jurisdiction File


28-9-2020
Jt. CIT Range, Sangli

29/09/2020
ज. आयुक्त का कार्यालय,

**Jurisdiction Of Dy./Asstt. Commissioner of Income Tax, Income Tax Officers
in the Addl./Jt. Commissioner of Income Tax Range, Sangli**

Sr. No.	Designation of Income- Tax Authorities	Headquarters	Territorial Areas	Persons or class of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
1.	Deputy Commissioner / Assistant Commissioner of Income Tax, Circle, Sangli	Sangli- Maharashtra	In the state of Maharashtra, the entire district of Sangli.	<p>(a) Persons other than companies <u>deriving income from sources other than income from business or profession</u> and residing within the territorial areas mentioned in <u>Column (4)</u> and having returned income / loss exceeding Rs. 15 lakhs ;</p> <p>(b) Persons other than Companies <u>deriving income from business or profession</u> and whose principal place of business or profession is within the territorial area mentioned in <u>Column (4)</u> and having returned income / loss exceeding Rs. 15 lakhs ;</p> <p>(c) <u>Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956</u> and having its registered office or principal place of business in the area mentioned in <u>Column (4)</u> and having returned income / loss exceeding Rs. 20 lakhs.</p> <p>(d) Persons being individuals referred to in item <u>(c) of column (6)</u>.</p>	<p>(a) All cases of persons referred to in corresponding entries in item <u>(a) of Column (5)</u> ;</p> <p>(b) All cases of persons referred to in the corresponding entries in item <u>(b) of Column (5)</u> ;</p> <p>(c) All cases of persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 referred in item <u>(c) of column (5)</u> ;</p> <p>(d) All cases of persons referred to in corresponding entries in items (a) to (d) of Column (5) being new assesseees who have not assessed to tax earlier ;</p> <p>All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in <u>items (c) & (d) above</u>.</p>

28-9-2020

(1)	(2)	(3)	(4)	(5)	(6)
2.	Income Tax Officer, Ward-1 & (TPS), Sangli	Sangli-Maharashtra	<p>In the state of Maharashtra.</p> <p>(a) Entire Sangli district ;</p> <p>(b) Miraj Taluka, excluding area within the jurisdiction of Municipal Corporation of Sangli, Miraj & Kupwad ;</p> <p>(c) Miraj City & Miraj MIDC in the jurisdiction of Municipal Corporation of Sangli, Miraj & Kupwad ;</p> <p>(d) All other areas in the territory of Municipal Corporation of Sangli, Miraj & Kupwad which has not been specifically allocated to any other ITO in the range.</p>	<p>(a) Persons being Individuals deriving income from salary except persons mentioned in item (d) of this column and residing within the territorial area mentioned in item (a) of Column (4) and having returned income / loss up to Rs. 15 lakhs ;</p> <p>(b) Persons other than companies <u>deriving income from sources other than salary, and residing or having principal place of business or profession within the territorial area mentioned in item (b), (c) & (d) of Column (4)</u> and having returned income / loss up to Rs. 15 lakhs ;</p> <p>(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in items (b), (c) & (d) of column (4) and having returned income / loss up to Rs. 20 lakhs ;</p> <p>(d) Persons being individuals referred to in item (e) of column (6).</p>	<p>(a) All cases of persons referred to in corresponding entries in <u>item (a) of Column (5) having any one alphabet from "A" to "B" as fifth character of the PAN allotted to him/her;</u></p> <p>(b) All cases of persons referred to in corresponding entries in <u>items (b) of Column (5);</u></p> <p>(c) All cases of persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 referred in <u>item (c) of column (5) ;</u></p> <p>(d) All cases of persons referred to in corresponding entries in items (a) to (d) of Column (5) being new assesseees who have not assessed to tax earlier ;</p> <p>(e) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in <u>items (c) & (d) above.</u></p>


 28-9-2020

(2)	(3)	(4)	(5)	(6)
Income Tax Officer, Ward-2, Sangli	Sangli-Maharashtra	<p>In the state of Maharashtra,</p> <p>(a) Entire Sangli district ;</p> <p>(b) Patel Chowk (west side) upto Ganpati peth, Ganpati peth, Burud Galli, Karnal chouki, Gavali Galli, Magarmaccha Colony, Peth bhag, Kapad Peth, Balaji chouk, Theater road, Saraf Katta in the jurisdiction of Municipal Corporation of Sangli, Miraj & Kupwad ;</p> <p>(c) Khanapur (Vita) & Jath Talukas.</p>	<p>(a) Persons being Individuals deriving income from salary except persons mentioned in item (d) of this column and residing within the territorial area mentioned in item (a) of Column (4) and having returned income / loss up to Rs. 15 lakhs;</p> <p>(b) Persons other than companies deriving income from sources other than salary, and residing or having principal place of business or profession within the territorial area mentioned in item (b) & (c) of Column (4) and having returned income / loss up to Rs. 15 lakhs;</p> <p>(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in items (b) & (c) of column (4) and having returned income / loss up to Rs. 20 lakhs ;</p> <p>(d) Persons being individuals referred to in item (e) of column (6).</p>	<p>(a) All cases of persons referred to in corresponding entries in item (a) of Column (5) having any one alphabet from "C" to "F" as fifth character of the PAN allotted to him/her ;</p> <p>(b) All cases of persons referred to in corresponding entries in items (b) of Column (5) ;</p> <p>(c) All cases of persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 referred in item (c) of column (5) ;</p> <p>(d) All cases of persons referred to in corresponding entries in items (a) to (d) of Column (5) being new assesseees who have not assessed to tax earlier ;</p> <p>(e) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in items (c) & (d) above.</p>

28-9-2020

(1)	(2)	(3)	(4)	(5)	(6)
4.	Income Tax Officer, Sangli Ward-3, Sangli Maharashtra	Sangli-Maharashtra	<p>In the state of Maharashtra, following area of the Sangli District :-</p> <p>(a) Entire Sangli district</p> <p>(b) Gaonbhag, Kolhapur road, 100ft road, Haripur road, Haripur in the jurisdiction of Municipal Corporation of Sangli, Miraj & Kupwad.</p> <p>(c) Palus Taluka and Kadegao Taluka</p>	<p>(a) Persons being individuals deriving income from salary except persons mentioned in item (d) of this column and residing within the territorial area mentioned in item (a) of Column (4) and having returned income / loss up to Rs. 15 lakhs;</p> <p>(b) Persons other than companies deriving income from sources other than salary, and residing or having principal place of business or profession within the territorial area mentioned in item (b) & (c) of Column (4) and having returned income / loss up to Rs. 15 lakhs;</p> <p>(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in items (b) & (c) of column (4) and having returned income / loss up to Rs. 20 lakhs ;</p> <p>(d) Persons being individuals referred to in item (c) of column (6).</p>	<p>(a) All cases of persons referred to in corresponding entries in item (a) of Column (5) having any one alphabet from "G" to "J" and "L" as fifth character of the PAN allotted to him/her ;</p> <p>(b) All cases of persons referred to in corresponding entries in items (b) of Column (5) ;</p> <p>(c) All cases of persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 referred in item (c) of column (5) ;</p> <p>(d) All cases of persons referred to in corresponding entries in items (a) to (d) of Column (5) being new assesseees who have not assessed to tax earlier;</p> <p>All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in items (c) & (d) above.</p>

(Signature)
28-9-2020

(1)	(2)	(3)	(4)	(5)	(6)
5.	Income Tax Officer, Ward-4, Sangli	Sangli-Maharashtra	<p>In the state of Maharashtra, following area of the Sangli District :-</p> <p>(a) Entire Sangli district :</p> <p>(b) Harbhat Road upto Tikal chouk, ST stand road from nagarpalika to ST Stand & ST stand to Shivaji mandai in the jurisdiction of Municipal Corporation of Sangli, Miraj & Kupwad</p> <p>(c) Tasgaon Taluka</p>	<p>(a) Persons being individuals deriving income from salary except persons mentioned in item (d) of this column and residing within the territorial area mentioned in item (a) of Column (4) and having returned income / loss up to Rs. 15 lakhs;</p> <p>(b) Persons other than companies deriving income from sources other than salary, and residing or having principal place of business or profession within the territorial area mentioned in items (b) to (c) of Column (4) and having returned income / loss up to Rs. 15 lakhs;</p> <p>(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in items (b) to (c) of column (4) and having returned income / loss up to Rs. 20 lakhs ;</p> <p>(d) persons being individuals referred to in item (c) of column (6).</p>	<p>(a) All cases of persons referred to in corresponding entries in item (a) of Column (5) having alphabet "K" as fifth character of the PAN allotted to him/her ;</p> <p>(b) All cases of persons referred to in the corresponding entries in item (b) of Column (5).</p> <p>(c) All cases of persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 referred in item (c) of column (5) ;</p> <p>(d) All cases of persons referred to in corresponding entries in items (a) to (d) of Column (5) being new assesseees who have not assessed to tax earlier ;</p> <p>All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in items (c) & (d) above.</p>


 28-9-2020

(1)	(2)	(3)	(4)	(5)	(6)
6.	Income Tax Officer, Ward-5, Sangli	Sangli-Maharashtra	<p>In the state of Maharashtra, following area of the Sangli District :-</p> <p>(a) Entire Sangli district :-</p> <p>(b) East side of Patel chouk, Vakhar bhag. Mahavirnagar upto College Corner, Ratanshi nagar and all north side of By-pass road in the jurisdiction of Municipal Corporation of Sangli, Miraj & Kupwad, Industrial Estate, Timber Area, College Corner, Madhavnagar road from College corner to Railway bridge, Kalanagar, Chintamani nagar in the jurisdiction of Municipal Corporation of Sangli, Miraj & Kupwad ;</p> <p>(c) Opp. Vasantdada Sugar factory, Shantiniketan area and all South side of By-pass road in the jurisdiction of Municipal Corporation of Sangli, Miraj & Kupwad, Market yard, South Shivaji nagar, in the jurisdiction of Municipal Corporation of Sangli, Miraj & Kupwad ;</p> <p>(d) Madhavnagar</p> <p>(e) Shirala Taluka, Walwa Taluka, Kavathe Mahankal Taluka & Atpadi Taluka.</p>	<p>(a) Persons being individuals deriving income from salary except persons mentioned in item (d) of this column and residing within the territorial area mentioned in item (a) of Column (4) and having returned income / loss up to Rs. 15 lakhs;</p> <p>(b) Persons other than companies deriving income from sources other than salary, and residing or having principal place of business or profession within the territorial area mentioned in item (b) to (e) of Column (4) and having returned income / loss up to Rs. 15 lakhs;</p> <p>(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in items (b) to (e) of column (4) and having returned income / loss up to Rs. 20 lakhs ;</p> <p>(d) persons being individuals referred to in item (e) of column (6).</p>	<p>(a) All cases of persons referred to in corresponding entries in item (a) of Column (5) having any one alphabet from "M" to "Z" as fifth character of the PAN allotted to him/her .</p> <p>(b) All cases of persons referred to in the corresponding entries in item (b) of Column (5).</p> <p>(c) All cases of persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 referred in item (c) of column (5).</p> <p>(d) All cases of persons referred to in corresponding entries in items (a) to (d) of Column (5) being new assesseees who have not assessed to tax earlier ;</p> <p>(e) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in items (c) & (d) above.</p>


 (Dhananjay K. Mahajan)
 Jt. Commissioner of Income-tax Range,
 Sangli.

28-9-2020.

	GOVERNMENT OF INDIA	
	OFFICE OF THE PR. COMMISSIONER OF INCOME TAX-2, PUNE	
	PMT Bldg., A-Wing, Fourth Floor, Swargate, Shankar Shet Road, Pune -411037	Tel 020-24444071, Fax -020-24445539. pune.pcit2@incometax.gov.in

No.PN/PCIT-2/Residue/Jurisdiction/120/2020-21/1391

Date: 31.08.2020

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2017(ITA.I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014; subsequent order of the Principal Chief Commissioner of Income-tax (CCA), Pune, dated 14.11.2014 vide F. No. PN/CC /Admn. /C&A/2014-15/5366, 5368 & 5370 allocating Ranges including Special Ranges under the jurisdiction of Pr. CIT/CIT, I, the Principal Commissioner of Income-tax-2, Pune, having been authorized so, vide notification no. 62 S.O.2755 (E) dated 13th August, 2020 of ITA-I, subsequent orders of the Principal Chief Commissioner of Income tax, Pune dated 28/08/2020, Order No. 1/100 of 2020 F. No. PN/Pr.CC/EST/C&A/ReAC/100/2020/1184 and Order No. 2/100 of 2020 F.No. PN/Pr.CC/EST/C&R/Faceless Assessment/2020-21/1185, make the following amendments, new entry at Sl. No. (1) to (3) of Column (1) with the number and words as per Schedule below enclosed.

This order shall come into force from 13/08/2020.

Sd/-
(Satinder Singh Rana)
Pr. Commissioner of Income Tax-2,
Pune.

Copy for information to:

1. The Pr. CCIT, Pune.
2. The CCIT, Pune, The CCIT (ReAC), Thane and The CCIT (ReAc), Nashik
3. The Director General of Income-tax (Inv.), Pune.
4. Pr. CIT- 1, 3 & 4, Pune, Pr. CIT (ReAC)- 1 & 2, Pune.
5. All CstT, CIT(A), DIT(Inv.), DIT(Exmp.), DIT(IT/TP), CIT(Audit), CIT(CO), CIT(ITAT)-I & II and CIT(TDS), Pune.
6. The Addl./Jt. Commissioner of Income-tax, Range-2, Range-3, Pune. They are requested to issue appropriate jurisdiction order for Assessing Officers subordinate to them in pursuance of Clause (e) of Notification No. S.O. 2752(E), New Delhi dtd. 22/10/2014, published in The Gazette of India : Extraordinary.
7. All AOs & TRO under the charge of Pr.CIT-2, Pune.
8. The PRO, Pune
9. Notice Board of Pratyakshakar Bhawan, Akurdi, Aayakar Bhawan, Sadhu Vaswani, Pune, Income-tax Office, PMT Bldg., Pune, Praptikar Sadan, Karve Road, Pune & B.O. Bhawan, Pune.

प्रधान मुख्य आयकर अधिकारी, पुणे
डाक प्राप्त
04 SEP 2020
Pr. Chief Commissioner Of Income Tax
Pune
RECEIVED TAPAL

R. R. Patwardhan
(R. R. Patwardhan)
Income Tax Officer (HQ)-2(1)
For Pr. Commissioner of Income Tax-2,
Pune

- 001933

SCHEDULE

Sl. No.	Designation of Income Tax Authority	Headquarters	Territorial Areas	Persons or Classes of Persons	Cases or Classes of Cases
1	2	3	4	5	6
1	Additional /Joint Commissioner of Income Tax, Range-2, Pune	Pune, Maharashtra	<p>In the state of Maharashtra-</p> <p>(a) District of Pune other than areas following within following Pin Codes 411012, 411017, 411018, 411019, 411026, 411027, 411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or</p> <p>Within the Municipal Limits of Pimpri Chinchwad Municipal Corporation;</p> <p>(b) Within the limits of Dehu Cantonment;</p> <p>(c) Within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka</p>	<p>(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of cloumn4;</p> <p>(b) Persons being individuals referred to in item (b) of column.(6);</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose names begin with the alphabet "N" & "P"</p> <p>(b) All cases of individuals being Managing Director or director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above.</p>
			(b) areas within the District of Pune and other than areas falling under the	(c) Persons other than companies	(c) All cases of persons referred to in corresponding entries in items (c) & (d) of column (5)

M. Anand
31/08/2020

		<p>limits of Pimpri Chinchwad Municipal Corporation (PCMC)</p> <p>(i) which is falling within following PIN Codes: 411003 411005 411007 411008 411010 411012 411020 411021 411027 411031 411045 411053 411057 412115</p> <p>(ii) Areas falling within the territorial limits of Mulshi Taluka .</p>	<p>deriving income from source other than income from business or profession and residing within the territorial area mentioned in item (b) of column (4);</p> <p>(d) Persons other than companies deriving Income from business or Profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column (4);</p>	<p>other than those whose principal source of income is from salary.</p>
	<p>(c) In the state of Maharashtra -</p> <p>In the state of Maharashtra-</p> <p>(a) District of Pune other than areas following within following Pin Codes 411012, 411017, 411018, 411019, 411026, 411027, 411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or Within the Municipal Limits of Pimpri Chinchwad Municipal</p>	<p>(c) In the state of Maharashtra -</p> <p>In the state of Maharashtra-</p> <p>(a) District of Pune other than areas following within following Pin Codes 411012, 411017, 411018, 411019, 411026, 411027, 411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or Within the Municipal Limits of Pimpri Chinchwad Municipal</p>	<p>(a) Persons being individuals referred to in item (a) of column (6)</p> <p>(b) persons referred to item (b) of column (6), being individuals deriving income from sources other than income from business or profession and residing within</p>	<p>(a) All cases of persons referred to in corresponding entry in item (b) of column (5) being individual whose principal source of income is from 'salary' and who are :</p> <p>(i) Employees of Central Government, State Government, local Government, Local Cantonment Boards, all Central Government Undertakings / Corporations, all state Government Undertakings/ corporation, all Public Sector Undertakings and other Government of India</p>

Mane
21/07/2024

			Corporation; (b) Within the limits of Dehu Cantonment; (c) Within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka	the territorial area mentioned in column (4)	Undertakings, Public Sector Banks, Pune University or (ii) Pensioners
2	Additional /Joint Commissioner of Income Tax, Range-3, Pune	Pune, Maharashtra	In the state of Maharashtra- (a) District of Pune other than areas following within following Pin Codes 411012, 411017, 411018, 411019, 411026, 411027, 411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or Within the Municipal Limits of Pimpri Chinchwad Municipal Corporation; (b) Within the limits of Dehu Cantonment; (c) Within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka (b) areas within the District of Pune and other than areas falling within the limits of PCMC. (i) which is falling within following PIN Codes: 411004 411016 411029 411038 411052	(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column 4; (b) Persons being individuals referred to in item (b) of column (6); (c) Persons other than companies deriving income from source other than income from business or profession and residing within the territorial area mentioned	(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose names begin with the alphabet "O". (b) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above. (c) All cases of persons referred to in corresponding entries in items (c) & (d) of column (5) other than those whose principal source of income is from salary.

M. Anand
31/08/2020

				<p>in item (b) of column (4);</p> <p>(d) Persons other than companies deriving Income from business or Profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column (4);</p>	
3	Tax Recovery Officer-2, Pune	PCIT-2, Pune	<p>In the state of Maharashtra-District of Pune other than areas following within Pin Codes 411012, 411017, 411018, 411019, 411026, 411027, 411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or Within the Municipal Limits of Pimpri Chinchwad Municipal Corporation; (b) Within the limits of Dehu Cantonment; (c) Within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka</p>	<p>Persons falling in the jurisdiction of Principal Commissioner / Commissioner on Income Tax - 2, Pune</p>	All cases of persons referred in column (5)

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3/68/2021



**GOVERNMENT OF INDIA
OFFICE OF THE PR. COMMISSIONER OF INCOME TAX-2, PUNE**

**PMT Bldg., A-Wing, Fourth Floor,
Swargate, Shankar Shet Road,
Pune -411037**

**Tel 020-24444071,
Fax -020-24445539.
pune.pcit2@incometax.gov.in**

No.PN/PCIT-2/Residue/Jurisdiction/120/2020-21/ 442

Date:25.09.2020

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2017(ITA.I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014; subsequent order of the Principal Chief Commissioner of Income-tax (CCA), Pune, dated 14.11.2014 vide F. No. PN/CC /Admn. /C&A/2014-15/5366, 5368 & 5370 allocating Ranges including Special Ranges under the jurisdiction of Pr. CIT/CIT, I, the Principal Commissioner of Income-tax-2, Pune, having been authorized so, vide notification no. 62 S.O.2755 (E) dated 13th August, 2020 of ITA-I, subsequent orders of the Principal Chief Commissioner of Income tax, Pune dated 28/08/2020, Order No. 1/100 of 2020 F. No. PN/Pr.CC/EST/ C&A/ReAC/100/2020/1184 and Corrigendum Order No.PN/Pr.CC/Est/ C&A/Faceless Assessment/2020-21/1381 dated 11.09.2020 amending order No.2/100 of 2020vide F.No.PN/Pr.CC/Est/C&A/Faceless Assessment/2020-21/1185 dated 28.08.2020 and in accordance with the letter of the O/o Pr. CCIT No. PN/Pr.CC/EST/C&A/100/2020/1428 dated 15.09.2020, hereby in continuation to Order No.PN/PCIT-2/Residue/Jurisdiction/120/2020-21/391 dated 31.08.2020 make the following amendments, new entry at Sl. No. (1) to (3) of Column (1) with the number and words as per Schedule below enclosed.

02. Accordingly, this order supersedes the office Order under Section 120 of the Act vide No.PN/PCIT-2/Residue/Jurisdiction /120/2020-21/391 dated 31.08.2020

03. This order shall come into force from 13/08/2020.

Sd/-
(REENA JHA TRIPATHI)
Pr. Commissioner of Income Tax-2,
Pune.

add. CIT (4x) (6x)
g/p

Copy for information to:

1. The Pr. CCIT, Pune.
2. The CCIT, Pune, The CCIT (ReAC), Thane and The CCIT (ReAc), Nashik
3. The Director General of Income-tax (Inv.), Pune.
4. Pr. CIT- 1, 3 & 4, Pune, Pr. CIT(ReAC)- 1 & 2, Pune.
5. All CsIT, CIT(A), DIT(Inv.), DIT(Exmp.), DIT(IT/TP), CIT(Audit),CIT(CO), CIT(ITAT)-I & II and CIT(TDS), Pune.
6. The Addl./Jt. Commissioner of Income-tax, Range-2, Range-3, Pune. They are requested to issue appropriate jurisdiction order for Assessing Officers subordinate to them in pursuance of Clause (e) of Notification No. S.O. 2752(E), New Delhi dtd. 22/10/2014, published in The Gazette of India : Extraordinary.
7. All AOs & TKO under the charge of Pr.CIT-2, Pune.
8. The PRO, Pune
9. Notice Board of Pratyakshakar Bhawan, Akurdi, Aayakar Bhawan, Sadhu Vaswani, Pune, Income-tax Office, PMT Bldg., Pune, Praptikar Sadan, Karve Road, Pune & B.O. Bhawan, Pune.

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प्रधान मुख्य अधिकारी आयुक्त, पुणे
डाक प्राप्त
30/09/2020
Pr. Chief Commissioner Of Income Tax
Pune
RECEIVED TAPAL

IX-6
MP

R. R. Patwardhan
(R. R. Patwardhan)
Income Tax Officer (HQ)-2(1)
For Pr. Commissioner of Income Tax-2,
Pune

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SCHEDULE

Sl. No.	Designation of Income Tax Authority	Headquarters	Territorial Areas	Persons or Classes of Persons	Cases or Classes of Cases
1	2	3	4	5	6
1	Additional /Joint Commissioner of Income Tax, Range-2, Pune	Pune, Maharashtra	<p>In the state of Maharashtra-</p> <p>(a) District of Pune other than areas (i) which is falling within the following PINCODES: 411012, 411017, 411018, 411019, 411026, 411027, 411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or within the municipal limits of Pimpri Chinchwad Municipal Corporation,</p> <p>(ii) Within the limits of Dehu contonment,</p> <p>(iii) within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka</p> <p>(b) areas within the District of Pune and other than areas falling under the limits of Pimpri Chinchwad Municipal Corporation (PCMC)</p> <p>(i) which is falling within following PIN</p>	<p>(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of cloumn4;</p> <p>(b) Persons being individuals referred to in item (b) of column.(6);</p> <p>(c) Persons other than companies deriving income from source other than income from business or profession and residing within the territorial area mentioned in item (b)</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose names begin with the alphabet "N" or "O".</p> <p>(b) All cases of individuals being Managing Director or director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above.</p> <p>(c) All cases of persons referred to in corresponding entries in items (c) & (d) of column (5) other than those whose principal source of income is from salary.</p>

			<p>Codes: 411003 411004 411005 411007 411008 411010 411012 411016 411020 411021 411027 411029 411031 411038 411045 411052 411053 411057 411058 412115</p> <p>(ii) Areas falling within the territorial limits of Mulshi Taluka .</p>	<p>of column (4);</p> <p>(d) Persons other than companies deriving Income from business or Profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column (4);</p>	
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Keena Tha

2	Additional /Joint Commissioner of Income Tax, Range-3, Pune	Pune, Maharashtra	<p>In the state of Maharashtra -</p> <p>(a) District of Pune other than areas (i) which is falling within the following PINCODES: 411012, 411017, 411018, 411019, 411026, 411027, 411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or within the municipal limits of Pimpri Chinchwad Municipal Corporation,</p> <p>(ii) Within the limits of Dehu contonment,</p> <p>(iii) within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka</p>	<p>a) Person being company registered under the companies Act, 2013 or under the companies Act 1956 and having its registered office or having its principal place of business in the area mentioned in item(a) of column (4).</p> <p>b) Persons being individuals referred to in item (b) of column (6)</p> <p>(c) persons refereed to item (c) of column (6), being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column (4)</p>	<p>a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose names begin with the alphabet 'P'.</p> <p>b) All cases of individuals being managing director or director or manager or secretary in the companies referred to in the corresponding entries in item (a) above.</p> <p>c)All cases of persons referred to in corresponding entry in item (c) of column (5) being individual whose principal source of Income is from 'salary' and who are :</p> <p>(i) Employees of Central Government, State Government, local Government, Local Cantonment Boards, all Central Government Undertakings / Corporations, all state Government Undertakings/ corporation, all Public Sector Undertakings and other Government of India Undertakings, Public Sector Banks, Pune University or</p> <p>(ii) Pensioners</p>
3	Tax Recovery Officer-2, Pune	PCIT-2, Pune	<p>In the state of Maharashtra-</p> <p>(a) District of Pune other than areas (i) which is falling within the following</p>	Persons falling in the jurisdiction of Principal Commissioner / Commissioner of Income Tax - 2, Pune	All cases of persons referred in column (5)

			PINCODES: 411012, 411017, 411018, 411019, 411026, 411027, 411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or within the municipal limits of Pimpri Chinchwad Municipal Corporation, (ii) Within the limits of Dehu contonment, (iii) within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka		
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GOVERNMENT OF INDIA
OFFICE OF THE ADDL. COMMISSIONER OF INCOME TAX, RANGE 2, PUNE

PMT Bldg., A-Wing, First Floor, Shankar Shet Road,
Swargate, Pune -411037

Tel 020-24445519.

pune.addlcit2@incometax.gov.in

No.PN/AddlcIT-2/Residue/Jurisdiction/120/2020-21//28

Date: 25.09.2020

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2017(ITA-I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014; subsequent order of the Principal Chief Commissioner of Income-tax (CCA), Pune, dated 14.11.2014 vide F. No. PN/CC/Admn./C&A/2014-15/5366, 5368 & 5370 allocating Ranges including Special Ranges under the jurisdiction of Pr.CIT-2, Pune and subsequent order of the CIT-2, Pune dated 15/11/2014 vide No. PN/CIT-II/Tech/Jurisdiction/2014-15/2690 and order of then Addl CIT, Range-2 No.PN/AddlcIT/Range-2/Jurisdiction/2014-15/1116 dated 15/11/2014, I, the Additional Commissioner of Income-tax, Range- 2, Pune, having been authorized so, vide notification no. 62 S.O.2755 (E) dated 13th August, 2020 of ITA-I, subsequent orders of the Principal Chief Commissioner of Income tax, Pune dated 28/08/2020, Order No. 1/100 of 2020 F. No. PN/Pr.CC/EST/C&A/ReAC/100/2020/1184 and Order No. 2/100 of 2020 F.No. PN/Pr.CC/EST/C&R/Faceless Assessment/2020-21/1185 and the Pr. Commissioner of Income tax-2, Pune's order No.PN/PCIT-2/Residue /Jurisdiction/120/2020-21/391 dated 31.08.2020 and subsequent order of the Pr. Commissioner of Income Tax -2, Pune's order No. PN/PCIT-2/Reside/Jurisdiction/120/2020-21/442 dated 25/09/2020, and in supersession of all orders passed by the Addl CIT, Range-2, Pune make the following amendments, new entry at Sl. No. (1) to (6) of Columns (1) with the number and words as per Schedule below is substituted.

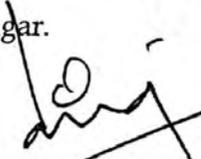
आयकर अधिकारी
वार्ड ४ (५), पुणे
29 SEP 2020
INCOME TAX OFFICER
Ward 4 (5), Pune

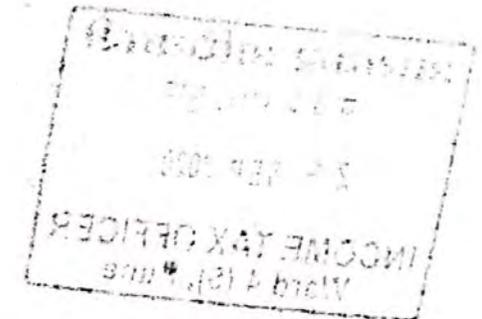
This order shall come into force w.e.f. 13/08/2020.

sd
(Prashant Gadekar)
Addl. Commissioner of Income Tax,
Range-2, Pune.

Copy for information to:

1. The Pr. CCIT, Pune.
2. The CCIT, Pune, The CCIT(ReAC), Thane and The CCIT(ReAC), Nashik
3. The Director General of Income-tax (Inv.), Pune.
4. Pr. CIT- 2, 3 & 4 Pune, Pr. CIT-1, Thane, Pr. CIT-1, Nashik
5. All CIT(A), DIT(Inv.), CIT(Exemp.), CIT(IT&TP), CIT(Audit), CIT(CO), CIT(ITAT)-I & II and CIT(TDS), Pune.
6. The Addl./Jt. Commissioner of Income-tax, Range-3, Pune
7. All AOs & TRO under the charge of Pr. CIT-2, Pune.
8. The PRO, Pune
9. Notice Board of Pratyakshakar Bhawan, Akurdi, Aayakar Bhawan, Sadhu Vaswani, Pune, Income-tax Office, PMT Bldg, Pune, Praptikar Sadan, Karve Road, Pune & B.O. Bhavan, Pune, Income Tax offices at Ahmednagar.


Addl. Commissioner of Income Tax,
Range-2, Pune.



Schedule

Sr. No.	Designation of IT Authority	Head Quarters	Territorial Area	Person or class of persons	Cases or class of cases
1	2	3	4	5	6
1	Dy./Asst. CIT, Circle-2, Pune	Pune, Maharashtra	<p>In the state of Maharashtra-</p> <p>(a) District of Pune other than areas (i) which is falling within the following PINCODES: 411012, 411017, 411018, 411019, 411026, 411027, 411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or within the municipal limits of Pimpri Chinchwad Municipal Corporation,</p> <p>(ii) Within the limits of Dehu contonment,</p> <p>(iii) within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka</p>	<p>(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of cloumn4;</p> <p>(b) Persons being individuals referred to in item (b) of column.(6);</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose names begin with the alphabet "N" or "O".</p> <p>(b) All cases of individuals being Managing Director or director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above.</p>
			(b) areas within the	(c) Persons other than	(c) All cases of persons referred to Range-2 Pune


(PRASHANT GADEKAR)
 Addl. Commissioner of Income Tax
 Range-2 Pune

			<p>District of Pune and other than areas falling under the limits of Pimpri Chinchwad Municipal Corporation (PCMC)</p> <p>(i) which is falling within following PIN Codes: 411003 411004 411005 411007 411008 411010 411012 411016 411020 411021 411027 411029 411031 411038 411045 411052 411053 411057 411058 412115</p> <p>ii) Areas falling within the territorial limits of Mulshi Taluka</p>	<p>companies deriving income from source other than income from business or profession and residing within the territorial area mentioned in item (b) of column (4);</p> <p>(d) Persons other than companies deriving Income from business or Profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column (4);</p>	<p>in corresponding entries in items (c) & (d) of column (5) other than those whose principal source of income is from salary.</p>
2	Income Tax Officer Ward 2(1), Pune	Pune, Maharashtra	In the State of Maharashtra areas within the District of Pune and other than areas falling under the limits of Pimpri Chinchwad Municipal	a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned	a) All cases of persons referred to in corresponding entries in item (a) and (b) of column (5) other than those whose principal source of income is from salary.

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ASSTANT COMMISSIONER GADENA
Assistant Commissioner of Income Tax
Range-2 Pune

			Corporation (PCMC) Areas falling within the limits of PIN code 411005, 411007 and 411010.	in of column(4). b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column (4).	
3	Income tax Officer Ward 2(2), Pune	Pune, Maharashtra	In the State of Maharashtra areas within the District of Pune and other than areas falling under the limits of Pimpri Chinchwad Municipal Corporation (PCMC) Areas falling within the limits of PIN code 411003, 411008, 411012, 411020, 411021, 411027, 411045, 411053 and 411058.	a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in of column(4). b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column (4).	a) All cases of persons referred to in corresponding entries in item (a) and (b) of column (5) other than those whose principal source of income is from salary.
4	Income tax Officer Ward 2(4), Pune	Pune, Maharashtra	In the State of Maharashtra (a) District of Pune other than areas (i) which is falling within the following PINCODES: 411012, 411017, 411018, 411019, 411026, 411027,	a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of	(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose names begin with the alphabet "N" (b) All cases of individuals being managing director or directors or manager or secretary in the companies

[Signature]
PRASHANT GADEK
 Addl. Commissioner of Income Tax
 Range-2 Pune

		<p>411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or within the municipal limits of Pimpri Chinchwad Municipal Corporation, (ii) Within the limits of Dehu contonment, (iii) within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka</p>	<p>column (4). b) Persons being individuals referred to in item (b) of column (6).</p>	<p>referred to in corresponding entries in item (a) above.</p>
		<p>(b) District of Pune- areas within the District of Pune and other than areas falling under the limits of Pimpri Chinchwad Municipal Corporation (PCMC) (i) Areas falling within the limits of PIN code 411031 and 411057 (ii) District of Pune- Areas falling within the limits of Mulshi Taluka and Pincode 412115</p>	<p>(c) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column(4). (d) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column (4).</p>	<p>(c) All cases of persons referred to in corresponding entries in item (c) and (d) of column (5) other than those whose principal source of income is from salary.</p>
		<p>(c) areas within the District of Pune and other than areas falling under the limits</p>	<p>(e) Persons other than companies deriving income from source other than income from</p>	<p>(d) All cases of persons referred to in corresponding entries in items (e) & (f) of column (5) other than those whose principal source of</p>



PRASHANT GADEKA
Addl. Commissioner of Income Tax
Range-7, Pune

			<p>of Pimpri Chinchwad Municipal Corporation (PCMC)</p> <p>which is falling within following PIN Codes:</p> <p>411003 411005 411007 411008 411010 411012 411020 411021 411027 411031 411045 411053 411057 411058 412115</p> <p>ii) Areas falling within the territorial limits of Mulshi Taluka .</p>	<p>business or profession and residing within the territorial area mentioned in of column (4);</p> <p>(f) Persons other than companies deriving Income from business or Profession and whose principal place of business or profession is within the territorial area mentioned in item (c) of column (4);</p>	<p>income is from salary, who are not assessed to tax earlier.</p>
5	Income Tax Officer, Ward 3(1), Pune	Pune, Maharashtra	<p>In the State of Maharashtra</p> <p>areas within the District of Pune and other than areas falling under the limits of Pimpri Chinchwad Municipal Corporation (PCMC)</p> <p>Areas falling within the limits of PIN code 411004 and 411016</p>	<p>a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column (4).</p> <p>b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area</p>	<p>a) All cases of persons referred to in corresponding entries in item (a) and (b) of column 5, other than those whose principal source of income is from salary.</p>

(PRASHANT GADEK) /
Addl. Commissioner of Income
Range-1, Pune

				mentioned in column (4).	
6	Income Tax Officer, Ward 3(3), Pune	Pune, Maharashtra	<p>In the state of Maharashtra-</p> <p>(a) District of Pune other than areas (i) which is falling within the following PINCODES: 411012, 411017, 411018, 411019, 411026, 411027, 411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or within the municipal limits of Pimpri Chinchwad Municipal Corporation,</p> <p>(ii) Within the limits of Dehu contonment,</p> <p>(iii) within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka</p>	<p>a) Person being companies registered under the companies Act, 2013 or under the companies Act 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of the column (4).</p> <p>b) Persons being individuals referred to in item (b) of column (6)</p>	<p>a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose names begin with the alphabet 'O'.</p> <p>b) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in the corresponding entries in item (a) above.</p>
			<p>(b) In the State of Maharashtra</p> <p>areas within the District of Pune and other than areas falling under the limits</p>	<p>c) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned</p>	<p>c) All cases of persons referred to in corresponding entries in item (c) and (d) of column 5, other than those whose principal source of income is from salary.</p>

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PRASANT GADEK
 Addl. Commissioner of Income
 Page-2

		<p>of Pimpri Chinchwad Municipal Corporation (PCMC)</p> <p>Areas falling within the limits of PIN code 411029, 411038 and 411052.</p>	<p>in item (b) of column (4).</p> <p>d) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column (4).</p>	
		<p>(c) areas within the District of Pune and other than areas falling within the limits of PCMC.</p> <p>(i) which is falling within following PIN Codes: 411004 411016 411029 411038 411052.</p>	<p>(e) Persons other than companies deriving income from source other than income from business or profession and residing within the territorial area mentioned in item (c) of column (4).</p> <p>(f) Persons other than companies deriving Income from business or Profession and whose principal place of business or profession is within the territorial area mentioned in item (c) of column (4)</p>	<p>(d) All cases of persons referred to in corresponding entries in items (e) & (f) of column (5) other than those whose principal source of income is from salary, who are not assessed to tax earlier.</p>


(PRASHANT GADEKAR)
 Addl. Commissioner of Income Tax
 Range-2, Pune



GOVERNMENT OF INDIA
OFFICE OF THE ADDL. COMMISSIONER OF INCOME TAX-3, PUNE

PMT Bldg., A-Wing, First Floor,
Swargate, Shankar Shet Road,
Pune -411037
Tel 020-24445521,
pune.addlcit3@incometax.gov.in

No.PN/Addl.CIT/Range-3/Residue/Jurisdiction/120/2020-21/35

Date: 25.09.2020

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2017(ITA.I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014; subsequent order of the Principal Chief Commissioner of Income-tax (CCA), Pune, dated 14.11.2014 vide F. No. PN/CC /Admn. /C&A/2014-15/5366, 5368 & 5370 allocating Ranges including Special Ranges under the jurisdiction of Pr. CIT/CIT, I, the Addl. Commissioner of Income-tax, Range-3, Pune, having been authorized so, vide notification no. 62 S.O.2755 (E) dated 13th August, 2020 of ITA-I, subsequent orders of the Principal Chief Commissioner of Income tax, Pune dated 28/08/2020, Order No. 1/100 of 2020 F. No. PN/Pr.CC/EST/C&A/ReAC/100/2020/1184 and **Corrigendum Order** No.PN/Pr.CC/Est/C&A/Faceless Assessment/2020-21/1381 dated 11.09.2020 amending order No. 2/100 of 2020 vide F.No. PN/Pr.CC/EST/C&R/Faceless Assessment/2020-21/1185 dated 28.08.2020 and subsequent PCIT-2, Pune's order No. PN/PCIT-2/Residue/Jurisdiction/120/2020-21/442 dated 25.09.2020, make the following amendments, new entry at Sl. No. (1) to (6) of Column (1) with the number and words as per Schedule below enclosed.

02. Accordingly, this order supersedes the office order under section 120 of the Act vide No.PN/Addl.CIT/Range-3/Residue/Jurisdiction/120/2020-21 dated 31.08.2020.

03. This order shall come into force from 13/08/2020.

Shabana Parveen
25.09.20

(Shabana Parveen)

Addl. Commissioner of Income Tax,
Range-3, Pune.

Copy for information to:

1. The Pr. CCIT, Pune.
2. The CCIT, Pune, The CCIT, Thane and The CCIT, Nashik
3. The Director General of Income-tax (Inv.), Pune.
4. Pr. CIT- 1, 3 & 4, Pune, Pr. CIT(ReAC)- 1 & 2, Pune.
5. All CsIT, CIT(A), DIT(Inv.), DIT(Exmp.), DIT(IT/TP), CIT(Audit),CIT(CO), CIT(ITAT)-I & II and CIT(TDS), Pune.
6. The Addl./Jt. Commissioner of Income-tax, Range-2.
7. All AOs & TRO under the charge of Pr.CIT-2, Pune.
8. The PRO, Pune
9. Notice Board of Pratyakshakar Bhawan, Akurdi, Aayakar Bhawan, Sadhu Vaswani, Pune, Income-tax Office, PMT Bldg., Pune, Praptikar Sadan, Karve Road, Pune & B.O. Bhavan, Pune.

Shabana Parveen

Addl. Commissioner of Income Tax,
Range-3, Pune.

Schedule

Sr. No.	Designation of IT Authority	Head Quarters	Territorial Area	Person or class of persons	Cases or classes of cases
1	2	3	4	5	6
1	Assistant Commissioner / Deputy Commissioner of Income tax, Circle-4, Pune	Pune	<p>In the state of Maharashtra -</p> <p>(a) District of Pune other than areas (i) which is falling within the following PINCODES: 411012, 411017, 411018, 411019, 411026, 411027, 411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or within the municipal limits of Pimpri Chinchwad Municipal Corporation,</p> <p>(ii) Within the limits of Dehu contonment,</p> <p>(iii) within the limits of Maval (Wadgaon) Taluka,</p>	<p>a) Person being company registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in column (4).</p> <p>b) Persons being individuals referred to in item (b) of column (6)</p> <p>(c) persons refereed to item (c) of column (6), being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column (4)</p>	<p>a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose names begin with the alphabet 'P'.</p> <p>b) All cases of individuals being managing director or director or manager or secretary in the companies referred to in the corresponding entries in item (a) above.</p> <p>c) All cases of persons referred to in corresponding entries in item (c) of column (5) whose principal source of Income is from 'salary' and who are :</p> <p>(i) Employees of Central Government, State Government, local Government, Local Cantonment Boards, all Central Government Undertakings / Corporations, all state Government Undertakings/ corporation, all Public Sector Undertakings, Public Sector Banks, Pune University</p>

[Signature]
25-09-20

			Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka		or (ii) Pensioners
2	Income tax Officer, Ward 4(1), Pune	Pune	In the state of Maharashtra - (a) District of Pune other than areas (i) which is falling within the following PINCODES: 411012, 411017, 411018, 411019, 411026, 411027, 411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or within the municipal limits of Pimpri Chinchwad Municipal Corporation, (ii) Within the limits of Dehu contonment, (iii) within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar	persons referred to in column (6) being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column (4)	All cases of persons referred to in column (5) whose principal source of Income is from 'salary' and who are: Employees of Central Government, all Central Government Undertakings / Corporations, Public Sector Banks, and whose surname starts from 'A to M'

Spaw
25/09/2020

3	Income tax Officer, Ward 4(2), Pune	Pune	<p>Taluka</p> <p>In the state of Maharashtra -</p> <p>(a) District of Pune other than areas (i) which is falling within the following PINCODES: 411012, 411017, 411018, 411019, 411026, 411027, 411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or within the municipal limits of Pimpri Chinchwad Municipal Corporation, (ii) Within the limits of Dehu contonment, (iii) within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka</p>	<p>persons referred to in column (6) being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column (4)</p>	<p>All cases of persons referred to in column (5) whose principal source of Income is from 'salary' and who are:</p> <p>Employees of Central Government, all Central Government Undertakings / Corporations, Public Sector Banks, and whose surname starts from 'N to 'Z'</p>
4	Income tax Officer, Ward 4(3), Pune	Pune	<p>In the state of Maharashtra -</p>	<p>persons referred to in column (6) being individuals deriving income from</p>	<p>All cases of persons referred to in column (5) whose principal source of Income is from 'salary' and who are:</p>

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25.07.2020

			<p>(a) District of Pune other than areas (i) which is falling within the following PINCODES: 411012, 411017, 411018, 411019, 411026, 411027, 411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or within the municipal limits of Pimpri Chinchwad Municipal Corporation, (ii) Within the limits of Dehu cantonment, (iii) within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Chodegaon) Taluka and Junnar Taluka</p>	<p>sources other than income from business or profession and residing within the territorial area mentioned in column (4)</p>	<p>Employees of State Government, local Government, Local Cantonment Boards, all state Government Undertakings/ corporation, all Public Sector Undertakings, Pune University and whose surname starts from 'A to M'</p>
5	Income tax Officer, Ward 4(4), Pune	Pune	<p>In the state of Maharashtra - (a) District of Pune other than areas (i) which is falling within the following</p>	<p>persons referred to in column (6) being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in</p>	<p>All cases of persons referred to in column (5) whose principal source of Income is from 'salary' and who are: (i) Employees of State Government, local Government, Local Cantonment Boards, all state Government Undertakings/ corporation, all Public</p>

			<p>PINCODES: 411012, 411017, 411018, 411019, 411026, 411027, 411031, 411033, 411034, 411035, 411039, 411044, 411057, 411061, 411062 or within the municipal limits of Pimpri Chinchwad Municipal Corporation, (ii) Within the limits of Dehu contonment, (iii) within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka</p>	column (4)	Sector Undertakings, Pune University and whose surname starts from 'N to Z' or (ii) pensioners
6	Income tax Officer, Ward 4(5), Pune	Pune	<p>In the state of Maharashtra</p> <p>(a) District of Pune other than areas (i) which is falling within the following PINCODES: 411012, 411017, 411018, 411019, 411026, 411027,</p>	<p>a) Person being company registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (a) of the column (4).</p> <p>b) Persons being individuals</p>	<p>a) All cases of persons referred to in corresponding entries in items (a) of column (4) being companies whose names begin with the alphabet 'P'</p> <p>b) All cases of individuals being managing director or director or manager or secretary in the companies referred to in the corresponding entries in item (a)</p>

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25-07-20

411031, 411033,
411034, 411035,
411039, 411044,
411057, 411061,
411062 or within
the municipal limits
of Pimpri
Chinchwad
Municipal
Corporation,
(ii) Within the limits
of Dehu
contonment,
(iii) within the
limits of Maval
(Wadgaon) Taluka,
Khed Taluka,
Ambegaon
(Ghodegaon)
Taluka and Junnar
Taluka

referred to in item (b) of
column (6) above.

Spaw
25.09.20

	GOVERNMENT OF INDIA		
	OFFICE OF THE PR. COMMISSIONER OF INCOME TAX-3, PUNE		
	PMT Bldg., C-Wing, Third Floor, Swargate, Shankar Shet Road, Pune -411037	Tel 24448488, Fax -020-24445543, pune.pcit3@incometax.gov.in	

No.PN/PCIT-3/Residue/Jurisdiction/120/2020-21/ 481

Date: 31.08.2020

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2017(ITA I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014; subsequent order of the Principal Chief Commissioner of Income-tax (CCA), Pune, dated 14.11.2014 vide F. No. PN/CC/Admn./C&A/2014-15/5366, 5368 & 5370 allocating Ranges including Special Ranges under the jurisdiction of Pr. CIT/CIT, I, the Principal Commissioner of Income-tax-3, Pune, having been authorized so, vide notification no. 63 S.O 2755 (E) dated 13th August, 2020 of ITA-I, subsequent orders of the Principal Chief Commissioner of Income tax, Pune dated 28/08/2020, Order No. 1/100 of 2020 F. No. PN/Pr.CC/EST/C&A/ReAC/100/2020/1184 and Order No. 2/100 of 2020 F.No. PN/Pr.CC/EST/C&R/Faceless Assessment/2020-21/1185 hereby in continuation to office order dated 15-11-2014 Vide F.No. PN/CIT-III/Jurisdiction/2014-15/2040 passed by the CIT-III, Pune and the office order dated 14-11-2014 Vide F.No. Pr/CIT-5/ Tech/ Jurisdiction /2014-15/2471 passed by the CIT-5, Pune, make the following amendments, new entry at Sl. No. (1) to (4) of Column (1) with the number and words as per Schedule below is inserted.

This order shall come into force with effect from 13/08/2020.

Sch-
(DARSE SAMUEL)
Pr. Commissioner of Income Tax-3, Pune

Copy for information to:

1. The Pr. CCIT, Pune.
 2. The CCIT, Pune, The CCIT (ReAC) Thane, The CCIT (ReAC) Nashik.
 3. The Director General of Income-tax (Inv), Pune.
 4. Pr CIT- 1, 2 & 4 Pune, Pr CIT-1 Thane, Pr.CIT-1 Nashik
 5. All CstT, CIT(A), DIT(Inv.), CIT(Exmp.), CIT(IT/TP), CIT(Audit), CIT(CO), CIT(ITAT)-I & II and CIT(TDS), Pune.
 6. The Addl./Jt. Commissioner of Income-tax, Range-4, Range-5, & Satara Range, Satara
- They are requested to issue appropriate jurisdiction order for Assessing Officers subordinate to them.
7. All AOs & TRO under the charge of Pr. CIT-3, Pune
8. The PRO, Pune
9. Notice Board of Pratyakshakar Bhawan, Akurdi, Aayakar Bhawan, Sadhu Vaswani, Pune, Income-tax Office, PMT Bldg., Pune, Praptikar Sadan, Karve Road, Pune & B.O. Bhawan, Pune and Aykar Sadan, Bodhi Tower, Pune

ADD. CIT (HQ) (C)

14/9

2091

प्रधान मुख्य आयकर आयुक्त, पुणे
डाक प्राप्त
11 SEP 2020
Pr. Chief Commissioner of Income Tax
Pune
RECEIVED TAPAL.

Suhanda Utagikar
(Suhanda Utagikar)
Income Tax Officer(HQ) 3(1)
for Pr. Commissioner of Income Tax-3, Pune

DL-6

SCHEDULE

Sr. No.	Designation of income Tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or Classes of cases
1	2	3	4	5	6
1	Addl./Joint CIT Range-4, Pune (erstwhile, Range-5 & 6, Pune)	Pune, Maharashtra	In the state of Maharashtra- a) District of Pune other than areas under jurisdiction of Jt./Addl. Commissioner of Income tax, Range-5, Pune (erstwhile Range-8.9 & 10, Pune under erstwhile CIT-5,Pune)	(a) Persons being companies registered under the Companies Act,2013; or under the Companies Act, 1956; and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4); (b) Persons being individuals referred to in item (b) of column (6);	(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose names begin with the alphabet "Q", "R" or "S" (b) All cases of individuals being managing director or director or manager or director or secretary in the companies referred to in corresponding entry in item (a) above;

			<p>(b) Areas within district of Pune -</p> <p>(i) which are falling within the limits of the following PIN Codes-</p> <p>411009 411037 411043 411046 412205 411002 411011 411023 411024 411025 411041 411042 411051</p> <p>(ii) areas falling within the limits of Bhore Taluka and Velhe Taluka.</p>	<p>(c) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial areas mentioned in item (b) of column (4);</p> <p>(d) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial areas mentioned in item (b) of column (4).</p>	<p>(c) All cases of persons referred to in corresponding entries in items (c) and (d) of column (5) other than those whose principal source of income is salary.</p>
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2	<p>Addl./Joint CIT Range-5, Pune</p> <p>(erstwhile Range-8,9 & 10, Pune under the erstwhile CIT-5,Pune)</p>	Pune, Maharashtra	<p>In the state of Maharashtra -</p> <p>Area within the district of Pune-</p> <p>(a)Which is falling within following Pin Codes</p> <p>411012 411017 411018 411019 411026 411027 411031 411033 411034 411035</p>	<p>(a) Person referred to in item(a) of column 6 being Companies Registered under the Company Act 2013 or under the Company Act 1956 and having its registered office or principal place of business in the area mentioned in items (a) (b) and (c) of column 4;</p> <p>(b) Persons being individuals</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose name begin with alphabets "A" to "Z";</p> <p>(b) All cases of individuals being managing</p>
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		<p>411039 411044 411057 411061 411062 or within the Municipal Limits of Pimpri Chinchwad Municipal Corporation;</p> <p>(b) Within the limits of Dehu Cantonment;</p> <p>(c) Within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka;</p>	<p>referred to in item (b) of column 6;</p> <p>(c) Persons other than companies deriving income from other than business and whose residence or principal place of activity is within the territorial area mentioned in items (a), (b) & (c) of column 4;</p> <p>(d) Persons other than companies deriving income from business and whose principal place of business is within the territorial area mentioned in items (a), (b) & (c) of column 4.</p>	<p>director, a director or a manager or secretary in the company mentioned in item (a) of column 6;</p> <p>(c) All cases of persons referred to in items (c) & (d) of column 5 other than persons deriving income from salary and profession specified in Sec. 44AA(1) of the I.T. Act, 1961 and Insurance Agency.</p>
			<p>(e) All cases of persons other than companies and co-operative societies deriving income from profession and Insurance Agency whose residence or principal place of profession is within the territorial area mentioned in (a), (b) & (c) of Column 4;</p>	<p>(d) All cases of persons referred to in item (e) of column 5 whose principal source of income is from legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy or interior decoration</p>

					or any other profession as is notified by the Board under section 44AA(1) of Income tax Act, 1961; (e) All cases of persons referred to in item (c) of column 5 whose principal source of income is from insurance agency;
				(f) All cases of persons being individuals residing or employed within the areas specified at item (a), (b) & (c) of column 4;	(f) All cases of persons referred in corresponding entry in item (f) of column 5 whose principal source of income is from salary;

3	Adtl./Joint CIT Satara Range, Satara	Satara, Maharashtra	In the State of Maharashtra District of Satara	(a) Persons other than companies deriving income from sources other than income from business and profession and residing within the territorial area mentioned in column 4; (b) Persons other than companies deriving income from business or profession and whose principal place of	(a) All cases of persons referred to in corresponding entries in items (a), (b) & (c) of column (5); (b) All cases of individuals being managing director or
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				<p>business or profession is within the territorial area mentioned in Column (4);</p> <p>(c) Persons being companies registered under the Companies Act, 2013, or under the Companies Act, 1956; and having its registered office or having its principal place of business in the area mentioned in of column (4);</p> <p>(d) Persons being individuals referred to in item (b) of column (6).</p>	<p>director or manager or director or secretary in the companies referred to in corresponding entry in item (c) of column 5.</p>
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4	Tax Recovery Officer-3, Pune	Pune, Maharashtra	<p>In the state of Maharashtra -</p> <p>Area within the district of Pune-</p> <p>(a) Which is falling within following Pin Codes</p> <p>411012 411017. 411018 411019 411026 411027 411031 411033 411034 411035 411039 411044 411057 411061 411062 or within the Municipal Limits of Pimpri Chinchwad</p>	<p>(a) Person referred to in item(a) of column 6 being Companies Registered under the Company Act 2013 or under the Company Act 1956 and having its registered office or principal place of business in the area mentioned in items (a) (b) and (c) of column 4;</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose name begin with alphabets "A" to "Z";</p>
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			<p>Municipal Corporation;</p> <p>(b) Within the limits of Dehu Cantonment;</p> <p>(c) Within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) Taluka and Junnar Taluka;</p>	<p>(b) All Persons having registered office or principal place of business or profession or residence in the area mentioned in items (a) (b) and (c) of column 4;</p>	<p>(b) All the cases of persons referred to in column 5 (b) which falls in the jurisdiction of Range-5, Pune</p>
		<p>In the state of Maharashtra-</p> <p>d) Areas within district of Pune-</p> <p>(i) which is falling within the following pin codes:- 411002 411009 411011 411023 411024 411025 411037 411041 411042 411043 411046 411051 412205</p> <p>(ii) area falling within the limits of Bhore Taluka and Velhe Taluka</p> <p>(e) District of Pune other than areas under jurisdiction of Jt./Addl. Commissioner of Income tax, Range-5, Pune</p> <p>(erstwhile Range-8,9 & 10, Pune under, erstwhile CIT-5, Pune)</p>	<p>(c) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial areas mentioned in item (d) of column (4);</p> <p>(d) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial areas mentioned in item (d) of column (4);</p> <p>(e) Persons being companies registered under the Companies Act, 2013; or under the Companies Act, 1956; and having its registered office or having its principal place of business in the area mentioned in item (e) of column (4);</p>	<p>(c) All cases of persons referred to in corresponding entries in items (c) and (d) of column (5) other than those whose principal source of income is from salary.</p> <p>(d) All cases of persons referred to in corresponding entries in items (e) of column (5) being companies whose names begin with the alphabet "Q", "R" and "S"</p>	

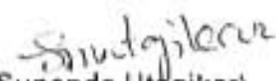
			(f) District of Satara	<p>(f) Persons being companies registered under the Companies Act, 2013, or under the Companies Act 1956 and having its registered office or having its principal place of business in the area mentioned in item (f) of column 4;</p> <p>(g) Persons being individuals referred to in item (f) of column 6</p> <p>(h) Persons other than companies deriving income from sources other than income from business and profession and residing within the territorial area mentioned in item (f) of column 4;</p> <p>(i) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (f) of Column 4;</p>	<p>(e) All cases of persons referred to in corresponding entries in items (f), (g) & (h) column (5);</p> <p>(f) All cases of individuals being managing director or director or manager or director or secretary in the companies referred to in corresponding entry in item (g) of column 5.</p> <p>(g) All cases of persons referred to in corresponding entries in items (h) & (i) column (5);</p>
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This order shall come into force with effect from 13/08/2020.

(DARSE SAMUEL)
Pr. Commissioner of Income Tax-3, Pune

Copy for information to:

1. The Pr. CCIT, Pune.
2. The CCIT, Pune. The CCIT (ReAC) Thane, The CCIT (ReAC) Nashik,
3. The Director General of Income-tax (Inv.), Pune.
4. Pr. CIT- 1, 2 & 4 Pune, Pr. CIT-1 Thane, Pr. CIT-1 Nashik
5. All CsIT, CIT(A), DIT(Inv.), CIT(Exmp.), CIT(IT/TP), CIT(Audit), CIT(CO), CIT(ITAT)-I & II and CIT(TDS), Pune
6. The Addl./Jt. Commissioner of Income-tax, Range-4 Pune, Range-5 Pune, & Satara Range, Satara
They are requested to issue appropriate jurisdiction order for Assessing Officers subordinate to them.
7. All AOs & TRO under the charge of Pr. CIT-3, Pune.
8. The PRO, Pune
9. Notice Board of Pratyakshakar Bhawan, Akurdi, Aayakar Bhawan, Sadhu Vaswani, Pune, Income-tax Office, PMT Bldg., Pune, Praptikar Sadan, Karve Road, Pune & B.O. Bhawan, Pune and Aykar Sadan, Bodhi Tower, Pune


(Sunanda Utgikar)
Income Tax Officer(HQ) 3(1)
for Pr. Commissioner of Income Tax-3, Pune

	GOVERNMENT OF INDIA OFFICE OF THE PR. COMMISSIONER OF INCOME TAX-3, PUNE		 <small>प्र. आयकर आ. ३</small>
	PMT Bldg., C-Wing, Third Floor, Swargate, Shankar Shet Road, Pune -411037	Tel 24448488, Fax -020-24445543. pune.pcit3@incometax.gov.in	

No. PN/PCIT-3/Residue/Jurisdiction/Corrigendum/120/2020-21 /526

Date: 14 .09.2020

CORRIGENDUM

In view of the Pr. Chief CIT, Pune's Corrigendum order dated 11-09-2020 issued vide F.No.PN/Pr.CC/EST/C&A/Faceless Assessment/2020-21/1381 and in partial modification of this office order No. PN/PCIT-3/Residue/Jurisdiction/120/2020-21/481 dated 31-08-2020, in the schedule, the Sr. No. 1 & 2 of Column No. 2 stands modified as under:-

1. The designation mentioned at Sr. 1 of Column No.2 may be read as "Addl./Joint CIT, Range-5, Pune" instead of Addl./Joint CIT, Range-4, Pune.
2. The designation mentioned at Sr. 2 of Column No.2 may be read as "Addl./Joint CIT, Range-8, Pune" instead of Addl./Joint CIT, Range-5, Pune.

Sd/-

(DARSE SAMUEL)

Pr. Commissioner of Income Tax-3, Pune

Copy for information to:

- ✓ 1. The Pr. CCIT, Pune.
2. The CCIT, Pune, The CCIT (ReAC) Thane, The CCIT (ReAC) Nashik,
3. The Director General of Income-tax (Inv.), Pune.
4. Pr. CIT- 1, 2 & 4 Pune, Pr. CIT-1 Thane, Pr.CIT-1 Nashik.
5. All CsIT, CIT(A), DIT(Inv.), CIT(Exmp.), CIT(IT/TP), CIT(Audit),CIT(CO), CIT(ITAT)-I & II and CIT(TDS), Pune.
6. The Addl./Jt. Commissioner of Income-tax, Range-4, Pune, Range-5, Pune . They are requested to issue appropriate Corrigendum order for jurisdiction orders passed by them on 31-08-2020, in view of the Corrigendum dated 11-09-2020 passed by the Pr. Chief CIT, Pune.
7. All AOs & TRO under the charge of Pr.CIT-3, Pune.
8. The PRO, Pune.
9. Notice Board of Pratyakshakar Bhawan, Akurdi, Aayakar Bhawan, Sadhu Vaswanin, Chowk, Pune, Income-tax Office, PMT Bldg., Pune, Praptikar Sadan, Karve Road , Pune, Income tax Office, BO Bhavan, Satara Road, Pune and Aaykar Sadan, Bodhi Tower, Pune .

002143

प्रधान मुख्य आयकर आयुक्त, पुणे
डाक प्राप्त

15 SEP 2020

Pr. Chief Commissioner Of Income Tax
Pune

RECEIVED TAPAL

Datt (PN) (Adm)

16/9

Sonutajkar
(Sunanda Utgikar)

Income Tax Officer(HQ) 3(1)

for Pr. Commissioner of Income Tax-3, Pune

DC- Comd.



GOVERNMENT OF INDIA
OFFICE OF THE JOINT COMMISSIONER OF INCOME TAX,
RANGE-5, PUNE



PMT Bldg., B-Wing, Third Floor,
Swargate, Shankar Shet Road,
Pune -411037

Tel 24448488,
Fax -020-24445543.
pune.addlcit5@incometax.gov.in

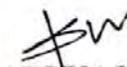
No. PN/Jt.CIT/R-5/Residue/Jurisdiction/Corrigendum/120/2020-21 /264

Date: 25.09.2020

CORRIGENDUM

In view of the Pr. Chief CIT, Pune's Corrigendum order dated 11-09-2020 issued vide F.No.PN/Pr.CC/EST/C&A/Faceless Assessment/2020-21/1381 and Pr. Chief CIT, Pune's letter dated 15.09.2020 issued vide F. F.No. PN/Pr.CC/ EST/ C&A/100/2020-21/1428 and in partial modification of this office order No. PN/Jt.CIT/R-5/Residue/Jurisdiction/Corrigendum/120/2020-21/226 dated 14-09-2020, make the following amendments at Sl. No. (1) to (7) of Column (1) with the number and words as per Schedule below is inserted.

This order shall come into force with effect from 13/08/2020.

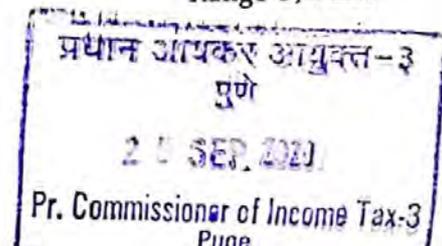

(SHRADDHA NICHAL)

Joint Commissioner of Income Tax,
Range-5, Pune.

Copy for information to:

1. The Pr. CCIT, Pune.
2. The CCIT, Pune, The CCIT (ReAC) Thane, The CCIT (ReAC) Nashik,
3. The Director General of Income-tax (Inv.), Pune.
4. Pr. CIT- 1, 2, 3 & 4 Pune, Pr. CIT-1 Thane, Pr.CIT-1 Nashik.
5. All CsIT, CIT(A), DIT(Inv.), CIT(Exmp.), CIT(IT/TP), CIT(Audit),CIT(CO), CIT(ITAT)-I & II and CIT(TDS), Pune.
6. The Addl./Jt. Commissioner of Income-tax, Range-8, Pune & Satara Range.
7. All AOs & TRO under the charge of Pr.CIT-3, Pune.
8. The PRO, Pune.
9. Notice Board of Pratyakshakar Bhawan, Akurdi, Aayakar Bhawan, Sadhu Vaswanin, Chowk, Pune, Income-tax Office, PMT Bldg., Pune, Praptikar Sadan, Karve Road , Pune, Income tax Office, BO Bhavan, Satara Road, Pune and Aaykar Sadan, Bodhi Tower, Pune.


Joint Commissioner of Income Tax,
Range-5, Pune.



SCHEDULE

JURISDICTION OF ADDL./JT. CIT RANGE-5,PUNE

Sr.No	Designation of income tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
1	Dy./Asst. Commissioner of Income Tax, Cir-5 , Pune	Pune, Maharashtra	In the state of Maharashtra- a) District of Pune other than areas under - jurisdiction of Addl./Jt Commissioner of Income tax,Range-8, Pune;	(a) Persons being companies registered under the Companies Act,2013, or under the Companies Act 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4); (b) Persons being individuals referred to in item (b) of column (6);	(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose names begin with the alphabet "Q" or "R"; (b) All cases of individuals being managing director or director or manager or director or secretary in the companies referred to in corresponding entry in item (a) above;
			(b) Areas within district of Pune - (i) which are falling within the limits of the following PIN Codes-	(c) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area	(c) All cases of persons referred to in corresponding entries in items (c) and (d) of column (5) other than those whose principal source of income is from salary.

		<p>411009 411037 411043 411046 412205 (ii) area falling within the limits of Bhore Taluka and Velhe Taluka.</p>	<p>mentioned in item (b) of Column (4) ;</p> <p>(d) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column (4).</p>	
(Erstwhile Circle-6, Pune)		<p>In the state of Maharashtra- (a) District of Pune other than areas under jurisdiction of Addl./Jt. Commissioner of Income tax, Range-8, Pune;</p>	<p>(a) Persons being companies registered under the Companies Act, 2013, or under the Companies Act 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4);</p> <p>(b) Persons being individuals referred to in item (b) of column (6);</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose names begin with the alphabet "S";</p> <p>(b) All cases of individuals being managing director or director or manager or director or secretary in the companies referred to</p>
		<p>(c) Areas within district of Pune –</p> <p>which are falling within the following PIN Codes- 411002</p>	<p>(c) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of</p>	<p>(c) All cases of persons referred to in corresponding entries in items (c) and (d) of column (5) other than those whose principal source of income is from salary.</p>

			411011 411023 411024 411025 411041 411042 411051	Column (4); (d) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column (4).	
2	Income Tax Officer, Wd-5(1), Pune	Pune, Maharashtra	In the state of Maharashtra- Areas within district of Pune which are falling within the limits of PIN Code 411037	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in Column (4); (b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column (4).	All cases of persons referred to in corresponding entries in items (a) and (b) of column (5) other than those whose principal source of income is from salary.
3	Income Tax Officer, Wd-5(2), Pune	Pune, Maharashtra	In the state of Maharashtra-	(a) Persons other than companies deriving income from sources other than	All cases of persons referred to in corresponding entries in items (a) and (b) of column

			<p>Areas within district of Pune which are falling within the limits of PIN Code 411009 and 411043</p>	<p>income from business or profession and residing within the territorial area mentioned in Column (4);</p> <p>(b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column (4).</p>	<p>(5) other than those whose principal source of income is from salary.</p>
	(Erstwhile Ward 5(3), Pune)		<p>In the state of Maharashtra-</p> <p>Areas within district of Pune which are falling within the limits of PIN Code 411046 and 412205</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in Column (4);</p> <p>(b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column (4).</p>	<p>All cases of persons referred to in corresponding entries in items (a) and (b) of column (5) other than those whose principal source of income is from salary.</p>
4	Income Tax Officer, Wd	Pune, Maharashtra	In the State of Maharashtra-	(a) Persons being companies registered under the	(a) All case of persons referred to in corresponding

5(4) ,Pune			<p>a) District of Pune other than areas under jurisdiction of Addl./Jt. Commissioner of Income tax,Range-8, Pune;</p>	<p>Companies Act,2013, or under the Companies Act 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4);</p> <p>(b) Persons being individuals referred to item (b) of column (6);</p>	<p>entries in items (a) of column(5) being companies whose names begin with the alphabet "Q" & "R" ;</p> <p>(b) All cases of individuals being managing director or director or manager or director or secretary in the companies referred to in corresponding entry in item (a) above ;</p>
			<p>(b)Areas within district of Pune –</p> <p>which are falling within the limits of Bhor Taluka and Velhe Taluka.</p>	<p>(c) Persons other than companies deriyng income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of Column (4);</p> <p>(d) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column (4).</p>	<p>(c) All cases of persons referred to in corresponding entries in items (c) and (d) of column (5) other than those whose principal source of income is from salary.</p>

	(Erstwhile Ward 5(5), Pune Pune)		<p>In the state of Maharashtra-</p> <p>Areas within district of pune -</p> <p>(i) which are falling within the limits of the following PIN Codes-</p> <p>411009 411037 411043 411046 412205</p> <p>(ii) area falling within the limits of Bhore Taluka and Velhe Taluka.</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in (i) and (ii) of column (4).;</p> <p>(b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in (i) and (ii) of column (4)</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) and (b) of column (5) other than those whose principal source of income is from salary, who are not assessed to tax earlier.</p>
5	Income Tax Officer, Wd-6(1), Pune	Pune, Maharashtra	<p>In the state of Maharashtra-</p> <p>a) District of Pune other than areas under jurisdiction of Addl./Jt. Commissioner of Income tax, Range-8, Pune;</p>	<p>(a) Persons being companies registered under the Companies Act, 2013, or under the Companies Act 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4);</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose names begin with the alphabet "S";</p> <p>(b) All cases of individuals being managing director or director or manager or director or secretary in the companies referred to in corresponding entry in item (a) above;</p>

				(b) Persons being individuals referred to I item (b) of column (6);	
			(b) Areas within district of Pune – which are falling within the limits of PIN Code 411011	(c) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of Column (4); (d) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column (4).	(c) All cases of persons referred to in corresponding entries in items (c) and (d) of column (5) other than those whose principal source of income is from salary.
	(Erstwhile Ward 6(2), Pune)		In the State of Maharashtra - Areas within district of Pune – which are falling within the limits of following PIN Codes-	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in Column (4);	All cases of persons referred to in corresponding entries in items (a) and (b) of column (5) other than those whose principal source of income is from salary .

			411023 411024 411025 411041 411051	(b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column (4).	
6	Income Tax Officer, Wd-6(3), Pune.	Pune, Maharashtra	In the State of Maharashtra - Areas within district of Pune - which are falling within the limits of PIN Code 411002	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in Column (4); (b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column (4).	All cases of persons referred to in corresponding entries in items (a) and (b) of column (5) other than those whose principal source of income is from salary .

(Erstwhile Ward Ward 6(4), Pune)	In the State of Maharashtra - Areas within district of Pune - which are falling within the limits of PIN Code 411042	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in Column (4); (b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column (4).	All cases of persons referred to in corresponding entries in items (a) and (b) of column (5) other than those whose principal source of income is from salary.
7 Income Tax Officer, Wd- 6(5), Pune.	In the State of Maharashtra - Areas within district of Pune - which are falling within the following PIN Codes- 411002 411011 411023 411024	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in Column (4); (b) Persons other than companies deriving income from business or profession	All cases of persons referred to in corresponding entries in items (a) and (b) of column (5) other than those whose principal source of income is from salary and who are not assessed to tax earlier.

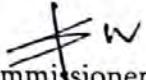
		411025 411041 411042 411051	and whose principal place of business or profession is within the territorial area mentioned in column (4).	
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This order shall come into force with effect from 13/08/2020.


 (SHRADDHA NICHAL)
 Joint Commissioner of Income Tax,
 Range-5, Pune.

Copy for information to:

1. The Pr. CCIT, Pune.
2. The CCIT, Pune, The CCIT (ReAC) Thane, The CCIT (ReAC) Nashik,
3. The Director General of Income-tax (Inv.), Pune.
4. Pr. CIT- 1, 2,3 & 4 Pune, Pr. CIT-1 Thane, Pr.CIT-1 Nashik.
5. All CsIT, CIT(A), DIT(Inv.), CIT(Exmp.), CIT(IT/TP), CIT(Audit),CIT(CO), CIT(ITAT)-I & II and CIT(TDS), Pune.
6. The Addl./Jt. Commissioner of Income-tax, Range-8, Pune & Satara Range,Satara
7. All AOs & TRO under the charge of Pr.CIT-3, Pune.
8. The PRO, Pune
9. Notice Board of Pratyakshakar Bhawan, Akurdi, Aayakar Bhawan, Sadhu Vaswani, Pune, Income-tax Office, PMT Bldg., Pune, Praptikar Sadan, Karve Road, Pune & B.O. Bhavan, Pune and Aykar Sadan, Bodhi Tower,Pune


 Joint Commissioner of Income Tax,
 Range-5, Pune.

	GOVERNMENT OF INDIA OFFICE OF THE JOINT COMMISSIONER OF INCOME TAX, RANGE-8, PUNE		 सर्वोत्तमं कर्म
	Pratyakshakar Bhavan, Dr. Ambedkar Road, Near Akurdi Railway Station, Akurdi, Pune-411 044,	Tel -020-27659980. pune.addcit8@incometax.gov.in	

No. PN/Addl.CIT/Range-8/Residual/Juris./Corrigendum/120/2020-21/1418

Date: 14 .09.2020

CORRIGENDUM

In view of the Pr. Chief CIT, Pune's Corrigendum order dated 11-09-2020 issued vide F.No.PN/Pr.CC/EST/C&A/Faceless Assessment/2020-21/1381 and in view of the Pr.CIT-3, Pune's order No. PN/PCIT-3/Residue/Jurisdiction/Corrigendum/120/2020-21/526 dated 14-09-2020 and in partial modification of this office order No. PN/Addl.CIT/Range-5/Residual/Jurisdiction/120/2020-21/1406 dated 31-08-2020, in the schedule, the Sr. No. 1 to 6 of Column No. 2 stands modified as under:-

1. The designation mentioned at Sr. 1 of Column No.2 may be read as "Dy./ACIT, Circle-8, Pune" instead of Dy./ACIT, Circle-5, Pune.
2. The designation mentioned at Sr. 2 of Column No.2 may be read as "Income Tax Officer, Ward 8(1), Pune" instead of Income Tax Officer, Ward 5(1), Pune.
3. The designation mentioned at Sr. 3 of Column No.2 may be read as "Income Tax Officer, Ward 8(3), Pune" instead of Income Tax Officer, Ward 5(2), Pune.
4. The designation mentioned at Sr. 4 of Column No.2 may be read as "Income Tax Officer, Ward 9(1), Pune" instead of Income Tax Officer, Ward 5(3), Pune.
5. The designation mentioned at Sr. 5 of Column No.2 may be read as "Income Tax Officer, Ward 9(3), Pune" instead of Income Tax Officer, Ward 5(4), Pune.
6. The designation mentioned at Sr. 6 of Column No.2 may be read as "Income Tax Officer, Ward 10(1), Pune" instead of Income Tax Officer, Ward 5(5), Pune.

sd

(ASEEM SHARMA)

Addl. Commissioner of Income Tax, Range-8, Pune

Copy for information to:

1. The Pr. CCIT, Pune.
2. The CCIT, Pune, The CCIT (ReAC) Thane, The CCIT (ReAC) Nashik,
3. The Director General of Income-tax (Inv.), Pune.
4. Pr. CIT- 1, 2, 3 & 4 Pune, Pr. CIT-1 Thane, Pr.CIT-1 Nashik.
5. All CsIT, CIT(A), DIT(Inv.), CIT(Exmp.), CIT(IT/TP), CIT(Audit), CIT(CO), CIT(ITAT)-I & II and CIT(TDS), Pune.
6. The Addl./Jt. Commissioner of income-tax, Range-5, Pune & Satara Range.
7. All AOs & TRO under the charge of Pr.CIT-3, Pune.
8. The PRO, Pune.
9. Notice Board of Pratyakshakar Bhawan, Akurdi, Aayakar Bhawan, Sadhu Vaswanin, Chowk, Pune, Income-tax Office, PMT Bldg., Pune, Praptikar Sadan, Karve Road, Pune, Income tax Office, BO Bhavan, Satara Road, Pune and Aaykar Sadan, Bodhi Tower, Pune.

Asmita

Addl. Commissioner of Income Tax, Range-8, Pune

SCHEDULE

Sr. No.	Designation of Income Tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or Classes of cases
1	2	3	4	5	6
1	Dy./Asst. CIT Circle-5, Pune [erstwhile Circle-8, Circle-9, & Circle-10, Pune]	Pune, Maharashtra	In the state of Maharashtra - Area within the district of Pune- (a) Which is falling within following Pin Codes 411012 411017 411018 411019 411026 411027 411031 411033 411034 411035 411039 411044 411057 411061 411062 or within the Municipal Limits of PimpriChinchwad Municipal Corporation; (b) Within the limits of Dehu Cantonment; (c) Within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) and Junnar Taluka;	(a) Person referred to in item (a) of column 6 being Companies Registered under the Company Act 2013 or under the Company Act 1956 and having its registered office or principal place of business in the area mentioned in items (a) (b) and (c) of column 4; (b) Persons being individuals referred to in item (b) of column 6; (c) Persons other than companies deriving income from other than business and whose residence or principal place of activity is within the territorial area mentioned in items (a) (b) and (c) of column 4; (d) Persons other than companies deriving income from business and whose principal place of business is within the territorial area mentioned in items (a) (b) and (c) of column 4; (e) persons being individuals deriving income from other than business and whose residence or place of employment is within the territorial area mentioned in	(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose name begin with alphabets "A" to "Z"; (b) All cases of individuals being managing director, a director or a manager or secretary in the company mentioned in item (a) above; (c) All cases of person referred to in the corresponding entry in item (c) & (d) of column 5 whose principal source of income is from legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy or interior decoration or any other profession as is notified by the Board under section 44AA(1) of the Income-tax Act, 1961 and Insurance Agents. (d) All cases of



				<p>item (a), (b) & (c) of column 4</p> <p>(f) Persons other than companies deriving income from other than business and whose residence or principal place of activity is within the territorial area mentioned in item (a) & (b) & (c) of column 4;</p> <p>(g) Persons other than companies deriving income from business and whose principal place of business is within the territorial area mentioned in item (a), (b) & (c) of column 4.</p>	<p>persons being individuals referred to in corresponding entry in item (e) of Column 5, having principal source of income from Salary</p> <p>(e) All cases of persons referred to in items (f) & (g) of column 5 other than persons deriving income from salary and profession specified in Sec. 44AA(1) of the I.T. Act, 1961 and Insurance Agents.</p>
2.	<p>TTO, Ward 5(1), Pune</p> <p>[erstwhile Ward 8(1) & Ward 8(2), Pune]</p>	Pune, Maharashtra	<p>In the state of Maharashtra -</p> <p>Area within the district of Pune-</p> <p>(a) Which is falling within following Pin Codes</p> <p>411012 411017 411018 411019 411026 411027 411031 411033 411034 411035 411039 411044 411057 411061 411062 or within the Municipal Limits of PimpriChinchwad Municipal Corporation;</p> <p>(b) Within the limits of Dehu Cantonment;</p> <p>(c) Within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) and Junnar Taluka;</p> <p>(d) Area within the district of Pune with</p>	<p>(a) Persons referred to in item (a) of column 6 being Companies Registered under the Company Act 2013 or under the Company Act 1956 and having its registered office or principal place of business in the area mentioned in items (a) (b) and (c) of column 4;</p> <p>(b) Persons being individuals referred to in item (b) of column 6;</p> <p>(c) Persons other than companies</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose name begin with alphabets "A", "B" & "E" ;</p> <p>(b) All cases of individuals being managing director, a director or a manager or secretary in the company mentioned in item (a) above;</p> <p>(c) All cases of persons being</p>



			<p>following PIN Codes of PimpriChinchwad Municipal Corporation-</p> <p>1) 411012 2) 411017 3) 411018 4) 411026 5) 411027 6) 411031 7) 411034 8) 411039 9) 411061.</p>	<p>deriving income from other than business and whose residence or principal place of activity is within the territorial area mentioned in items (d) of column 4;</p> <p>(d) Persons other than companies deriving income from business and whose principal place of business is within the territorial area mentioned in items (d) of column 4.</p>	<p>individuals referred to in items (c) & (d) of column 5 other than persons deriving income from salary and profession specified in Sec. 44AA(1) of the I.T. Act, 1961 and Insurance Agents and whose surname begin with alphabets "A" to "L";</p> <p>d) All cases of persons other than individuals referred to in items (c) & (d) of column 5 other than persons deriving income from salary and profession specified in Sec. 44AA(1) of the I.T. Act, 1961 and Insurance Agents and whose name begin with alphabets "A" to "L".</p>
3	<p>ITO, Ward 5(2), Pune</p> <p>[erstwhile Ward 8(3), Ward 8(4) & Ward 8(5), Pune]</p>	Pune, Maharashtra	<p>In the state of Maharashtra -</p> <p>Area within the district of Pune-</p> <p>(a) Which is falling within following Pin Codes 411012 411017 411018 411019 411026 411027 411031 411033 411034 411035 411039 411044 411057 411061 411062 or within the</p>	<p>(a) Persons referred to in item(a) of column 6 being Companies Registered under the Company Act 2013 or under the Company Act 1956 and having its registered office or principal place of business in the area mentioned in items (a) (b) and (c) of column 4;</p> <p>(b) Persons being individuals referred to in item (b) of</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose name begin with alphabets "C"&"D"</p> <p>(b) All cases of individuals being managing director, a director or a manager or secretary in the company mentioned in</p>



		<p>Municipal Limits of PimpriChinchwad Municipal Corporation;</p> <p>(b) Within the limits of Dehu Cantonment;</p> <p>(c) Within the limits of Maval (Wadgaon) Taluka, KhedTaluka, Ambegaon(Ghodegaon) and JunnarTaluka;</p>	<p>column 6;</p>	<p>item (a) above;</p>
		<p>(d) Area within the district of Pune with following PIN Codes of Pimpri Chinchwad Municipal Corporation-</p> <p>1) 411012 2) 411017 3) 411018 4) 411026 5) 411027 6) 411031 7) 411034 8) 411039 9) 411061.</p> <p>(e) The area covered under Khed Taluka</p>	<p>(c) Persons other than companies deriving income from other than business and whose residence or principal place of activity is within the territorial area mentioned in items (d) of column 4;</p> <p>(d) Persons other than companies deriving income from business and whose principal place of business is within the territorial area mentioned in items (d) of column 4.</p> <p>(e) Persons other than companies deriving income from other than business and whose residence or principal place of activity is within the territorial area mentioned in item (e) of column 4;</p> <p>(f) Persons other than companies deriving income from business and whose principal place of business is within the territorial area mentioned in item (e) of column 4;</p> <p>(g) Persons other than companies deriving income from other than business and whose residence or principal place of activity is within the territorial area mentioned in items (d) and (e) of column 4;</p>	<p>c) All cases of persons being individuals referred to in items (c) & (d) of column 5 other than persons deriving income from salary and profession specified in Sec. 44AA(1) of the I.T. Act, 1961 and Insurance Agents and whose surname begin with alphabets "M" to "Z";</p> <p>d) All cases of persons other than individuals referred to in items (c) & (d) of column 5 other than persons deriving income from salary and profession specified in Sec. 44AA(1) of the I.T. Act, 1961 and Insurance Agents and whose name begin with alphabets "M" to "Z".</p> <p>c) All cases of persons referred to in items (e) & (f) of column 5 other than persons deriving income from salary and profession specified in Sec. 44AA(1) of the I.T. Act, 1961 and Insurance Agents;</p>



				(h) Persons other than companies deriving income from business and whose principal place of business is within the territorial area mentioned in items (d) and (e) of column 4.	f) All cases of persons referred to in items (g) & (h) of column 5 other than persons deriving income from salary and profession specified in Sec. 44AA(1) of the I.T. Act, 1961 and Insurance Agents, who are not assessed to tax earlier.
4	ITO, Ward 5(3), Pune [erstwhile Ward 9(1) & Ward 9(2), Pune]	Pune, Maharashtra	In the state of Maharashtra - Area within the district of Pune- (a) Which is falling within following Pin Codes 411012 411017 411018 411019 411026 411027 411031 411033 411034 411035 411039 411044 411057 411061 411062 or within the Municipal Limits of PimpriChinchwad Municipal Corporation; (b) Within the limits of Dehu Cantonment; (c) Within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) and Junnar Taluka;	(a) Person referred to in item (a) of column 6 being Companies Registered under the Company Act 2013 or under the Company Act 1956 and having its registered office or principal place of business in the area mentioned in items (a) (b) and (c) of column 4; (b) Persons being individuals referred to in item (b) of column 6; (c) Persons other than companies deriving income from other than business and whose residence or principal place of activity is within the territorial area mentioned in item (a), (b) (c) of column 4; (d) Persons other than companies deriving income from business and whose principal place of business is within the territorial area mentioned in item (d) of column 4.	(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose name begin with alphabets "F", "G", "H", "I", "J"; (b) All cases of individuals being managing director, a director or a manager or secretary in the company mentioned in item (a) above; (c) All cases of person being individuals referred to in the corresponding entry in item (c) & (d) of column 5 whose principal source of income is from legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy



						<p>or interior decoration or any other profession as is notified by the Board under section 44AA(1) of the Income-tax Act, 1961 and Insurance Agents and whose surname begin with alphabets "A" to "L";</p> <p>(d) All cases of person other than individuals referred to in the corresponding entry in item (c) & (d) of column 5 whose principal source of income is from legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy or interior decoration or any other profession as is notified by the Board under section 44AA(1) of the Income-tax Act, 1961 and Insurance Agents and whose name begin with alphabets "A" to "L"</p>
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			<p>(d)) Area within the district of Pune with following PIN Codes of Pimpri Chinchwad Municipal Corporation-</p> <p>1) 411019 2) 411033 3) 411035 4) 411044 5) 411057 6)411062</p> <p>(e) Areas falling within the limits of PCMC other than the areas falling within the jurisdiction of Ward 5(1) &5(2), Pune</p> <p>(f) Areas falling within the limits of Dehu Road Cantonment</p>	<p>(e) Persons other than companies deriving income from other than business and whose residence or principal place of activity is within the territorial area mentioned in items (d) (e)& (f) of column 4;</p> <p>(f) Persons other than companies deriving income from business and whose principal place of business is within the territorial area mentioned in items (d) (e) & (f) of column 4.</p>	<p>e) All cases of persons being individuals referred to in items (e) & (f) of column 5 other than persons deriving income from salary and profession specified in Sec. 44AA(1) of the I.T. Act, 1961 and Insurance Agents and whose surname begin with alphabets "A" to "L".</p> <p>f) All cases of persons other than individuals referred to in items (e) & (f) of column 5 other than persons deriving income from salary and profession specified in Sec. 44AA(1) of the I.T. Act, 1961 and Insurance Agents and whose name begin with alphabets "A" to "L".</p>
5	<p>ITO, Ward 5(4), Pune</p> <p>[erstwhile Ward 9(3), Ward 9(4) & Ward 9(5), Pune]</p>	Pune, Maharashtra	<p>In the state of Maharashtra -</p> <p>Area within the district of Pune-</p> <p>(a)Which is falling within following Pin Codes 411012 411017 411018 411019 411026 411027 411031 411033 411034 411035 411039 411044 411057 411061</p>	<p>(a) Person referred to in item(a) of column 6 being Companies Registered under the Company Act 2013 or under the Company Act 1956 and having its registered office or principal place of business in the area mentioned in items (a) (b) and (c) of column 4;</p> <p>(b) Persons being individuals referred to in</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose name begin with alphabets "K", "L" & "M"</p> <p>(b) All cases of individuals being managing director, a director or a manager or secretary in</p>



			<p>411062 or within the Municipal Limits of PimpriChinchwad Municipal Corporation;</p> <p>(b) Within the limits of Dehu Cantonment;</p> <p>(c) Within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) and Junnar Taluka;</p>	<p>item (b) of column 6;</p> <p>(c) Persons other than companies deriving income from other than business and whose residence or principal place of activity is within the territorial area mentioned in item (a), (b) (c) of column 4;</p> <p>(d) Persons other than companies deriving income from business and whose principal place of business is within the territorial area mentioned in item (d) of column 4;</p>	<p>the company mentioned in item (a) above;</p> <p>(c) All cases of person being individuals referred to in the corresponding entry in item (c) & (d) of column 5 whose principal source of income is from legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy or interior decoration or any other profession as is notified by the Board under section 44AA(1) of the Income-tax Act, 1961 and Insurance Agents and whose surname begin with alphabets "M" to "Z";</p> <p>(d) All cases of person other than individuals referred to in the corresponding entry in item (c) & (d) of column 5 whose principal source of income is from legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy</p>
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					or interior decoration or any other profession as is notified by the Board under section 44AA(1) of the Income-tax Act, 1961 and Insurance Agents and whose name begin with alphabets "M" to "Z";
			<p>(d) Area within the district of Pune with following PIN Codes of PimpriChinchwad Municipal Corporation-</p> <p>1) 411019 2) 411033 3) 411035 4) 411044 5) 411057 6) 411062</p> <p>(e) Areas falling within the limits of PCMC other than the areas falling within the jurisdiction of New Ward 5(1) & 5(2), Pune (To be inserted)</p> <p>(f) Areas falling within the limits of Dehu Road Cantonment.</p> <p>(g) Area covered under Maval Taluka ;</p>	<p>(e) Persons other than companies deriving income from other than business and whose residence or principal place of activity is within the territorial area mentioned in items (d) (e) & (f) of column 4;</p> <p>(f) Persons other than companies deriving income from business and whose principal place of business is within the territorial area mentioned in items (d) (e) & (f) of column 4.</p> <p>(g) Persons other than companies deriving income from other than business and whose residence or principal place of activity is within the territorial area mentioned in item (g) of column 4;</p> <p>(h) Persons other than companies deriving income from business and whose principal place of business is within the territorial area mentioned in item (g) of column 4.</p> <p>(i) Persons other than companies deriving income from other than business and whose</p>	<p>(e) All cases of persons being individuals referred to in items (e) & (f) of column 5 other than persons deriving income from salary and profession specified in Sec. 44AA(1) of the I.T. Act, 1961 and Insurance Agents and whose surname begin with alphabets "M" to "Z";</p> <p>(f) All cases of persons other than individuals referred to in items (e) & (f) of column 5 other than persons deriving income from salary and profession specified in Sec. 44AA(1) of the I.T. Act, 1961 and Insurance Agents and whose name begin with alphabets "M" to "Z".</p> <p>(g) All cases of persons referred to in items (g) & (h) of column 5 other than persons deriving income from salary and</p>



				<p>residence or principal place of activity is within the territorial area mentioned in items (d), (e) & (f) of column 4;</p> <p>(j) Persons other than companies deriving income from business and whose principal place of business is within the territorial area mentioned in items (d), (e) & (f) of column 4.</p>	<p>profession specified in Sec. 44AA(1) of the I.T. Act, 1961 and Insurance Agents;</p> <p>(h) All cases of persons referred to in items (i) & (j) of column 5 other than persons deriving income from salary, who are not assessed to tax earlier.</p>
6	<p>I TO, Ward 5(5), Pune</p> <p>[erstwhile Ward 10(1), Ward 10(2), Ward 10(3), Ward 10(4) & Ward 10(5), Pune]</p>	<p>In the State of Maharashtra-</p> <p>Area within the district of Pune-</p> <p>(a) Which is falling within following Pin Codes 411012 411017 411018 411019 411026 411027 411031 411033 411034 411035 411039 411044 411057 411061 411062 or within the Municipal Limits of PimpriChinchwad Municipal Corporation;</p> <p>(b) Within the limits of Dehu Cantonment;</p> <p>(c) Within the limits of Maval (Wadgaon) Taluka, Khed Taluka, Ambegaon (Ghodegaon) and Junnar Taluka;</p>	<p>(a) Person referred to in item (a) of column 6 being Companies Registered under the Company Act 2013 or under the Company Act 1956 and having its registered office or principal place of business in the area mentioned in items (a) (b) and (c) of column 4;</p> <p>(b) Persons being individuals referred to in item (b) of column 6;</p> <p>(c) Persons being individuals deriving income from other than business and whose residence or place of employment is within the territorial area mentioned in item (a) (b) & (c) of column 4</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) of column (5) being companies whose name begin with alphabets "N" to "Z";</p> <p>(b) All cases of individuals being managing director, a director or a manager or secretary in the company mentioned in item (a) above;</p> <p>(c) All cases of persons being individuals referred to in item (c) of column 5, having principal source of income from Salary and whose surname begin with alphabets "A" to "Z".</p>	
		<p>(d) Within the limits of Talukas of Ambegaon (Ghodegaon) and Junnar.</p>	<p>(d) Persons other than companies deriving income from other than business and whose residence or principal</p>	<p>All cases of persons referred to in items (d) & (e) of column 5 other than persons</p>	



				<p>place of activity is within the territorial area mentioned in item (d) of column 4;</p> <p>(e) Persons other than companies deriving income from business and whose principal place of business is within the territorial area mentioned in item (d) of column 4.</p>	<p>deriving income from salary and profession specified in Sec. 44AA(1) of the I.T. Act, 1961 and Insurance.</p>
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Aseem Sharma
31-08-2020

(ASEEM SHARMA)
Addl. Commissioner of Income Tax,
Range-5, Pune.

Copy for information to:

- 1 The Pr. CCIT, Pune.
- 2 The CCIT, Pune, The CCIT (ReAc), Thane and The CCIT (ReAc), Nashik
- 3 The Director General of Income-tax (Inv.), Pune.
- 4 The Pr. Commissioner of Income Tax-3, Pune
- 5 The Pr. Commissioner of Income Tax-1, 2 & 4, Pune, Pr. CIT-1, Thane and Pr. CIT-1, Nashik
- 6 All CsIT, CIT(A), DIT(Inv.), CIT(Exmp.), CIT(IT/TP), CIT(Audit), CIT(CO), CIT(ITAT)-I & II and CIT(TDS), Pune.
- 7 The Addl./ Jt. Commissioner of Income-tax, Range-4, Pune and Satara Range, Satara.
8. All AOs under the charge of Pr. CIT-3, Pune and TRO-3, Pune.
9. The PRO, Pune
- 10 Notice Board of Pratyakshakar Bhawan, Akurdi, Aayakar Bhawan, Sadhu Vaswani, Pune, Income-tax Office, PMT Bldg., Pune, Praptikar Sadan, Karve Road, Pune & B.O. Bhawan, Pune.



sd/
Addl. Commissioner of Income Tax,
Range-5, Pune.



OFFICE OF THE
Pr. COMMISSIONER OF INCOME TAX-4, Pune

प्रधान आयकर आयुक्त-4 पुणे का कार्यालय

3rd Floor, Aaykar Sadan, Bodhi Tower, 548/2B, Sallisbury Park, Gultekdi, Pune-411037
तीसरी मंजिल, आयकर सदन, बोधी टॉवर, 548/2बी, सैलीसबरी पार्क, गुलटेकडी, पुणे-411037

Telefax:- 020-24261318

दूरभाष/फैक्स- 020-24261318

No.Pn./CIT-4/Jurisdiction/120/2020-21/335

Date: 14.09.2020

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2017(ITA.I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014; subsequent order of the Principal Chief Commissioner of Income-tax (CCA), Pune, dated-14.11.2014 vide No.PN/CC/Admn/C&A/2014-15/5366, 5368, 5370 allocating Ranges including Special Ranges under the jurisdiction of Pr.CIT / CIT -4, Pune, I, the Principal Commissioner of Income-tax- 4, Pune, having been authorized so, vide notification no. 62 S.O.2755 (E) dated 13th August, 2020 of ITA-I & The Pr. CCIT, Pune's dated 28/08/2020 Order No.01/100 of 2020 Vide F.No. PN/Pr.CC/Est./C&A/ReAC/100/2020/1184 and **Corrigendum Order** No. PN/Pr.CC/Est. /C&A/ Faceless Assessment /2020-21/1381 dated **11.09.2020** amending Order No.02/100 of 2020 Vide F. No. PN/Pr.CC/Est./C&A/Faceless Assessment /2020-21/1185 dated 28.08.2020, hereby in continuation to Order No. Pn./CIT-IV/Tech./ Jurisdiction/2014-15/3679 dated 15/11/2014 and order No.PN./PCIT-6/Jurisdiction /120/ 2019-20/1872 dated 01.10.2019, make the following amendments, new entry at Sr. No. (1) to (4) of Column (1) with the number and words as per schedule below is inserted.

02. Accordingly, this order supersedes the Office Order U.s 120 of the Act Vide F. No. Pn./CIT-4/Tech./Jurisdiction /2020-21/298 dated 02.09.2020.

03. This notification shall come into force with effect from 13.08.2020

Encl:- Schedule

-Sd-

(K. P. C. Rao)

Pr. Commissioner of Income Tax -4,
Pune

Copy for information to:

1. The Pr. CCIT, Pune / The CCIT, Pune / DGIT(Inv.), Pune.
2. The Pr. Commissioners of Income Tax-1 /2 /3 Pune, Pr.CIT-1, Thane, Pr.CIT-1, Nashik
3. The Pr. CIT (Central), Pune, CIT (ITAT) - I and II, Pr. DIT (Inv.), Pune, CIT (IT & TP), Pune and CIT (Exemption), Pune, CIT (TDS), Pune.
4. The CIT (Admin & TPS) and CIT (Audit), Pune.
5. All CsIT (Appeal), Pune.
6. Addl./Jt. Commissioners of Income Tax, Ranges - 7 / 12 Pune, Addl./Jt. Commissioner of Income Tax, Range -1, Solapur with request to issue appropriate jurisdiction orders amongst the A.O.'s of their Ranges.
7. All A.O.'s /TRO/ DDO in the Charge of Pr. CIT - 4, Pune.
8. The PRO, Pune / The ZAO, CBDT, Pune.
9. Notice Board / ASK Centre, for necessary compliance.



M. C. Thakur

(M. C. Thakur)

Income Tax Officer, HQ-4(1),

For Pr. Commissioner of Income Tax- 4, Pune

Schedule
JURISDICTION OF ADDL. / JT. COMMISSIONERS OF INCOME TAX IN Pr. CIT - 4, PUNE.

S. No	Designation of Income Tax Authorities	Head quarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
1	2	3	4	5	6
1	Addl. / Joint CIT, Range- 7, Pune (Earlier Range- 7, Pune + Earlier Range- 14, Pune)	Pune, Maharashtra	In the state of Maharashtra – (a) District of Pune other than areas within Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District. (b) area within the District of Pune – (i) which is falling within the following PIN Codes: 411001, 411006, 411014, 411015, <u>411013</u> , 411022, 411028, 411036, 411040, 411048, 412201, 412202, 412110, 412307, and 412308. (ii) Area falling within the limits of Baramati taluka, Daund taluka, Indapur taluka and Saswad (Purandar) talukas; (c) District of Pune	(a) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column 4; (b) persons being individuals referred to in item (b) of column 6; (c) persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column 4; (d) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column 4. (e) All the persons who are having registered office or whose principal place of business or who is residing within the territorial area mentioned in (c) of column 4;	(a) all cases of persons referred to in corresponding entries in item (a) of column 5 being companies whose names begin with the alphabet "J", "K", "L", "M", "T" or "X"; (b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in the corresponding entry in item (a) above; (c) all cases of persons referred to in corresponding entries in item (c) and (d) of column 5 other than those whose principal source of income is from salary. (d) All the cases of persons referred to in item (e) of column 5, other than the cases falling within the jurisdiction of the Principal Commissioners / Commissioners of Income Tax - 1, 2, 3 and as well as this Charge i.e. the charge of the Principal Commissioner / Commissioner of Income Tax - 4, Pune.

S. No	Designation of Income Tax Authorities	Head quarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
1	2	3	4	5	6
2	<p>Addl. / Joint CIT, Range-12, Pune</p> <p>(Earlier Range- 12, Pune + Earlier Range- 13, Pune)</p>	Pune, Maharashtra	<p>In the state of Maharashtra -</p> <p>(a) District of Pune other than areas under Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District.</p> <p>(b) area within the District of Pune -</p> <p>which is falling within the following PIN Codes: 411030 411032 411047 412207 412216</p> <p>(c) area within the District of Pune -</p> <p>Area falling within the limits of Shirur Taluka;</p>	<p>(a) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column 4;</p> <p>(b) persons being individuals referred to in item (b) of column 6;</p> <p>(c) persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) & (c) of column 4;</p> <p>(d) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) & (c) of column 4.</p> <p>(e) persons referred to in item (d) of</p>	<p>(a) all cases of persons referred to in corresponding entries in item (a) of column 5 being companies whose names begin with the alphabet "U", or "V" or "W" or "Y" or "Z";</p> <p>(b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in the corresponding entry in item (a) above;</p> <p>(c) all cases of persons referred to in corresponding entries in items (c) and (d) of column 5 other than those whose principal source of income is from salary.</p>

			<p>(d) District of Pune other than areas within Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District.</p>	<p>column 6, being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (d) of column 4.</p>	<p>(d) all cases of persons referred to in corresponding entry in item (e) of column 5, whose principal source of income is from "Salary" excluding the employees of defence services, Central Government, State Government, Local Government, all Central Government Undertakings / Corporations, all State Government Undertakings / Corporations, all Public Sector Undertakings, Public Sector Banks.</p>
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S. N.	Designation of Income Tax Authorities	Head quarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
3.	Addl./Joint CIT, Range- 1, Solapur (Earlier Range- 1, Solapur + Range- 2, Solapur)	Solapur, Maharashtra	In the state of Maharashtra – District of Solapur- (a) Areas falling within the limits of Solapur city and Solapur District	(a) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column 4; (b) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column 4;	(a) All cases of persons referred to in corresponding entries in item (a) & (b) of column 5 other than those whose principal source of income is from salary;
				(c) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (c) of column 4;	(b) All cases of persons referred to in corresponding entries in item (c) and (d) of column 5 other than those whose principal source of income is from salary;
				(d) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (c) of column 4;	(c) All cases of persons referred to in corresponding entries in item (c) and (d) of column 5 whose principal sources of income is from Salary.

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				<p>(e) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column 4;</p>	<p>(d) All cases of persons being companies referred to in corresponding entries in items (i) of column 5 whose name begins with alphabets "A" to "Z" and numerical.</p>
				<p>(f) Persons being individuals referred to in item (e) of column 6.</p>	<p>(e) All cases of individuals being managing director or director or manager or secretary in the companies referred to in the corresponding entry in item (d) above.</p>

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4	Tax Recovery Officer - 4, Pune.	Pune, Maharashtra	<p>In the state of Maharashtra -</p> <p>(a) District of Pune other than areas within Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District.</p> <p>(b) area within the District of Pune - which is falling within the following PIN Codes: 411001 411006 411014 411015 411030 411032 411047 412207 412216 411013, 411022, 411028, 411036, 411040, 411048, 412201, 412202, 412110, 412307, and 412308;</p> <p>(ii) area falling within the limits of Shirur Taluka;</p> <p>(iii) Area falling within the limits of Baramati taluka, Daund taluka, Indapur taluka and Saswad (Purandar) talukas;</p>	<p>(a) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column 4;</p> <p>(b) persons being individuals referred to in item (b) of column 6;</p> <p>(c) persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column 4;</p> <p>(d) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column 4;</p>	<p>(a) all cases of persons referred to in corresponding entries in item (a) of column 5 being companies whose names begin with the alphabet "J" or "K" or "L" or "M" or "T" or "U" or "V" or "W" or "X" or "Y" or "Z";</p> <p>(b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in the corresponding entry in item (a) above;</p> <p>(c) all cases of persons referred to in corresponding entries in items (c) and (d) of column 5 other than those whose principal source of income is from salary;</p>
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			<p>(c) District of Pune other than areas within Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District.</p>	<p>(e) persons referred to in item (d) of column 6, being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (c) of column 4.</p>	<p>(d) all cases of persons referred to in corresponding entry in item (e) of column 5, whose principal source of income is from "Salary" excluding the employees of defence services, Central Government, State Government, Local Government, all Central Government Undertakings / Corporations, all State Government Undertakings / Corporations, all Public Sector Undertakings, Public Sector Banks.</p>
			<p>(d) District of Solapur.</p>	<p>(f) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (d) of column 4;</p> <p>(g) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (d) of column(4);</p> <p>(h) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (d) of column 4;</p> <p>(i) Persons being individuals referred to in item (f) of column 6.</p>	<p>(e) All cases of persons referred to in corresponding entries in items (f), (g) and (h) of column (5).</p> <p>(f) All cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (h) of column (5).</p>

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OFFICE OF THE
ADDITIONAL COMMISSIONER OF INCOME TAX RANGE-7, Pune
3rd Floor, Aaykar Sadan, Bodhi Tower, 548/2B, Sallisbury Park, Gultekdi, Pune-411037

No.Pn./Addl.CIT/Range-7/Jurisdiction Order/104/2020-21/194

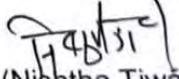
Date: 14.09.2020

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income- tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2017(ITA.I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014; subsequent order of the Principal Chief Commissioner of Income-tax (CCA), Pune, dated-14.11.2014 vide No.PN/CC/Admn/C&A/2014-15/5366, 5368, 5370 allocating Ranges including Special Ranges under the jurisdiction of Pr.CIT / CIT -4, Pune, I, the Addl. Commissioner of Income tax, Range-7 Pune, having been authorized so, vide notification no. 62 S.O.2755 (E) dated 13th August, 2020 of ITA-I & The Pr. CCIT, Pune's dated 28/08/2020 Order No.01/100 of 2020 Vide No. Pn./CIT-4/Jurisdiction/120/2020-21/1184 and **Corrigendum Order** No. PN/Pr.CC/Est. /C&A/ Faceless Assessment /2020-21/1381 **dated 11.09.2020** amending Order No.02/100 of 2020 Vide F. No. PN/Pr.CC/Est./C&A/Faceless Assessment /2020-21/1185 dated 28.08.2020, and subsequent Order of PCIT-4, Pune vide No.PN./PCIT-4/Jurisdiction/120/2020-21/335 dated 14.09.2020, superseding his order No.PN./PCIT-IV/Tech./Jurisdiction/2020-21/298 dated 02.09.2020, make the following amendments, at Sr. No. (1) to (6) of Column (1) with the number and words as per schedule below is inserted.

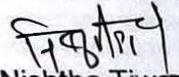
02. This notification shall come into force with effect from **13.08.2020**

Encl:- Schedule


(Nishtha Tiwari)
Addl. CIT Range-7, Pune

Copy for information to:

1. The Pr. CCIT, Pune / The CCIT, Pune / DGIT(Inv.), Pune.
2. The Pr. Commissioners of Income Tax-1 /2 /3 Pune, Pr.CIT-1, Thane, Pr.CIT-1, Nashik
3. The Pr. CIT (Central), Pune, CIT (ITAT) – I and II, Pr. DIT (Inv.), Pune, CIT (IT & TP), Pune and CIT (Exemption), Pune, CIT (TDS), Pune.
4. The CIT (Admin & TPS) and CIT (Audit), Pune.
5. All CsIT (Appeal), Pune.
6. All A.O.'s /TRO/ DDO in the Charge of Pr. CIT – 4, Pune.
7. The PRO, Pune/ The ZAO, CBDT, Pune.
8. Notice Board / ASK Centre, for necessary compliance.


(Nishtha Tiwari)

Addl. CIT Range-7, Pune

DCIT/ACIT , Circle - 7, Pune

S. No 1	Designation of Income Tax Authorities 2	Head Quarters 3	Territorial Area 4	Persons or classes of persons 5	Cases or classes of cases 6
1	Dy./Asst. CIT, Circle-7, Pune	District Pune, Maharashtra	<p>In the state of Maharashtra -</p> <p>(a) District of Pune other than areas within Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District.</p> <p>(b) area within the District of Pune -</p> <p>(i) which is falling within the following PIN Codes: 411001, 411006, 411014, 411015, 411013 411022, 411028, 411036, 411040, 411048, 412201, 412202, 412110 412307 412308.</p> <p>(ii) Area falling within the limits of Baramati taluka, Daund taluka, Indapur taluka and Saswad (Purandar) talukas;</p> <p>(c) District of pune</p>	<p>(a) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column 4;</p> <p>(b) persons being individuals referred to in item (b) of column 6;</p> <p>(c) persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column 4;</p> <p>(d) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column 4.</p> <p>(e) All the persons who are having registered office or whose principal place of business or who is residing within the territorial area mentioned in (c) of column 4</p>	<p>(a) all cases of persons referred to in corresponding entries in item (a) of column 5 being companies whose names begin with the alphabet "J", "K", "L", "M", "T" or "X";</p> <p>(b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in the corresponding entry in item (a) above;</p> <p>(c) all cases of persons referred to in corresponding entries in item (c) and</p> <p>(d) of column 5 other than those whose principal source of income is from salary.</p> <p>(e) All the cases of persons referred to in item (e) of column 5, other than the cases falling within the jurisdiction of the Principal Commissioners / Commissioners of Income Tax - 1, 2, 3 and as well as this Charge i.e. the charge of the Principal Commissioner/ Commissioner of Income Tax - 4, Pune.</p>

ITO Ward 7(1), Pune

S. No 1	Designation of Income Tax Authorities 2	Head Quarters 3	Territorial Area 4	Persons or classes of persons 5	Cases or classes of cases 6
2	Income Tax Officer, Ward 7(1), Pune	District Pune, Maharashtra	In the state of Maharashtra - (a) District of Pune - which is falling within the following Pin Codes: 411001, 411006	a) persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column 4 b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column 4.	a) All cases of persons referred to in corresponding entries in item (a) and (b) of column 5 other than those whose principal source of income is from salary.

ITO Ward 7(3), Pune

S. No 1	Designation of Income Tax Authorities 2	Head Quarters 3	Territorial Area 4	Persons or classes of persons 5	Cases or classes of cases 6
3	Income Tax Officer, Ward 7(3), Pune	District Pune, Maharashtra	In the state of Maharashtra - (a) area within the District of Pune which is falling within the following PIN Codes: 411014, 411015	(a) persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column 4; (b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column 4.	(a) All cases of persons referred to in corresponding entries in item (a) and (b) of column 5 other than those whose principal source of income is from salary.

ITO Ward 14(1), Pune

S. No 1	Designation of Income Tax Authorities 2	Head Quarters 3	Territorial Area 4	Persons or classes of persons 5	Cases or classes of cases 6
4	Income Tax Officer, Ward 14(1), Pune	District Pune, Maharashtra	<p>In the state of Maharashtra -</p> <p>(a) District of Pune other than areas within Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District.</p> <p>b) area within the District of Pune -</p> <p>(i) which is falling within the following PIN Codes: 411013, 411036 411022, 411028</p>	<p>(a) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column 4;</p> <p>(b) persons being individuals referred to in item (b) of column 6;</p> <p>(c) persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column 4;</p> <p>(d) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column 4.</p>	<p>(a) All cases of persons referred to in corresponding entries in item (a) of column 5 being companies whose names begin with the alphabet, "J & K, and having Income /loss below 30 lakhs. For assesses other than company cases having Income/loss below 20 lakhs.</p> <p>(b) All cases of individuals being managing director or director or manager or secretary in the companies referred to in the corresponding entry in item (a) above;</p> <p>(c) All cases of persons referred to in corresponding entries in item (c) and (d) of column 5 other than those whose principal source of income is from salary.</p>

ITO Ward 14(3), Pune

S. No 1	Designation of Income Tax Authorities 2	Head Quarters 3	Territorial Area 4	Persons or classes of persons 5	Cases or classes of cases 6
5	Income Tax Officer, Ward 14(3), Pune	District Pune, Maharashtra	<p>In the state of Maharashtra -</p> <p>(a) District of Pune other than areas within Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District.</p> <p>(b) area within the District of Pune -</p> <p>(i) which is falling within the following PIN Codes: 411040, 411048 412307 412201 412202 412308</p>	<p>(a) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column 4;</p> <p>(b) persons being individuals referred to in item (b) of column 6;</p> <p>(c) persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column 4;</p> <p>(d) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column 4.</p>	<p>(a) All cases of persons referred to in corresponding entries in item (a) of column 5 being companies whose names begin with the alphabet, L', & M, and having Income /loss below 30 lakhs. For assesses other than company cases having Income/loss below 20 lakhs.</p> <p>(b) All cases of individuals being managing director or director or manager or secretary in the companies referred to in the corresponding entry in item (a) above;</p> <p>(c) All cases of persons referred to in corresponding entries in item (c) and (d) of column 5 other than those whose principal source of income is from salary.</p>

ITO Ward 14(5), Pune

S. No 1	Designation of Income Tax Authorities 2	Head Quarters 3	Territorial Area 4	Persons or classes of persons 5	Cases or classes of cases 6
6	Income Tax Officer, Ward 14(5), Pune	District Pune, Maharashtra	<p>In the state of Maharashtra -</p> <p>(a) District of Pune other than areas within Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District.</p> <p>(b) Area within the district of Pune - Areas falling within the limits of Baramati Taluka, Indapur Taluka, Daund Taluka and Saswad (Purandar) Talukas.</p> <p>(c) New assesses Ward having area within the district of Pune - having the following pincodes: 411001, 411006, 411014, 411015, 411013, 411022, 411028, 411036, 411040, 411048, 412201, 412202, 412110, 412307, 412308</p>	<p>(a) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column 4;</p> <p>(b) persons being individuals referred to in item (b) of column 6;</p> <p>(c) persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column 4;</p> <p>(d) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column 4.</p>	<p>(a) all cases of persons referred to in corresponding entries in item (a) of column 5 being companies whose names begin with the alphabet, "T" or "X"; and having Income /loss below 30 lakhs.</p> <p>(b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in the corresponding entry in item (a) above;</p> <p>(c) all cases of persons referred to in corresponding entries in item (c) and (d) of column 5 other than those whose principal source of income is from salary, who are not assessed to tax earlier (new assesses).</p>



OFFICE OF THE
ADDL. COMMISSIONER OF INCOME TAX : RANGE-12, PUNE

अपर आयकर आयुक्त, रेंज-12, पुणे का कार्यालय

Room No. 315, Bodhi Tower, 548/2B, Salisburry Park, Gultekadi, Pune-411037
तीसरी मंजिल, आयकर सदन, बोधी टॉवर, 548/2बी, सैलीसबरी पार्क, गुलटेकडी, पुणे-411037

E Mail: pune.addlct7@incometax.gov.in

F.No: Pune/Addl. CIT, R-12/Jurisdiction//120/2020-21/

Date 17.09.2020

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2017(ITA.I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014; subsequent orders of the Principal Chief Commissioner of Income-tax (CCA), Pune, dated-14.11.2014 vide No.PN/CC/Admn/C&A/2014-15/5366, 5368, 5370 and vide notification no. 62 S.O.2755 (E) dated 13th August, 2020 of ITA-I & The Pr. CCIT, **Pune's dated 28/08/2020** and Corrigendum Order No. PN/Pr.CC/Est. /C&A/ Faceless Assessment /2020-21/1381 dated 11.09.2020 amending Order No.02/100 of 2020 Vide F. No. PN/Pr.CC/Est./C&A/Faceless Assessment /2020-21/1185 dated 28.08.2020, hereby in continuation to Order No. Pn./CIT-IV/Tech./ Jurisdiction/2014-15/3679 dated 15/11/2014 and order No.PN./PCIT-6/Jurisdiction /120/ 2019-20/1872 dated 01.10.2019.

And vide subsequent order of Principal Commissioner of Income-tax- 4, Pune, vide No.PN/CIT-IV/Tech/Jurisdiction/2020-21/335, Dated 14.09.2020, I, the Additional Commissioner of Income Tax, Range-12, Pune, having been authorized so, hereby make the following amendments in the Office Order No. Pn./CIT- IV/Tech./ Jurisdiction/2014-

15/3679 dated 15/11/2014 ,having been authorized so, new entry at Sr. No. (1) to (4) of Column (1) with the number and words as per schedule below is inserted.

2. This notification shall come into force with effect from 13.08.2020

Encl: - Schedule



(Sudhendu Das)
Addl. Commissioner of Income Tax,
Range-12, Pune

Copy for information to:

1. The Pr. CCIT, Pune / The CCIT, Pune / DGIT(Inv.), Pune.
2. The Pr. Commissioners of Income Tax-1 /2 /3/4 Pune, Pr.CIT-1, Thane, Pr.CIT-1, Nashik
3. The Pr. CIT (Central), Pune, CIT (ITAT) – I and II, Pr. DIT (Inv.), Pune, CIT (IT & TP), Pune and CIT (Exemption), Pune, CIT (TDS), Pune.
4. The CIT (Admin & TPS) and CIT (Audit), Pune.
5. All CsIT (Appeal), Pune
6. **All A.O.'s /TRO/ DDO in the Charge of Pr. CIT – 4, Pune.**
7. The PRO, Pune
8. The ZAO, CBDT, Pune.
9. Notice Board / ASK Centre, for necessary compliance.



Addl. Commissioner of Income Tax,
Range-12, Pune

SCHEDULE

Sr. No.	Head Quarters/ Designation	Territorial Area		Persons or classes of persons	Cases or classes of cases
1	2	3	4	5	6
1	Dy. / Asst CIT, Circle 12, Pune	Pune, Maharashtra	<p>In the state of Maharashtra –</p> <p>(a) District of Pune other than areas under Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District.</p> <p>(b) area within the District of Pune – which is falling within the following PIN Codes: 411030 411032 411047 412207 412216</p> <p>(c) area within the District of Pune – Area falling within the limits of Shirur Taluka;</p> <p>(d) District of Pune other than areas within Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District.</p> 	<p>(a) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column 4;</p> <p>(b) persons being individuals referred to in item (b) of column 6;</p> <p>(c) persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) & (c) of column 4;</p> <p>(d) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) & (c) of column 4.</p> <p>(e) persons referred to in item (d) of column 6, being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (d) of column 4.</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) of column 5 being companies whose names begin with the alphabet “U” or “V” or “W” or “Y” and “Z” having income/loss Rs. 30 lakhs and above. For other than company cases having Income/Loss Rs. 20 Lakhs and above.</p> <p>(b) All cases of individuals being managing director or director or manager or secretary in the companies referred to in the corresponding entry in item (a) above.</p> <p>(c) All cases of persons referred to in corresponding entries in item (c) and (d) of column 5 other than those whose principal source of income is from salary having Income/Loss Rs. 20 Lakhs and above;</p> <p>(d) all cases of persons referred to in corresponding entry in item (e) of column 5, whose principal source of income is from “Salary” excluding the employees of defence services, Central Government, State Government, Local Government, all Central Government Undertakings / Corporations, all State Government Undertakings / Corporations, all Public Sector Undertakings, Public Sector Banks and having income Rs. 20 Lakhs and above.</p>

SCHEDULE

Sr. No.	Head quarters/ Designation	Territorial Area		Persons or classes of persons	Cases or classes of cases
1	2	3	4	5	6
2	Income Tax Officer, Ward 12(1), Pune	Pune, Maharashtra	<p>In the state of Maharashtra –</p> <p>(a) District of Pune other than areas within Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District;</p> <p>(b) Area within the District of Pune –</p> <p>which is falling within the PIN Codes 411030 and 411032.</p> 	<p>(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column 4;</p> <p>(b) Persons being individuals referred to in item (b) of column 6;</p> <p>(c) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column 4;</p> <p>(d) Persons other than companies deriving income from income from business or profession and residing within the territorial area mentioned in item (b) of column 4.</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) of column 5 being companies whose names begin with the alphabet “Y” and having income/loss below Rs 30 lakhs. For other than company cases having Income/Loss below Rs. 20 Lakhs.</p> <p>(b) All cases of individuals being managing director or director or manager or secretary in the companies referred to in the corresponding entry in item (a) above having income below Rs. 20 Lakhs;</p> <p>(c) All cases of persons referred to in corresponding entries in item (c) and (d) of column 5 other than those whose principal source of income is from salary having income below Rs. 20 Lakhs;</p>

SCHEDULE

Sr. No.	Head quarters/ Designation	Territorial Area		Persons or classes of persons	Cases or classes of cases
1	2	3	4	5	6
3	Income Tax Officer, Ward 12(3), Pune	Pune, Maharashtra	<p>In the state of Maharashtra –</p> <p>(a) District of Pune other than areas within Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District;</p> <p>(b) Area within the District of Pune –</p> <p>411047,412207 & 412216.</p> 	<p>(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column 4;</p> <p>(b) Persons being individuals referred to in item (b) of column 6;</p> <p>(c) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column 4;</p> <p>(d) Persons other than companies deriving income from income from business or profession and residing within the territorial area mentioned in item (b) of column 4.</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) of column 5 being companies whose names begin with the alphabet “U”, “W” & “Z” ” and having income/loss below Rs 30 lakhs. For other than company cases having Income/Loss below Rs. 20 Lakhs.</p> <p>(b) All cases of individuals being managing director or director or manager or secretary in the companies referred to in the corresponding entry in item (a) above;</p> <p>(c) All cases of persons referred to in corresponding entries in item (c) and (d) of column 5 other than those whose principal source of income is from salary.</p>

SCHEDULE

Sr. No.	Head quarters/ Designation	Territorial Area		Persons or classes of persons	Cases or classes of cases
1	2	3	4	5	6
4	Income Tax Officer, Ward 13(1), Pune	Pune, Maharashtra	<p>In the state of Maharashtra –</p> <p>(a) District of Pune other than areas within Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District;</p> 	Persons being individuals referred to item (a) and (b) of Column 6, deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column 4.	<p>(a) All cases of persons being individuals referred to in corresponding entry in column 5, whose principal source of income is from “Salary” excluding the employees of defence services, Central Government, State Government, Local Government, all Central Government Undertakings / Corporations, all State Government Undertakings / Corporations, all Public Sector Undertakings and other Government of India Undertakings, Public Sector Banks; and who are employees of computer / software companies, private insurance companies, Kirloskar group of companies, Cummins India Ltd. and its subsidiaries, Bharat Forge Ltd, Kalyani group of companies having income below Rs. 20 Lakhs.;</p> <p>(b) All cases of persons being individuals referred to in corresponding entry in column 5, whose principal source of income is from “Salary” excluding the employees of defence services, Central Government, State Government, Local Government, all Central Government Undertakings / Corporations, all State Government Undertakings / Corporations,;all Public Sector Undertakings and other Government of India Undertakings, Public Sector</p>

SCHEDULE

					<p>Banks and other than employees of computer /software companies, private insurance companies, Kirloskar group of companies, Cummins India Ltd. and its subsidiaries, Bharat Forge Ltd, Kalyani group of companies and whose surnames begin with the alphabets “A” or “B” or “C” having income below Rs. 20 Lakhs;</p> 
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SCHEDULE

Sr. No.	Head quarters/ Designation	Territorial Area	Persons or classes of persons	Cases or classes of cases	
1	2	3	4	5	
5	Income Tax Officer, Ward 13(2), Pune	Pune, Maharashtra	In the state of Maharashtra – (a) District of Pune other than areas within Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District;	Persons being individuals referred to item (a) of Column 6, deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column 4. 	(a) All cases of persons being individuals referred to in corresponding entry in column 5, whose principal source of income is from “Salary” excluding the employees of defence services, Central Government, State Government, Local Government, all Central Government Undertakings / Corporations, all State Government Undertakings / Corporations,;all Public Sector Undertakings and other Government of India Undertakings, Public Sector Banks and other than employees of computer /software companies, private insurance companies, Kirloskar group of companies, Cummins India Ltd. and its subsidiaries, Bharat Forge Ltd, Kalyani group of companies and whose surnames begin with the alphabets “”D” TO “R” having income below Rs. 20 Lakhs;.

SCHEDULE

Sr. No.	Head quarters/ Designation	Territorial Area	Persons or classes of persons	Cases or classes of cases	
1	2	3	4	5	6
6	Income Tax Officer, Ward 13(4), Pune	Pune, Maharashtra 	<p>In the state of Maharashtra –</p> <p>(a) District of Pune other than areas within Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District;–</p> <p>(b) Area falling within the limits of, Shirur Taluka ;</p> <p>(c) District of Pune other than areas within Pimpri Chinchwad Municipal Corporation and Maval, Khed, Junnar, Ambegaon Talukas of Pune District</p> <p>(d) Area falling within the limits of, Shirur Taluka</p> <p>(e) area within the District of Pune – which is falling within the following PIN Codes: 411030 411032 411047 412207 412216</p>	<p>(a) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column 4;</p> <p>(b) persons being individuals referred to in item (b) of column 6;</p> <p>(c) Persons being individuals referred to item (c) of Column 6, deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column 4.</p> <p>(d) Persons other than companies deriving income from sources other than income from business or profession and residing within the</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) of column 5 being companies whose names begin with the alphabet “V” having income/loss below Rs. 30 lakhs. For other than company cases having Income/Loss below Rs. 20 Lakhs.</p> <p>(b) All cases of individuals being managing director or director or manager or secretary in the companies referred to in the corresponding entry in item (a) above</p> <p>(c) All cases of persons being individuals referred to in corresponding entry in item (c) of column 5, whose principal source of income is from “Salary” excluding the employees of defence services, Central Government, State Government, Local Government, all Central Government Undertakings / Corporations, all State Government Undertakings / Corporations,;all Public Sector Undertakings and other Government of India Undertakings, Public Sector Banks and other than employees of computer /software companies, private insurance companies, Kirloskar group of companies,</p>

SCHEDULE

				<p>territorial area mentioned in item (b) of column 4,</p> <p>(e) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column 4.</p> <p>(f) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (c) of column 4,</p> <p>(g) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (d) and (e) of column 4,</p> <p>(h) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (d) and (e) of column 4.</p>	<p>Cummins India Ltd. and its subsidiaries, Bharat Forge Ltd, Kalyani group of companies and whose surnames begin with the alphabets “S” TO “Z” having income below Rs. 20 Lakhs; .</p> <p>(d) All cases of persons referred to in corresponding entries in item(d) and (e) of column 5 other than those whose principal source of income is from salary.</p> <p>(e) All cases of persons being individuals referred to in corresponding entry in item (f) of column 5, whose principal source of income is from “Salary” excluding the employees of defence services, Central Government, State Government, Local Government, all Central Government Undertakings / Corporations, all State Government Undertakings / Corporations, all Public Sector Undertakings and other Government of India Undertakings, Public Sector Banks , and who are not assessed to tax earlier.</p> <p>(f) All cases of persons referred to in corresponding entries in item (g) and (h) of column 5 other than those whose principal source of income is from salary, and who are not assessed to tax earlier.</p> 
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SCHEDULE

OFFICE OF ADDL. COMMISSIONER OF INCOME TAX , RANGE-1 , SOLAPUR
AAYAKAR BHAVAN, HOTGI ROAD, SOLAPUR 413003
E-Mail - Solapur.addlcit1@incometax.gov.in

Phone No.- 0217-2741767

No.Sol/Addl. CITR-1/Jurisdiction/120/2020-21/191

Date - 16/09/2020

ORDER UNDER SECTION 120 OF THE INCOME TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income tax Act, 1961 (43 of 1961) and in accordance with Notification Number S. O. No. 2752(E) dated 22nd October 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No 50/2014/F/No. 187/38/2017(ITA. I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13/11/2014; subsequent order of the Principal Chief Commissioner of Income-tax (CCA), Pune dated 14/11/2014 vide No. PN/CC/Admn/C&A/2014-15/5366,5368,5370 allocating Ranges including Special Ranges under the jurisdiction of Pr. CIT/CIT-4, Pune, I Additional Commissioner of Income tax, Solapur having been authorized so, vide Pr. Commissioner of Income tax-4 order No. Pn/CIT-IV/Tech/Jurisdiction/2020-21/298/dated 02/09/2020, corrigendum order No. PN/Pr.CC/Est/C & A/ Faceless Assessment/2020-21/1381 dated 11/09/2020 amending order No. 02/100 of 2020 vide F. No. PN. Pr. CC/Est/C & A/Faceless Assessment/2020-21/1185 dated 28/08/2020 and Pr. C.I.T.-4 Pune's order No. Pn./CIT-4/Jurisdiction/120/2020-21/335 dated 14/09/2020, hereby in continuation to Order No. Sol/Jt.CIT/R-1/Juris/2014-15/1098 dated 15/11/2014 and Order No. Sol/Jt.CIT/R-1/Juris/120/2019-20/ dated 01/10/2019, make the following amendments, new entry at Sr. No. (1) to (4) of Column No. (2) with the number and words as per schedule below is inserted-

"direct that the jurisdiction of the Deputy Commissioner of Income tax/Asstt. Commissioner of Income tax and Income Tax Officers working under JCIT/Addl.CIT Range-1, Solapur with their Head Quarters at Solapur shall exercise the powers and perform the functions in respect of schedule cases or class of cases specified in the corresponding entries in column (6) of the said Schedule-I, or of such persons or classes of persons specified in the corresponding entries in column(5) of the said Schedule-I in such territorial area as specified in respect of all income of classes of income".

Accordingly, this order supersedes the office order u/s 120 of the Act Vide order No. No.Sol/Addl. CIT/Jurisdiction/120/2020-21/179 Date - 07/09/2020.

This order shall come into force with effect from 13/08/2020.



(Vishwas S Mundhe)
Addl. Commissioner of Income tax
Range-1, Solapur

Copy for information

1. The PR. CCIT, Pune/The CCIT, Pune/ DGIT(Inv), Pune.
2. The Pr. Commissioner of Income-tax-4, Pune.
3. The Pr. Commissioner of Income-tax-6, Pune.
4. All AO under the Charge.
5. The TRO Pr. C.I.T-4, Pune.
6. The Z.A.O. C.B.D.T. Pune.

Addl. C.I.T. Range-1, Solapur

SCHEDULE - I**JURISDICTION OF THE ADDL. COMMISSIONER OF INCOME TAX RANGE-1, SOLAPUR**

Date: 16.09.2020

S.No.	Designation of Income Tax Authorities	Head quarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
1	2	3	4	5	6
1.	DCIT./ACIT, Circle-1, Solapur	Solapur, Maharashtra	In the state of Maharashtra - District of Solapur- (a) Following areas falling within the limits of Solapur city - I. Somwar Peth, II. West Mangalwar Peth, III. Budhwar Peth, IV. Bijapur Ves, V. Railway Lines, VI. Begum Peth, VII. East Mangalwar Peth, VIII. Bhavani Peth, IX. Bhadrawati Peth, X. North & South Sadar Bazar; XI. North Solapur Taluka XII. South Solapur Taluka XIII. Sakhar Peth, XIV. Jodbhavi Peth, XV. Siddheshwar Peth, XVI. North & South Kasba, XVII. Navi Peth, XVIII. Gold Finch Peth, XIX. Murarji Peth, XX. Siddheshwar Market Yard,	(a) Person being companies registered under the companies Act 2013 or under the company Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) and (b) of Column 4 and whose income/loss is more than Rs. 20 lakhs (b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) and (b) of column 4 and whose income/loss is more than Rs. 15 lakhs (c) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) and (b) of column 4 and whose income/loss is more than Rs. 15 lakhs	(a) All company cases of persons referred to in corresponding entries in item (a) of column 5 other than those whose principal source of income is from salary; (b) All cases of individual being managing director or director or manager or secretary of the Companies mentioned in item (a) above along with their HUF cases. (c) All Non- company cases of persons referred to in corresponding entries in item (b) & (c) of column 5 other than those whose principal source of income is from salary; (d) All partners of the firm assessable by the Dy./Asstt. CIT Circle Solapur with their HUF and Individual.



- XXI. Pachha Peth,
 XXII. Gurwar Peth,
 XXIII. Shukrawar Peth,
 XXIV. Shaniwar Peth,
 XXV. Raviwar Peth,
 XXVI. Daji Peth,
 XXVII. MIDC, Akkalkot Road,
 XXVIII. MIDC Kondi and Chincholi
 XXIX. Industrial Estate
 of Solapur City ;

(b) Areas falling within the limits of
 the following Talukas of Solapur
 District -

- I. Madha
 II. Karmala
 III. Mangalwedha
 IV. Malshiras
 V. Pandharpur
 VI. Sangola
 VII. Mohoi talukas.
 VIII. Barshi taluka,
 IX. Akkalkot taluka,
 X. North Solapur Taluka,
 XI. South Solapur taluka and
 XII. Solapur City.



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2	Income Tax Officer, Ward 1(1), Solapur	Solapur, Maharashtra	<p>In the state of Maharashtra -</p> <p>(a) District of Solapur.</p>	<p>(a) Person being companies registered under the companies Act 2013 or under the company Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a)) of Column 4 and whose income/loss is up to Rs. 20 lakhs</p>	<p>(a) All company cases of persons referred to in corresponding entries in item (a) of column 5 whose name begins with alphabets "A" to "O";</p> <p>(b) All cases of individual being managing director or director or manager or secretary of the Companies mentioned in item (a) above along with their HUF cases.</p>
			<p>(b) District of Solapur-</p> <p>Following areas falling within the limits of Solapur city -</p> <ol style="list-style-type: none"> i. Sonwar Peth, ii. West Mangalwar Peth, iii. Budhwar Peth, iv. Bijapur Ves, v. Railway Lines, vi. Begum Peth, vii. East Mangalwar Peth, viii. Bhavani Peth ix. Bhadrawati Peth, x. North & South Sadar Bazar, xi. North Solapur Taluka xii. South Solapur Taluka xiii. Industrial Estate Hotgi Road xiv. MIDC Chincholi and Kondi 	<p>(b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column 4 and whose income/loss is up to Rs. 15 lakhs</p> <p>(c) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column 4 and whose income/loss is up to Rs. 15 lakhs</p>	<p>(c) All Non- company cases of persons referred to in corresponding entries in item (b) & (c) of column 5 other than those whose principal source of income is from salary;</p> <p>(d) All partners of the firm assessable by the I.T.O. Ward-1, Solapur with their HUF and Individual.</p>
3.	Income Tax Officer, Ward 2(1), Solapur	Solapur, Maharashtra	<p>In the State of Maharashtra-</p> <p>Areas falling within the limits of the following Talukas of</p>	<p>Persons being individuals deriving income from sources other than income from business or profession and whose principal place of employment is within the territorial area</p>	<p>All cases of persons referred to in corresponding entries in column 5 and whose principal source of income is from salary.</p>

			Solapur District - I. Barshi taluka, II. Akkalkot taluka, III. North Solapur Taluka, IV. South Solapur taluka of Solapur City. V. Solapur City.	mentioned in column 4.	
4.	Income Tax Officer, Ward 2(3), Solapur	Solapur, Maharashtra	In the State of Maharashtra- (a) Solapur District	(a) Person being companies registered under the companies Act 2013 or under the company Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of Column 4 and whose income/loss is up to Rs. 20 lakhs	(a) All company cases of persons referred to in corresponding entries in item (a) of column 5 whose name begins with alphabets "P" to "Z"; (b) All cases of individual being managing director or director or manager or secretary of the Companies mentioned in item (a) above along with their HUF cases.
			(b) Following areas falling within the limits of Solapur city - I. Gurwar Peth, II. Shukrawar Peth, III. Shaniwar Peth, IV. Raviwar Peth, V. Daji Peth, VI. MIDC, Akkalkot Road, VII. Industrial Estate VIII. Sakhar Peth, IX. Jodbhavi Peth, X. Siddheshwar Peth, XI. North & South Kasba, XII. Navi Peth,	(b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) and (c) of column 4 and whose income/loss is up to Rs. 15 lakhs (c) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) and (c) of column 4 and whose income/loss is up to Rs. 15 lakhs	(c) All Non- company cases of persons referred to in corresponding entries in item (b) & (c) of column 5 other than those whose principal source of income is from salary; (d) All partners of the firm assessable by the I.T.O. Ward-3, Solapur with their HUF and Individual.



V. Kulkarni

			<p>XIII. Gold Finch Peth, XIV. Murarji Peth, XV. Siddheshwar Market Yard, XVI. All Pachha Peth, XVII. Industrial Estate of Solapur</p> <p>(c) Areas falling within the limits of the following Talukas of Solapur District -</p> <p>I. Barshi taluka, II. Akkalkot taluka,</p>		
5	Income Tax Officer, Ward-1, Pandharpur	Pandharpur, Maharashtra	<p>(a) Areas falling within the limits of the following Talukas of Solapur District -</p> <p>i. Madha ii. Karmala iii. Mangalwedha vi. Sangola</p>	<p>(a) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column 4 and whose income/loss is up to Rs. 15 lakhs</p> <p>(b) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column 4 and whose income/loss is up to Rs. 15 lakhs</p>	<p>(a) All Non- company cases of persons referred to in corresponding entries in item (a) & (b) of column 5 other than those whose principal source of income is from salary;</p> <p>(b) All partners of the firm assessable by the I.T.O. Ward-1, Pandharpur with their HUF and Individual.</p>
6	Income Tax Officer, Ward- 2, Pandharpur	Pandharpur, Maharashtra	<p>(a) Areas falling within the limits of the following Talukas of Solapur District -</p> <p>i. Madha ii. Karmala iii. Mangalwedha iv. Malshiras v. Pandharpur vi. Sangola vii. Mohol .</p>	<p>(a) Persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in(a) of column 4;</p>	<p>(a) All cases of persons referred to in corresponding entries in item (a) of column 5 and whose principal source of income is from salary;</p>

Mohol



		<p>(b) Areas falling within the limits of the following Talukas of Solapur District -</p> <p>i. Malshiras, ii. Pandharpur, and iii. Mohol.</p>	<p>(b) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (b) of column 4 and whose income /loss is up to Rs. 15 lakhs</p> <p>(c) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column 4 and whose income/loss is up to Rs. 15 lakhs</p>	<p>(b)All cases of persons referred to in corresponding entries in item (b) and (c) of column 5 other than those whose principal source of income is from salary.</p>
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Shunke



प्रधान आयकर आयुक्त, ठाणे-1 का कार्यालय,
OFFICE OF THE PRINCIPAL COMMISSIONER OF INCOME TAX, THANE-1
अशरआयटीपार्क, बीविंग, छठीमंजिल, वागळेइंडस्ट्रीयलइस्टेटठाणे(प)-400 604
Ashar I.T. Park, 'B' Wing, 6th Floor, Wagle Industrial Estate,
Thane (W) - 400 604

Phone No.022-25805466
Fax 022-25805467

e-mail id-thane.pcit1@incometax.gov.in

No. Thn/PCIT-Thane-1/Jurisdiction/2020-21 /233

Date : 28.09.2020

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F.No. 187/38/2014(ITA-I)] as amended by Notification No. S.O.2755 (E) dated 13th August, 2020 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) vide [Notification No. 63/2020/F.No.187/3/2020-ITA-I], Notification No. 64/2014 F. No. 187/40/2014 (ITA-IO dated 13/11/2014, subsequent order of Principal Chief Commissioner of Income-tax (CCA), Pune dated 14/11/2014 vide F.No. PN/CC/Admn./C&A/2014-15/5366,5368 and 5370 as amended by the order No. 1/100 of 2020 in F.No. PN.Pr.CC/EST/C&A/ReAC/100/2020/1184 dated 28/08/2020 and Order No. 2/100 of 2020 vide F.No. PN.Pr.CC/EST/C&R/Faceless Assessment/2020-21/1185 dated 28/08/2020, I, the Principal Commissioner of Income-tax, Thane-1, amending the office order No.THN/PCIT-I/Restructuring-2014/Jurisdiction/2014-15/8788 dt.18-12-2014; No.THN/PCIT-II/Restructuring-2014/Jurisdiction/2014-15/1177 dt.15-11-2014 and No.THN/PCIT-III/Restructuring-2014/Jurisdiction/2014-15/1769 dt.15-11-2014, hereby direct, AND

In view of the Principal Chief Commissioner of Income-tax (CCA), Pune's letter No. PN/Pr.CC/EST/C&A/100/2020/1428 dated 15.09.2020 a Corrigendum and partial modification is being made in this office order No. Thn/PCIT-Thane-1/Jurisdiction/2020-21/123 dated 01.09.2020 which is as under :-

[A] the Additional / Joint Commissioner of Income Tax specified in column (2) of the Schedule, having their headquarters at the places specified in the corresponding entries in column [3] of the said Schedule, shall exercise the powers and perform the function in respect of such cases or classes of cases specified in the corresponding entries in column (6) of the said Schedule or of such persons or classes of persons specified in the corresponding entries in column (5) of the said Schedule, in such territorial areas specified in the corresponding entries in column (4) of the said Schedule, and in respect of all incomes or classes of incomes.

SCHEDULE

Sl No.	Designation Class of Income-tax authorities	Head quarters	Territorial Areas	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
Additional/ Joint.Commissioner of Income Tax Range-1, Thane					
1	Additional/ Joint. Commissioner of Income Tax Range-1, Thane	Thane, Maharashtra	In the state of Maharashtra (1) Thane Municipal Corporation in the district of Thane	<p>(a) Persons other than companies and Co-operative Societies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (1) of column (4);</p> <p>(b) persons other than companies and co-operative societies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (1) of column (4);</p> <p>(c) Persons being companies Registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (1) of column (4);</p> <p>(d) Persons being individuals referred to in item (c) of column (6)</p>	<p>(a) All cases of persons referred to in corresponding entry in item (a) of column (5) whose principal source of income is from "Salary" and whose names begin with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' or 'G' or 'H' or 'I' or 'J' or 'K' or 'L' 'M' or 'N' or 'O';</p> <p>(b) All cases of persons referred to in corresponding entry in item (a) of column (5) other than those whose principal source of income is from "Salary" and whose names begin with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' or 'G' or 'H' or 'I' or 'J' or 'K' or 'L' or 'M' ;</p> <p>(c) All cases of persons referred to in corresponding entry in item (b) of column (5) whose names begin with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' or 'G' or 'H' or 'I' or 'J' or 'K' or 'L' or 'M' ;</p> <p>(d) All cases of persons referred to in corresponding entry in item (c) of column (5) whose names begin with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' or 'G' or 'H' or 'I' or 'J' or 'K' or</p>

					'L' or 'M' ; (e) All cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (d) of Column 5;
Additional/ Joint. Commissioner of Income Tax Range-1, Thane [Continued.....]	Thane	(2) Thane Taluka including the area of Mira- Bhayander and other than the areas under Thane Municipal Corporation	(e) Persons other than companies and Co-operative Societies deriving income from sources other than income from business or profession or residing within the territorial area mentioned in item (2) of column (4); (f) Persons other than companies and Co-operative Societies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (2) of column (4); (g) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (2) of column (4); (h) Persons being individuals referred to in item (j) of column (6); (i) Persons being co-operative societies (including co-operative banks) situated within the territorial area mentioned in item (2) of column (4);	(f) All cases of persons referred to in item (e) of column (5), whose principal source of income is from "Salary" and whose names begin with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' or 'G' or 'H' or 'I' or 'J' or 'K' or 'L' or 'M' or 'N' or 'O'; (g) All cases of persons other than those whose principal source of income is from "Salary", referred to in item (e) of column (5); (h) All cases of persons referred to in corresponding entries in item (f) and (g) of column (5); (i) All cases of persons referred to in item (i) of column (5); (j) All cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (g) of column (5).	
Additional/ Joint. Commissioner of Income Tax		(3) Palghar Taluka, Wada Taluka, Vikramgad	(a) Persons other than companies and Co-operative Societies deriving income from business or profession and	(a) All cases of persons referred to in corresponding entries in	

Range-1, Thane [Continued....]		Taluka, Jawahar Taluka, Dahanu Taluka, Mokhada Taluka, Talasari Taluka Palghar	of	<p>whose principal place of business or profession is within the territorial area mentioned in item (3) of column (4);</p> <p>(b) Persons other than companies and Co-operative Societies deriving income from source other than income from business or profession and residing within the territorial area mentioned in item (3) of column (4);</p> <p>(c) Persons being companies Registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (3) of column (4);</p> <p>(d) Persons being individuals being managing director or director or manager or secretary in the companies referred to in corresponding referred to in item (c) of column (5);</p> <p>(e) Persons being co-operative societies (including co-operative banks) situated within the territorial area mentioned in item (3) of column (4);</p>	item (a), (b), (c), (d) and (e) of column (5);
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Additional/ Joint Commissioner of Income Tax Range-3, Thane

<p>Additional/ Joint. Commissioner of Income Tax Range-3, Thane</p>	<p>Thane</p>	<p>(4) Thane Taluka including Mira Road Bhayander & Thane Municipal Corporation in the district of Thane</p> <p>(5) Thane Municipal Corporation in the district of Thane</p>	<p>(a) Persons other than companies and Co-operative Societies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (4) of column (4);</p> <p>(b) persons other than companies and co-operative societies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (5) of column (4);</p> <p>(c) Persons being companies Registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (5) of column (4);</p> <p>(d) Persons being individuals referred to in item (d) of column (6);</p> <p>(e) Persons being co-operative societies (including co-operative banks) situated within the territorial area mentioned in item (5) of column (4);</p>	<p>(a) All cases of persons referred to in corresponding entry in item (a) of column (5) whose principal source of income is from "Salary" and whose names begin with the alphabet 'P' or 'Q' or 'R' or 'S' or 'T' or 'U' or 'V' or 'W' or 'X' or 'Y' or 'Z';</p> <p>(b) All cases of persons referred to in corresponding entry in item (b) of column (5) other than those whose principal source of income is from "Salary" and whose names begin with the alphabet 'N' or 'O' or 'P' or 'Q' or 'R' or 'S' or 'T' or 'U' or 'V' or 'W' or 'X' or 'Y' or 'Z';</p> <p>(c) All cases of persons referred to in corresponding entry in item (c) of column (5) whose names begin with the alphabet 'N' or 'O' or 'P' or 'Q' or 'R' or 'S' or 'T' or 'U' or 'V' or 'W' or 'X' or 'Y' or 'Z';</p> <p>(d) All cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) above;</p> <p>(e) All cases of persons referred to in item (e) of column (5).</p>
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	Additional/ Joint. Commissioner of Income Tax Range-3, Thane [Continued...]		(6)Vasai Taluka in the district of Palghar	<p>(a) Persons other than companies and co-operative societies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (6) of column (4);</p> <p>(b) Persons other than companies and Co-operative Societies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (6) of column (4);</p> <p>(c) Persons being companies Registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (6) of column (4);</p> <p>(d) Persons being co-operative societies (including co-operative banks) situated within the territorial area mentioned in item (6) of column (4);</p> <p>(e) Persons being individuals referred to in item (b) of column (6)</p>	<p>(a) All cases of persons referred to in corresponding entry in item (a), (b), (c), (d) & (e) of column (5);</p> <p>(b) All cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5);</p>
Additional/ Joint. Commissioner of Income Tax, Range-1, Kalyan					
3	Additional/ Joint. Commissioner of Income Tax, Range-1, Kalyan	Kalyan	(7) Kalyan Taluka, Shahapur Taluka, Bhiwandi Taluka, Murbad Taluka, Ujhasnagar Taluka, Ambarnath Taluka in the	<p>(a) Persons other than companies and Co-operative Societies deriving income from source other than income from business or profession and residing within the territorial area mentioned in item (7) of column (4);</p> <p>(b) Persons other than companies and Co-operative Societies deriving income from business or profession and</p>	(a) All cases of persons referred to in corresponding entry in item (a), (b) & (c), (d) & (e) of column (5);

			district of Thane,	<p>whose principal place of business or profession is within the territorial area mentioned in item (7) of column (4);</p> <p>(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (7) of column (4);</p> <p>(d) Persons being individuals being managing director or director or manager or secretary in the companies referred to in item (c) of column (5);</p> <p>(e) Persons being co-operative societies (including co-operative banks) situated within the territorial area mentioned in item (7) of column (4);</p>	
Additional/Joint. Commissioner of Income Tax, Range Panvel, Panvel					
4.	Additional/ Joint. Commissioner of Income Tax Range Panvel, Panvel	Panvel	(8) District of Raigad	<p>(a) Persons other than companies and Co-operative Societies deriving income from source other than income from business or profession and residing within the territorial area mentioned in item (8) of column (4);</p> <p>(b) Persons other than companies and Co-operative Societies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (8) of column (4);</p> <p>(c) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (8) of column</p>	<p>(a) All cases of persons referred to in corresponding entry in item (a), (b) & (c) & (d) & (e) of column (5);</p>

				(4): (d) Persons being individuals being managing director or director or manager or secretary in the companies referred to in item (c) of column (5); (e) Persons being co-operative societies (including co-operative banks) situated within the territorial area mentioned in item (8) of column (4);	
5.	Tax Recovery Officer-1, Thane	Thane, Maharashtra	(9) The territorial area mentioned in items (1), (2) (3) & (4) of Column (1).	(a) All persons referred to in items (a) to (ah) of column (5) situated within the territorial area mentioned in item (9) of column (4).	(a) All the cases of persons referred to in corresponding entry in item (a) of column (5);

Explanation :

For the purpose of this Order

- (i) residing means
- in the case of an individual, place of residence, unless otherwise provided in the notification;
 - in the case of an Hindu Undivided Family, place of residence of the Karta; and
 - in the case of a Firm or an Association of Persons or a Body of Individuals or a Local Authority and all other artificial judicial persons other than companies, the place where the head office is located.
- (ii) First name in respect of persons as defined in section 2(31) of the Income-tax Act, 1961 other than individuals/HUFs, for the purpose of this order, is illustrated as under:
Eg. The Mahalaxmi Printing Press" would come under the alphabet "M".
- B. This order shall come into force from the 13/08/2020.

Sd/-

(VIR BIRSA EKKA)

Pr. Commissioner of Income-tax, Thane - 1

Copy to:

- The Pr.Chief CIT, Pune.
- The Chief CIT, Pune.
- The Chief CIT(ReAC),Thane / The Chief CIT(ReAC),Nashik,

- (4) The Director General of Income Tax (Inv),Pune.
- (5) The Pr.CIT,Pune-1,2,3&4 and Pr.CIT ,Nashik-1
- (6) All CsIT(Appeal) in CCIT, Pune / Thane Region.
- (7) DIT(Inv.)/CIT(Exemp.)/CIT(IT&TP)/CIT(CO)/CIT(ITAT)-1&2,CIT(TDS),CIT(Audit)Pune.
- (8) Addl./ Jt.CIT,Range-1 &2,Thane , Addl./ Jt.CIT,Kalyan Addl./ Jt.CIT,Panvel in PCIT, Thane-1 charge with directions to issue appropriate jurisdiction orders amongst the AOs in their Range.
- (9) All A.Os &TRO in the charge of PCIT, Thane-1.
- (10) Notice Boards of Income Tax Offices at Ashar I.T.Park, Thane, Income Tax offices at Qureshi Mansion & Mohan Plaza,Kalyan, Income Tax office at Panvel and Income Tax office at Palghar.
- (11) The Guard File.

(Kanwaljit Singh)
Income-tax Officer (HQ)1(1)
For Pr. Commissioner of Income-tax,Thane – 1,



INCOME TAX DEPARTMENT

OFFICE OF THE ADDL./JOINT COMMISSIONER OF INCOME TAX, RANGE-1, THANE
Ashar I.T. Park, 'B' Wing, 6th Floor, Wagle Industrial Estate,
Thane (W) - 400 604

No.THN/Addl.CIT/Rg-1/Restructuring-2020/Jurisdiction/2020-21/13

Date: 28/09/2020

ORDER U/S 120 OF THE INCOME TAX ACT, 1961

In exercise of the powers conferred by sub Section (1) & (2) of section 120 of the Income Tax Act 1961 (43 of 1961) and in accordance with Notification Number S.O. No. 2752 (E) dated 22nd October 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F.No. 187/38/2014(ITA.I)] as amended by Notification No. S.O.2755 (E) dated 13th August, 2020 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) vide [Notification No. 63/2020/F.No.187/3/2020-ITA-I], Notification No. 64/2014 F.No.187/40/2014 (ITO-IO dated 13/11/2014, subsequent order of Principal Chief Commissioner of Income Tax (CCA), Pune dated 14/11/2014 vide F.No.PN/CC/Admn./C&A/2014-15/5366, 5368 and 5370 as amended by the order No. 1/100 of 2020 in F.No.PN.Pr.CC/EST/C&A/ReAC/100/2020/1184 dated 28/08/2020 and Order No. 2/100 of 2020 vide F.No.PN.Pr.CC/EST/C&R/Faceless Assessment/2020-21/1185 dated 28/08/2020 and Order of PCIT-I, Thane Vide Order No.THN/PCIT-Thane-1/Jurisdiction/2020-21/123 dated 01/09/2020 and in view of the Pr. Chief Commissioner of Income Tax (CCA), Pune's letter PN/Pr.CC/EST/C&A/100/2020/1428 dated 15/09/2020 and corrigendum order of PCIT-1, Thane vide order no. Thn/PCIT-Thane-1/Jurisdiction/2020-21/2333 date 28/09/2020 and in supersession of all Orders issued hereto in this behalf, I, the undersigned, Additional / Jt. Commissioner of Income Tax, Range-1, Thane hereby :

(2) Authorize that the Income Tax Authorities specified in Column (2) of the Schedule annexed hereto and having their headquarters at Thane in the State of Maharashtra, shall exercise the powers and perform the function Jurisdictional Assessing Officers in respect of such cases or classes of cases specified in the corresponding entries of Column (5) of the said Schedule, of such persons or classes of persons being residents or not ordinarily resident in India as per section 6 of the Income Tax act, 1961 and as specified in

As jurisdiction file

कार्यालय
प्रधान आयकर आयुक्त - 1,
ठाणे.
28 SEP 2020
आयक क्र.: 421

the corresponding entries in column (4) of the said Schedule, in such territorial areas specified in corresponding entries in column (3) of the said Schedule, in respect of all incomes or classes of income thereof.

SCHEDULE					
JURISDICTION OF DCIT/ACIT AND AOs OF RANGE, THANE					
Sl. No.	Designation of Income Tax Authorities	Head Quarters Stationed at	Territorial Area	Persons or Classes of Persons	Case of Classes of Cases
1	2	3	4	5	6
1	Dy.CIT/ ACIT Circle- 1, Thane	Thane	In the state of Maharashtra (1) Thane Municipal Corporation in the district of Thane	<p>(a) Persons other than companies and Co-operative Societies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (1) of column (4);</p> <p>(b) persons other than companies and co-operative societies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (1) of column (4);</p> <p>(c) Persons being companies Registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (1) of column (4);</p>	<p>(a) All cases of persons referred to in corresponding entry in item (a) of column (5) whose principal source of income is from "Salary" and whose names begin with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' or 'G' or 'H' or 'I' or 'J' or 'K' or 'L' 'M' or 'N' or 'O'; whose return of income shows income/ loss above Rs. 15 Lakh.</p> <p>(b) All cases of persons referred to in corresponding entry in item (a) of column (5) other than those whose principal source of income is from "Salary" and whose names begin with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' or 'G' or 'H' or 'I' or 'J' or 'K' or 'L' or 'M' ; whose return of income shows income/ loss above Rs. 15 Lakh.</p> <p>(c) All cases of persons referred to in corresponding entry in item (b) of column (5) whose names begin with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' or 'G'</p>

			<p>(d) Persons being individuals referred to in item (c) of column (6)</p>	<p>or 'H' or 'I' or 'J' or 'K' or 'L' or 'M'; whose return of income shows income/ loss above Rs. 15 Lakh.</p> <p>(d) All cases of persons referred to in corresponding entry in item (c) of column (5) whose names begin with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' or 'G' or 'H' or 'I' or 'J' or 'K' or 'L' or 'M';</p> <p>(e) All cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (d) of Column 5 above</p>
	<p>2) Mira- Road and Bhayandar</p>		<p>(e) Persons other than companies and Co-operative Societies deriving income from sources other than income from business or profession or residing within the territorial area mentioned in item (2) of column (4);</p> <p>(f) Persons other than companies and Co-operative Societies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (2) of column (4);</p>	<p>(f) All cases of persons referred to in item (e) of column (5), whose principal source of income is from "Salary" and whose names begin with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' or 'G' or 'H' or 'I' or 'J' or 'K' or 'L' or 'M' or 'N' or 'O'; whose return of income shows income/ loss above Rs. 15 Lakh.</p> <p>(g) All cases of persons other than those whose principal source of income is from "Salary", referred to in item (e) of column (5);</p> <p>(h) All cases of persons referred to in corresponding entries in item (f) and (g) of column (5); whose return of income shows income/ loss above Rs. 15 Lakh.</p>

(g) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (2) of column (4);

(h) Persons being individuals referred to in item (j) of column (6);

(i) Persons being co-operative societies (including co-operative banks) situated within the territorial area mentioned in item (2) of column (4);

(i) All cases of persons referred to in item (i) of column (5),

(j) All cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (g) of column (5).

SCHEDULE-I

JURISDICTION OF DCIT/ACIT AND AOs OF RANGE, THANE

Designation of Income Tax Authorities	Head Quarters Stationed at	Territorial Area	Persons or Classes of Persons	Case of Classes of Cases
2	3	4	5	6
1 Income Tax Officer, Ward-1(1), Thane	Thane	(a) Thane Municipal Corporation in the district of Thane,	<p>j) Persons referred to in item (e) of column (5) being other than companies and cooperative societies, deriving income from salary and residing within the territorial area mentioned in item (a) and (b) of column (3).</p> <p>k) Persons referred to in item (g) of column (5) being other than companies and cooperative societies, deriving income from business or profession and whose principal place of business in within the territorial area mentioned in item (a) of column (5).</p> <p>l) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or Principal Place of business in the area mentioned in item (b) of Column (3).</p>	<p>(k) All cases of persons referred to in corresponding entry in item (j) of column (5) whose principal source of income is from "Salary" and whose names begin with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' or 'G' or 'H' or 'I' or 'J' or 'K' or 'L' 'M' or 'N' or 'O'; whose return of income shows income/ loss below Rs. 15 Lakh.</p> <p>(l) All cases of persons referred to in corresponding entry in item (k) of column (5) other than those whose principal source of income is from "Salary" and whose names begin with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' or 'G' or 'H' or 'I' or 'J' or 'K' or 'L' or 'M' ; whose return of income shows income/ loss below Rs. 15 Lakh.</p> <p>(m) All cases of persons referred to in corresponding entry in item (l) of column (5) whose names begin with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' or 'G' or 'H' or 'I' or 'J' or 'K' or 'L' or 'M' ; whose return of income shows income/ loss below Rs. 15 Lakh.</p>

m) Persons being individuals referred to in item (i) of Column (5).

(n) All cases of persons referred to in corresponding entry in item (l) of column (5) whose names begin with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' or 'G' or 'H' or 'I' or 'J' or 'K' or 'L' or 'M' ;

(o) All cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (l) of Column 5;

SCHEDULE-I

JURISDICTION OF DCIT/ACIT AND AOs OF RANGE, THANE

	Designation of Income Tax Authorities	Head Quarters Stationed at	Territorial Area	Persons or Classes of Persons	Case of Classes of Cases
1	2	3	4	5	6
1	Income Tax Officer, Ward-2(1), Thane	Thane	Mira- Road and Bhayandar	<p>(p) Persons other than companies and Co-operative Societies deriving income from sources other than income from business or profession or residing within the territorial area mentioned in item (2) of column (4);</p> <p>(q) Persons other than companies and Co-operative Societies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (2) of column (4);</p> <p>(r) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (2) of column (4);</p>	<p>(p) All cases of persons referred to in item (p) of column (5), whose principal source of income is from "Salary" and whose names begin with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' or 'G' or 'H' or 'I' or 'J' or 'K' or 'L' or 'M' or 'N' or 'O'; whose return of income shows income/ loss below Rs. 15 Lakh.</p> <p>(q) All cases of persons other than those whose principal source of income is from "Salary", referred to in item (q) of column (5);</p> <p>(q) All cases of persons referred to in corresponding entries in item (p) and (q) of column (5); whose return of income shows income/ loss below Rs. 15 Lakh.</p> <p>(s) All cases of persons referred to in item (r) of column (5),</p> <p>(t) All cases of individuals being managing director or director or manager or</p>

			<p>(s) Persons being individuals referred to in item (j) of column (6);</p> <p>(t) Persons being co-operative societies (including co-operative banks) situated within the territorial area mentioned in item (2) of column (4);</p>	<p>secretary in the companies referred to in corresponding entry in item (r) of column (5).</p>
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SCHEDULE I
JURISDICTION OF DCIT/ACIT AND AOs OF RANGE, THANE

No.	Designation of Income Tax Authorities	Head Quarters Stationed at	Territorial Area	Persons or Classes of Persons	Case of Classes of Cases
1	2	3	4	5	6
1	Income Tax officer, Ward-1, Palghar	Palghar	(3) Palghar Taluka, Wada Taluka, Vikramgad Taluka, Jawahar Taluka, Dahanu Taluka, Mokhada Taluka, Talasari Taluka of Palghar	<p>(u) Persons other than companies and Co-operative Societies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (3) of column (4);</p> <p>(v) Persons other than companies and Co-operative Societies deriving income from source other than income from business or profession and residing within the territorial area mentioned in item (3) of column (4);</p> <p>(w) Persons being companies Registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (3) of column (4);</p> <p>(x) Persons being individuals being managing director or director or manager or secretary in the companies referred to in corresponding referred to in item (c) of column (5);</p> <p>(y) Persons being co-operative societies (including co-operative banks) situated within the territorial area mentioned in item (3) of column (4);</p>	<p>(u) All cases of persons referred to in corresponding entries in item (u) (v) (w) (x) and (y) of column (5);</p>

Explanation:

For the purpose of this Order

- (i) residing means
- (a) in the case of an individual, place of residence, unless otherwise provided in the notification;
 - (b) in the case of an Hindu Undivided Family, place of residence of the Karta; and
 - (c) in the case of a Firm or an Association of Persons or a Body of Individual or a Local Authority and all other artificial judicial persons other than companies, the place where the head office is located.
- (ii) First name in respect of persons as defined in section 2(31) of the Income-tax Act, 1961 other than individuals/HUFs, for the purpose of this order, is illustrated as under:
Eg. The Mahalaxmi Printing Press" would come under the alphabet "M".

(3) This order shall come into force with effect from 13/08/2020


(RAM KUMAR YADAV)

Addl. Commissioner of Income Tax
Range-1, Thane

Copy Submitted to / Copy to:-

1. The Principal Chief Commissioner of Income Tax, Pune
2. The Director General of Income Tax (Inv.), Pune
3. The Chief Commissioner of Income Tax, Pune.
4. The Chief Commissioner of Income Tax, ReAC, Thane/Nashik.
5. The Principal Commissioner of Income Tax-1, Thane/Nashik.
6. The Principal Commissioner of Income Tax-1/2/3/4, Pune
7. All the CITs / CIT (A) / CIT (Exemption).
8. The Commissioner of Income Tax (I.T. / TPO)
9. The Commissioner of Income Tax (Audit)
10. The Commissioner of Income Tax (CO)
11. The Commissioner of Income Tax (TDS), Pune
12. All the Concerned Jurisdictional AOs & TRO under the Charge of PCIT-1, Thane.
13. Record files / Notice Board of the Office.


Addl. CIT, Range-1 Thane



INCOME TAX DEPARTMENT

OFFICE OF THE ADDL./JOINT COMMISSIONER OF INCOME TAX, RANGE 3, THANE
ASHARIT PARK, 6TH FLOOR, WAGLE ESTATE, THANE WEST 400604

No.THN/Addl./CIT/Range 3, Thane/Jurisdiction/2020-21/

98

Date:28.09.2020

ORDERU/S 120 OF THE INCOME TAX ACT, 1961

In exercise of the powers conferred by sub Section (1) & (2) of section 120 of the Income Tax Act 1961 (43 of 1961) and in accordance with Notification Number S.O. No. 2752 (E) dated 22nd October 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F.No. 187/3S/2014(ITA.I)] as amended by Notification No. S.O.2755 (E) dated 13th August, 2020 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) vide [Notification No. 63/2020/F.No.187/3/2020-ITA-I], Notification No. 64/2014 F.No.187/40/2014 (ITO-IO dated 13/11/2014, subsequent order of Principal Chief Commissioner of Income Tax (CCA), Pune dated 14/11/2014 vide F.No.PN/CC/Admn./C&A/2014-15/5366, 5368 and 5370 as amended by the order No. 1/100 of 2020 in F.No.PN.Pr.CC/EST/C&A/ReAC/100/2020/1184 dated 28/08/2020 and Order No. 2/100 of 2020 vide F.No.PN.Pr.CC/EST/C&R/Faceless Assessment/2020-21/1185 dated 28/08/2020 and Order of PCIT-I, Thane Vide No.THN/PCIT-1, THANE-1/Jurisdiction/2020-21/123 dated 01.09.2020 and subsequent corrigendum order passed by PCIT-I, Thane-1 Vide No.THN/PCIT-1,THANE-1/Jurisdiction/2020-21/233 dated 28.09.2020 and in supersession of all Orders issued hereto in this behalf, I, the undersigned, Additional / Joint Commissioner of Income Tax, Range-3, Thane hereby,-

(2) Authorize that the Income Tax Authorities specified in Column (2) of the Schedule annexed hereto and having their headquarters at Thane in the State of Maharashtra, shall exercise the powers and perform the function Jurisdictional Assessing Officers in respect of such cases or classes of cases specified in the corresponding entries of Column (5) of the said Schedule, of such persons or classes of persons being residents or not ordinarily resident in India as per section 6 of the Income Tax act, 1961 and as specified in the corresponding entries in column (4) of the said Schedule, in such territorial areas specified in corresponding entries in column (3) of the said Schedule, in respect of all incomes or classes of income thereof.

SCHEDULE I JURISDICTION OF DyCIT/ACIT AND AOs OF RANGE 3, THANE				
Sl. No.	Designation of Income Tax Authorities	Territorial Area	Persons or Classes of Persons	Case or Classes of Cases
1	2	3	4	5
1	Dy.CIT/ ACIT Circle-3, Thane	(a) Thane Municipal Corporation in the district of Thane, (b) Mira- Road and Bhayandar (c) Vasai Taluka in the district of Palghar	A) Persons referred to in item (a) of column (5) being other than companies and cooperative societies, deriving income from salary and residing within the territorial area mentioned in item (a), (b) and (c) of column (3). B) Persons referred to in item (b) of column (5) being other than companies and cooperative societies, deriving income from business or profession or salary and residing within the territorial area mentioned in item (a) and (c) of column (3). C) Persons referred to in item (c) of column (5) being other than companies, cooperative societies, deriving income	(a) Persons referred to in item (A) of column (4) whose principal source of income is salary and other sources and whose first name begins with alphabets "P to Z" respect of territorial area within item (a) & (b) of column 3 and whose return of income shows income/ loss above Rs. 15 Lakh. Persons referred to in item (A) of column (4) whose principal source of income is salary and other sources and whose first name begins with alphabets "A to Z" in respect of territorial area within item (c) of column 3 and whose return of income shows income/ loss above Rs. 15 Lakh. (b) Persons referred to item (B) of column (4) whose principal source of income is from other sources other than income from business or profession or salary and whose first name begins with alphabets "N to Z" in respect of territorial area within item (a) of column 3 and whose return of income shows income/ loss above Rs. 15 Lakh. Persons referred to item (B) of column (4) whose principal source of income is from other sources other than income from business or profession or salary and whose first name begins with alphabets "A to Z" in respect of territorial area within item (c) of column 3 and whose return of income shows income/ loss above Rs. 15 Lakh. (c) Persons referred to in item (C) of column (4) whose principal source of income is

			<p>from sources other than income from business or profession or salary and whose principal place of Business is within the territorial area mentioned in item (a) and (c) of column (3).</p> <p>D) Persons referred to item (d) of column (5) being companies, cooperative societies and AOP deriving income from business or profession and having its registered office or Principal Place of business in the area mentioned in item (a) and (c) of Column (3).</p>	<p>from sources other than income from business or profession or salary and whose first name begins with alphabets "N to Z" in respect of territorial area within item (a) of column 3 and whose return of income shows income/ loss above Rs. 15 Lakh.</p> <p>Persons referred to in item (C) of column (4) whose principal source of income is from sources other than income from business or profession or salary and whose first name begins with alphabets "A to Z" in respect of territorial area within item (c) of column 3 and whose return of income shows income/ loss above Rs. 15 Lakh.</p> <p>(d) Persons referred to in item (D) of column (4) and whose principal source of income is from business or profession and whose first name begins with alphabets "N to Z" in respect of territorial area within item (a) of column (3) and whose return of income shows income/ loss above Rs. 20 Lakh.</p> <p>Persons referred to in item (D) of column (4) and whose principal source of income is from business or profession and whose first name begins with alphabets "A to Z" in respect of territorial area within item (c) of column (3) and whose return of income shows income/ loss above Rs. 15 Lakh.</p> <p>All cases of individuals being managing director or director or secretary in the companies referred to in corresponding entry in item (d) above</p>
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SCHEDULE I

JURISDICTION OF DCIT/AJIT AND AOs OF RANGE-3, THANE

Sl. No.	Designation of Income Tax Authorities	Territorial Area	Persons or Classes of Persons	Case of Classes of Cases
1	2	3	4	5
2	Income Tax Officer, Ward-3(1), Thane	(a) Thane Municipal Corporation in the district of Thane, (b) Mira-Road and Bhayander	<p>E) Persons referred to in item (e) of column (5) being other than companies and cooperative societies, deriving income from salary and residing within the territorial area mentioned in item (a) and (b) of column (3).</p> <p>F) Persons referred to in item (f) of column (5) being other than companies and cooperative societies, deriving income from business or profession and whose principal place of business in within the territorial area mentioned in item (a) of column (5).</p> <p>G) Persons referred to in item (g) of column (5) being other than companies, cooperative societies deriving income from sources other than income from business or profession or salary and whose principal place of Business is within the territorial area mentioned in item (a) of column (3).</p> <p>H) Persons referred to item (h) of column (5) being companies, cooperative societies and AOP deriving income from business or profession and having its registered office or Principal Place of business in the area mentioned in item (a) of Column (3).</p>	<p>(e) Persons referred to in item (E) of column (4) whose principal source of income is from income from sources other than income from business or profession and whose first name begins with alphabets "P to Q" and whose return of income shows income/ loss below Rs. 15 lakhs.</p> <p>(f) Persons referred to item (F) of column (4) whose principal source of income is from business or profession and whose first name begins with alphabets "N to O" and whose return of income shows income/ loss below Rs. 15 lakhs.</p> <p>(g) Persons referred to item (G) of column (4) whose principal source of income is from sources other than income from business or profession and whose first name begins with alphabets "N to O" alphabets and whose return of income shows income/ loss below Rs. 15 lakhs.</p> <p>(h) Persons referred to in item (H) of column (4) and whose principal source of income is from business or profession and whose first name begins with alphabets "N to O" in respect of territorial area within item (a) of column (3) and whose return of income shows income/ loss above Rs. 20 Lakh.</p> <p>All cases of individuals being managing director or director or secretary in the companies referred to in corresponding entry in item (h) above.</p>

SCHEDULE-I

JURISDICTION OF DCIT/ACIT AND AOs OF RANGE-3, THANE

Sl. No.	Designation of Income Tax Authorities	Territorial Area	Persons or Classes of Persons	Case of Classes of Cases
1	2	3	4	5
3	Income Tax Officer, Ward-3(2), Thane	(a) Thane Municipal Corporation in the district of Thane, (b) Mira-Road and Bhayander	<p>I) Persons referred to in item (i) of column (5) being other than companies and cooperative societies, deriving income from salary and residing within the territorial area mentioned in item (a) and (b) of column (3).</p> <p>J) Persons referred to in item (j) of column (5) being other than companies and cooperative societies, deriving income from business or profession and whose principal place of business in within the territorial area mentioned in item (a) of column (5).</p> <p>K) Persons referred to in item (k) of column (5) being other than companies, cooperative societies deriving income from sources other than income from business or profession or salary and whose principal place of Business is within the territorial area mentioned in item (a) of column (3).</p> <p>L) Persons referred to item (l) of column (5) being companies, cooperative societies and AOP deriving income from business or profession and having its registered office or Principal Place of business in the area mentioned in item (a) of Column (3).</p>	<p>(i) Persons referred to in item (I) of column (4) whose principal source of income is from income from sources other than income from business or profession and whose first name begins with alphabets "R" and "Sa to Sm" and whose return of income shows income/ loss below Rs. 15 lakhs.</p> <p>(j) Persons referred to item (J) of column (4) whose principal source of income is from business or profession and whose first name begins with alphabets "P to R" and "Sa to Sm" and whose return of income shows income/ loss below Rs. 15 lakhs.</p> <p>(k) Persons referred to item (K) of column (4) whose principal source of income is from sources other than income from business or profession and whose first name begins with alphabets "P to R" and "Sa to Sm" alphabets and whose return of income shows income/ loss below Rs. 15 lakhs.</p> <p>(l) Persons referred to in item (L) of column (4) and whose principal source of income is from business or profession and whose first name begins with alphabets "P,Q,U,V,W,X" and "Sa to Sm" in respect of territorial area within item (a) of column (3) and whose return of income shows income/ loss above Rs. 20 Lakh.</p> <p>All cases of individuals being managing director or director or secretary in the companies referred to in corresponding entry in item (l) above.</p>

SCHEDULE-I

JURISDICTION OF DCIT/ACIT AND AOs OF RANGE-3, THANE

Sl. No.	Designation of Income Tax Authorities	Territorial Area	Persons or Classes of Persons	Case of Classes of Cases
1	2	3	4	5
4	Income Tax Officer, Ward-3(4), Thane	(a) Thane Municipal Corporation in the district of Thane, (b) Mira-Road and Bhayander	<p>M) Persons referred to in item (e) of column (5) being other than companies and cooperative societies, deriving income from salary and residing within the territorial area mentioned in item (a) and (b) of column (3).</p> <p>N) Persons referred to in item (n) of column (5) being other than companies and cooperative societies, deriving income from business or profession and whose principal place of business in within the territorial area mentioned in item (a) of column (3).</p> <p>O) Persons referred to in item (o) of column (5) being other than companies, cooperative societies deriving income from sources other than income from business or profession or salary and whose principal place of Business is within the territorial area mentioned in item (a) of column (3).</p> <p>P) Persons referred to item (p) of column (5) being companies, cooperative societies and AOP deriving income from business or profession and having its registered office or Principal Place of business in the area mentioned in item (a) of Column (3).</p>	<p>(m) Persons referred to in item (M) of column (4) whose principal source of income is from income from sources other than income from business or profession and whose first name begins with alphabets "T to Z" and "Sn to Sz" and whose return of income shows income/ loss below Rs. 15 lakhs.</p> <p>(n) Persons referred to item (N) of column (4) whose principal source of income is from business or profession and whose first name begins with alphabets "T to Z" and "Sn to Sz" and whose return of income shows income/ loss below Rs. 15 lakhs.</p> <p>(o) Persons referred to item (O) of column (4) whose principal source of income is from sources other than income from business or profession and whose first name begins with alphabets "T to Z" and "Sn to Sz" alphabets and whose return of income shows income/ loss below Rs. 15 lakhs.</p> <p>(p) Persons referred to in item (P) of column (4) and whose principal source of income is from business or profession and whose first name begins with alphabets "R,T,Y,Z " and "Sn to Sz" in respect of territorial area within item (a) of column (3) and whose return of income shows income/ loss above Rs. 20 Lakh.</p> <p>All cases of individuals being managing director or director or secretary in the companies referred to in corresponding entry in item (p) above.</p>

SCHEDULE-I				
JURISDICTION OF DCIT/ACIT AND AOs OF RANGE-3, THANE				
Sl. No.	Designation of Income Tax Authorities	Territorial Area	Persons or Classes of Persons	Case of Classes of Cases
1	2	3	4	5
5	Income Tax Officer, Ward-4(1), Thane	(a) Vasai Taluka of Palghar District	<p>Q) Persons referred to in item (q) of column (5) being other than companies and cooperative societies, deriving income from salary and residing within the territorial area mentioned in item (a) of column (3).</p> <p>R) Persons referred to in item (r) of column (5) being other than companies and cooperative societies, deriving income from business or profession and whose principal place of business in within the territorial area mentioned in item (a) of column (3).</p> <p>S) Persons referred to in item (s) of column (5) being other than companies, cooperative societies deriving income from sources other than income from business or profession or salary and whose principal place of Business is within the territorial area mentioned in item (a) of column (3).</p> <p>T) Persons referred to item (t) of column (5) being companies, cooperative societies and AOP deriving income from business or profession and having its registered office or Principal Place of business in the area mentioned in item (a) of Column (3).</p>	<p>(q) Persons referred to in item (Q) of column (4) whose principal source of income is from income from sources other than income from business or profession and whose first name begins with alphabets "A to D", "J to M " and "N to R" and whose return of income shows income/ loss below Rs. 15 lakhs.</p> <p>(r) Persons referred to item (R) of column (4) whose principal source of income is from business or profession and whose first name begins with alphabets "A to D", "J to M" and "N to R" and whose return of income shows income/ loss below Rs. 15 lakhs.</p> <p>(s) Persons referred to item (S) of column (4) whose principal source of income is from sources other than income from business or profession and whose first name begins with alphabets "A to D", "J to M " and "N to R" alphabets and whose return of income shows income/ loss below Rs. 15 lakhs.</p> <p>(t) Persons referred to in item (T) of column (4) and whose principal source of income is from business or profession and whose first name begins with alphabets "A to D", "J to M " and "N to R" in respect of territorial area within item (a) of column (3) and whose return of income shows income/ loss above Rs. 20 Lakh.</p> <p>All cases of individuals being managing director or director or secretary in the companies referred to in corresponding entry in item (t) above</p>

SCHEDULE I				
JURISDICTION OF DCIT/ACIT AND AOs OF RANGE 3, THANE				
Sl. No.	Designation of Income Tax Authorities	Territorial Area	Persons or Classes of Persons	Case of Classes of Cases
1	2	3	4	5
6	Income Tax Officer, Ward-4(4), Thane	(a) Vasai Taluka of Palghar District	<p>U) Persons referred to in item (e) of column (5) being other than companies and cooperative societies, deriving income from salary and residing within the territorial area mentioned in item (a) of column (3).</p> <p>V) Persons referred to in item (v) of column (5) being other than companies and cooperative societies, deriving income from business or profession and whose principal place of business in within the territorial area mentioned in item (a) of column (3).</p> <p>W) Persons referred to in item (w) of column (5) being other than companies, cooperative societies deriving income from sources other than income from business or profession or salary and whose principal place of Business is within the territorial area mentioned in item (a) of column (3).</p> <p>X) Persons referred to item (x) of column (5) being companies, cooperative societies and AOP deriving income from business or profession and having its registered office or Principal Place of business in the area mentioned in item (a) of Column (3).</p>	<p>(u) Persons referred to in item (U) of column (4) whose principal source of income is, from income from sources other than income from business or profession and whose first name begins with alphabets "E to I" and "S to Z" and whose return of income shows income/ loss below Rs. 15 lakhs.</p> <p>(v) Persons referred to item (V) of column (4) whose principal source of income is from business or profession and whose first name begins with alphabets "E to I" and "S to Z" and whose return of income shows income/ loss below Rs. 15 lakhs.</p> <p>(w) Persons referred to item (W) of column (4) whose principal source of income is from sources other than income from business or profession and whose first name begins with alphabets "E to I" and "S to Z" alphabets and whose return of income shows income/ loss below Rs. 15 lakhs.</p> <p>(x) Persons referred to in item (X) of column (4) and whose principal source of income is from business or profession and whose first name begins with alphabets "E to I" and "S to Z" in respect of territorial area within item (a) of column (3) and whose return of income shows income/ loss above Rs. 20 Lakh.</p> <p>All cases of individuals being managing director or director or secretary in the companies referred to in corresponding entry in item (x) above.</p>

Explanation :

For the purpose of this Order

15466

(i) residing means

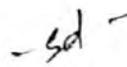
a) in the case of an individual, place of residence, unless otherwise provided in the notification;

b) in the case of an Hindu Undivided Family, place of residence of the Karta; and

c) in the case of a Firm or an Association of Persons or a Body of Individuals or a Local Authority and all other artificial judicial persons other than companies, the place where the head office is located.

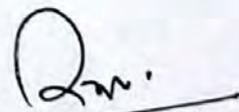
(ii) First name in respect of persons as defined in section 2(31) of the Income-tax Act, 1961 other than individuals/HUFs, for the purpose of this order, is illustrated as under: eg. The Mahalaxmi Printing Press" would come under the alphabet "M".

3. This order shall come into force from the 13/08/2020.


(Ram Kumar Yadava)
Addl. Commissioner of Income Tax,
Range-3, Thane

Copy to:

- (1) The Pr. Chief CIT, Pune.
- (2) The Chief CIT, Pune.
- (3) The Chief CIT(ReAC), Thane / The Chief CIT(ReAC), Nashik,
- (4) The Director General of Income Tax (Inv), Pune.
- (5) The Pr.CIT-1, Thane
- (6) CsIT (Appeal)-1/2/3, Thane
- (7) Notice Boards of Income Tax Offices at Ashar I.T.Park, Thane, Income Tax offices at Qureshi Mansion & Mohan Plaza, Kalyan, Income Tax office at Panvel and Income Tax office at Palghar.
- (8) The Guard File.


(Ram Kumar Yadava)
Addl. Commissioner of Income Tax,
Range-3, Thane



**OFFICE OF THE
ADDL. COMMISSIONER OF INCOME-TAX, PANVEL RANGE,
PANVEL,**

3rd FLOOR, "AAYAKAR BHAWAN", OPP. KHANDA COLONY, PLOT 2 & 2A, SEC-17,
NEW PANVEL 410 206, DIST-RAIGAD
Ph. No. [022] 27482870 FAX NO. 27482869. Email ID: panvel.addl.cit@incometax.gov.in

No.Pnl/Addl. CIT/Jurisdiction/2020-21/359

Date: 25/09/2020

ORDER

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961 (43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part I, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2014(ITA.I)] as amended by Notification No. 5.0.2755 (E) dated 13th August, 2020 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part 11, Section 3(ii) vide [Notification No. 63/2020/F.No.187/3/2020-ITA-I], Notification No. 64/2014 F. No. 187/40/2014 (ITA-10 dated 13/11/2014, subsequent order of Principal Chief Commissioner of Income-tax (CCA), Pune dated 14/11/2014 vide F.No. PN/CC/Admn./C&A/2014-15/5366,5368 and 5370 as amended by the order No. 1/100 of 2020 in F.No. PN.Pr.CC/EST/C&A/ReAC/100/2020/1184 dated 28/08/2020 and Order No. 2/100 of 2020 vide F.No. PN.Pr.CC/EST/C&R/Faceless Assessment/2020-21/1185 dated 28/08/2020, and as per Pr. CIT-1 Thane's order No. Thn/PCIT Thane-1/Jurisdiction/2020-21/123 dated 01.09.2020, I Sanjay Deshmukh, the Additional Commissioner of Income-tax, Panvel Range, having been authorized so, hereby make the following amendments to the office Order No.PNL/ADDL CIT/Jurisdiction/2014-15/708 dated 15.11.2014 as below:-

It is hereby directed that the officers specified in column (2) of the Schedule, having their headquarters at the places specified in the corresponding entries in column [3] of the said Schedule, shall exercise the powers and perform the function in respect of such cases or classes of cases specified in the corresponding entries in column (6) of the said Schedule or of such persons or classes of persons specified in the

corresponding entries in column (5) of the said Schedule, in such territorial areas specified in the corresponding entries in column (4) of the said Schedule.

SCHEDULE

S. No	Designation of Income Tax Authorities	Head quarters	Territorial Area	Persons or classes of persons other than claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46 and (47) of section 10, section 11, section 12, section 13A and section 13B of the Income-tax Act, 1961	Cases or classes of cases
1	2	3	4	5	6
1	Dy. / Asst. CIT, Panvel Circle, Panvel	Panvel Maharashtra	In the state of Maharashtra (a) District of Raigad-	<p>(a) Persons other than companies and cooperative societies deriving income from business profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column 4;</p> <p>(b) Persons other than companies and cooperative societies deriving income from sources other than income from business profession and residing within the territorial area mentioned in item (a) of column 4;</p> <p>(c) Persons being cooperative societies (including Cooperative banks) situated within the territorial area mentioned in item (a) of column 4;</p> <p>(d) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column 4;</p>	<p>(a) All cases of persons referred to in corresponding entries in item (a) & (b) of column 5 and having return income/loss exceeding Rs.15 lakh</p> <p>(c) All cases of persons referred to in corresponding entries in item (c) of column 5 having returned income/loss exceeding Rs.15 lakh</p> <p>(d) All cases of persons being companies referred to in corresponding entries in items (d) of column 5 having returned income/loss exceeding Rs.20 lakh</p>

				(e) Persons being individuals referred to in item being (e) of column 6;	(e) All cases of Individuals, managing director, director, manager secretary of the companies referred to in the corresponding entry in item (d) above;
2	Income Tax Officer, Ward - 1, Panvel	Panvel, Maharashtra	In the state of Maharashtra - (a) Areas falling within the limits of the Panvel Taluka of Raigad District.	(a) Persons other than companies and cooperative societies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column 4; (b) Persons other than companies and cooperative societies deriving income from sources other than income from business or profession or salary and residing within the territorial area mentioned in item (a) of column 4; (c) Persons being cooperative societies (including cooperative banks) situated within the territorial area mentioned in item (a) of column 4;	(a) All cases of Persons referred to in corresponding entries in item (a) & (b) of column 5 other than those whose principal source of income is from salary whose names (surname in case of individuals) begins with alphabets "A" to "I" having return income / loss upto 15 lakh. (c) All cases of persons referred to in corresponding entries in item (c) of column 5 whose names begins with alphabets "A" to "I" having returned income/loss upto Rs.15 lakh.
			In the state of Maharashtra - (a) District of Raigad	(a) Persons other than companies and cooperative societies deriving income from salary and residing within the territorial area mentioned in item (a) of column 4;	(a) All cases of persons referred to in corresponding entries in item (a) of column 5 whose principal source of income is from salary (upto Rs.15 lakh) and whose employer is a

					company having name starting with alphabets "A" to "I".
			In the state of Maharashtra - (a) Areas falling within the limits of the following Talukas of Raigad District i) Roha ii) Shriwardhan iii) Mhasala	(a) Persons other than companies and cooperative societies deriving income from business profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column 4; (b) Persons other than companies and cooperative societies deriving income from sources other than income from business or profession or salary and residing within the territorial area mentioned in item (a) of column 4; (c) Persons being cooperative societies (including Cooperative banks) situated within the territorial area mentioned in item (a) of column 4;	(a) All cases of persons referred to in corresponding entries in item (a) & (b) of column 5 other than those whose principal source of income is from salary having return income / loss upto 15 lakh (c) All cases of persons referred to in corresponding entries in item (c) of column 5 having returned income / loss upto 15 lakh
3	Income Tax Officer, Ward - 2, Panvel	Panvel, Maharashtra	In the state of Maharashtra - (a) Areas falling within the limits of the Panvel Taluka of Raigad District.	(a) Persons other than companies and cooperative societies deriving income from business profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column 4; (b) Persons other than companies and cooperative societies deriving income from sources other than income from business or profession or salary and residing within the territorial area mentioned in item (a) of column 4;	(a) All cases of persons referred to in corresponding entries in item (a) & (b) of column 5 other than those whose principal source of income is from salary whose names (surname in case of individuals) begins with alphabets "S" to "Z" having returned income / loss upto 15 lakh.

					company having name starting with alphabets "A" to "I".
			In the state of Maharashtra - (a) Areas falling within the limits of the following Talukas of Raigad District i) Roha ii) Shriwardhan iii) Mhasala	(a) Persons other than companies and cooperative societies deriving income from business profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column 4; (b) Persons other than companies and cooperative societies deriving income from sources other than income from business or profession or salary and residing within the territorial area mentioned in item (a) of column 4; (c) Persons being cooperative societies (including Cooperative banks) situated within the territorial area mentioned in item (a) of column 4;	(a) All cases of persons referred to in corresponding entries in item (a) & (b) of column 5 other than those whose principal source of income is from salary having return income / loss upto 15 lakh (c) All cases of persons referred to in corresponding entries in item (c) of column 5 having returned income / loss upto 15 lakh
3	Income Tax Officer, Ward - 2, Panvel	Panvel, Maharashtra	In the state of Maharashtra - (a) Areas falling within the limits of the Panvel Taluka of Raigad District.	(a) Persons other than companies and cooperative societies deriving income from business profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column 4; (b) Persons other than companies and cooperative societies deriving income from sources other than income from business or profession or salary and residing within the territorial area mentioned in item (a) of column 4;	(a) All cases of persons referred to in corresponding entries in item (a) & (b) of column 5 other than those whose principal source of income is from salary whose names (surname in case of individuals) begins with alphabets "S" to "Z" having returned income / loss upto 15 lakh.

5	Income Tax Officer, Ward - 4, Panvel	Panvel, Maharashtra	<p>In the state of Maharashtra</p> <p>-(a) Areas falling within the limits of the following Talukas of Raigad District</p> <p>i) Karjat ii) Khalapur iii) Pen iv) Pali v) Tala vi) Sudhagad</p>	<p>(a)Persons other than companies and cooperative societies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column 4;</p> <p>(b)Persons other than companies and cooperative societies deriving income from sources other than income business or profession or salary and residing within the territorial area mentioned in item (a) of column 4;</p> <p>(c) Persons being cooperative societies (including cooperative banks) situated within the territorial area mentioned in item (a) of column 4;</p>	<p>(a) All cases of persons referred to in corresponding entries in item (a) & (b) of column 5 (having returned income / loss upto Rs.15 lakh) other than those whose principal source of income is from salary</p> <p>(c)All cases of persons referred to in corresponding entries in item (c) of column 5 having returned income / loss upto Rs.15 lakh</p>
			<p>In the state of Maharashtra</p> <p>-(a)District of Raigad</p>	<p>(a)Persons other than companies and cooperative societies deriving income from salary and residing within the territorial area mentioned in item (a) of column 4;</p>	<p>(a) All cases of persons referred to in corresponding entries in item (a) of column 5 whose principal source of income is from salary and whose employee is Government, Local bodies, Corporation, Banks.</p>

6	Income Tax Officer, Ward - 5, Panvel	Panvel, Maharashtra	<p>In the state of Maharashtra - (a) Areas falling within the limits of the Panvel Taluka of Raigad District.</p>	<p>(a)Persons other than companies and cooperative societies deriving income from business profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column 4;</p> <p>b)Persons other than companies and cooperative societies deriving income from sources other than income from business profession or salary and residing within the territorial area mentioned in item (a) of column 4;</p> <p>(c)Persons being cooperative societies (including cooperative banks) situated within the territorial area mentioned in item (a) of column 4;</p>	<p>(a) All cases of persons referred to in corresponding entries in item (a) & (b) of column 5 (having returned income/loss upto Rs.15 lakh) other than those whose principal source of income is from salary whose names (surname in case of individuals) begins with alphabets "J" to "R".</p> <p>(c)All cases of persons referred to in corresponding entries in item (c) of column 5 whose names begins with alphabets "J" to "R".</p>
			<p>In the state of Maharashtra - (a)District of Raigad</p>	<p>(a)Persons other than companies and cooperative societies deriving income from salary and residing within the territorial area mentioned in item (a) of column 4;</p>	<p>(a)All cases of persons referred to in corresponding entries in item (a) of column 5 whose principal source of income is from salary (upto Rs.15 lakh) and whose employer is a company having name starting with alphabets "T" to "Z".</p>

			<p>In the state of Maharashtra - (a) Areas falling within the limits of the Mangaon Taluka of Raigad District</p>	<p>(a) Persons other than companies and cooperative societies deriving income from business profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column 4;</p> <p>(b) Persons other than companies and cooperative societies deriving income from sources other than income from business or profession or salary and residing within the territorial area mentioned in item (a) of column 4;</p> <p>(c) Persons being cooperative societies (including cooperative banks) situated within the territorial area mentioned in item (a) of column 4;</p>	<p>(a) All cases of persons referred to in corresponding entries in item (a) & (b) of column 5 (having returned income/loss upto Rs.15 lakh) other than those whose principal source of income is from salary.</p> <p>(c) All cases of persons referred to in corresponding entries in item (c) of column 5 having returned income / loss upto Rs.15 lakh</p>
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(b) If there is a change in the constitution of the firm, within the meaning of sub section (1) of section 137 of the Act, the AO having jurisdiction over the case before the aforesaid changes will continue to have jurisdiction over it.

(c) The word "persons" shall have the same meaning as assigned to it in sub section 31 of section 2 of the Income Tax Act, 1961.

02. **This notification shall come into force with effect from 13/08/2020.**



(Sanjay Deshmukh)

Addl. Commissioner of Income tax,
Panvel Range, Panvel, Raigad

Copy submitted to / Copy to:

1. The Principal Chief Commissioner of Income Tax, Pune.
2. The Chief Commissioner of Income Tax, Pune
3. The Director General of Income Tax (Inv.), Pune.
4. The Pr. Commissioner of Income Tax-1 Thane.
5. All Officers in Panvel Range, Panvel.
6. All Bar Association/CA Association in Panvel
7. The Notice Board.

Addl. Commissioner of Income tax,
Panvel Range, Panvel, Raigad

All communications should be addressed
by designation and NOT by Name



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TEL.: DIR. (0253) 2582974
FAX (0253) 2579430
Email-nashik.pcit1@incometax.gov.in

GOVERNMENT OF INDIA
OFFICE OF THE PR. COMMISSIONER OF INCOME TAX-1, NASHIK
KENDRIYA RAJASWA BHAVAN, GADKARI CHOWK, OLD AGRA ROAD,
NASHIK:422002

No. NSK/PCIT-1/Jurisdiction/2020-21/562

Date: 31.08.2020

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Nurnber S.O. No. 2752(E) dated 22 October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-I, Section 3(ii)[Notification No. 50/2014/F/No. 187/38/2017(ITA.I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014; subsequent order of the Principal Chief Commissioner of Income-tax (CCA), Pune, dated 14.11.2014 vide F. No. PN/CC/Admn./C&A/2014-15/5366, 5368 & 5370 allocating Ranges including Special Ranges under the jurisdiction of Pr. CIT-1, Nashik, I, the Principal Commissioner of Income-tax-1, Nashik, having been authorized so, vide notification no. 62 S.O.2755 (E) dated: 13th August, 2020 of ITA-I, subsequent orders of the Principal Chief Commissioner of Income tax, Pune dated 28/08/2020, Order No. 1/100 of 2020 F. No. PN/Pr.CC/EST/ C&A/ReAC/100/2020/1184 and Order No.2/100 of 2020 F.No. of PN/Pr.CC/EST/C&R/Faceless Assessment/2020-21/1185 hereby in continuation to order of the CIT-1, Nashik dated 15/11/2014 vide F.No. Nsk/CIT-1/Tech/Jurisdiction/2014-15/2489 and office order dated 01-10-2019 Vide F.No. Nsk/Pr.CIT-1/ /Jurisdiction/Dhule/2019-20/2508 and 2496, make the following amendments, new entry at Sl. No. (1) to (3) of Columns (1) with the number and words as per Schedule-I below is inserted.

001970



Add. CIT (YA) (Cash)
19

DC - Cash

SCHEDULE-1

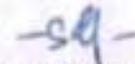
Sl No.	Designation Class of Income-tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
1.	Addl./Jt. CIT Range, Nashik	Nashik	In the state of Maharashtra - Districts of Nashik, Dhule and Nandurbar;	<p>a) Persons being companies registered under the Companies Act 2013 or under the Company's Act, 1956 and having its registered office or Principal place of business in the area mentioned in column (4);</p> <p>b) Persons being individuals referred to in item (b) of column (6);</p> <p>c) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column (4);</p> <p>d) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in</p>	<p>a) All cases of persons referred to in corresponding entry in item (a) of column (5);</p> <p>b) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above;</p> <p>c) All cases of persons referred to in corresponding entries in items (c) & (d) of column (5);</p> <p>d) All the cases of persons referred to in item (e) of column 5;</p> <p>e) All cases of persons referred to in corresponding entries in items (c), (d) & (e) of column 5 who are not assessed to tax earlier.</p>

Sl No.	Designation Class of Income-tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
				column (4); e) All the persons who are having registered office or whose principal place of business or who is residing within the territorial area mentioned in column 4.	
2.	Addl./Jt. CIT, Range, Jalgaon	Jalgaon	In the state of Maharashtra - District of Jalgaon	a) Persons being companies registered under the Companies Act 2013 or under the Company's Act, 196 and having its registered office or Principal place of business in the area mentioned in column (4); b) Persons being individuals referred to in item (b) of column (6); c) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column (4); d) Persons other than	a) All cases of persons referred to in corresponding entry in item (a) of column (5); b) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above; c) All cases of persons referred to in corresponding entries in items (c) & (d) of column (5); d) All the cases of persons referred to in item (e) of column 5; e) All cases of persons referred to in corresponding entries in

Sl No.	Designation Class of Income-tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
				<p>companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column (4);</p> <p>e) All the persons who are having registered office or whose principal place of business or who is residing within the territorial area mentioned in column 4.</p>	items (c), (d) & (e) of column 5 who are not assessed to tax earlier.
3.	Addl./Jt. CIT, Range, Aurangabad	Aurangabad	In the state of Maharashtra - District/s of Aurangabad, Jalna, Beed, Osmanabad, Latur, Parbhani, Hingoli, Nanded	<p>a) Persons being companies registered under the Companies Act 2013 or under the Company's Act, 1956 and having its registered office or Principal place of business in the area mentioned in column (4);</p> <p>b) Persons being individuals referred to in item (b) of column (6);</p> <p>c) Persons other than companies deriving income from sources other than income</p>	<p>a) All cases of persons referred to in corresponding entry in item (a) of column (5);</p> <p>b) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above;</p> <p>c) All cases of persons referred to in corresponding entries in items (c) & (d) of column (5);</p> <p>d) All the cases of persons</p>

Sl No.	Designation Class of Income-tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
				<p>from business or profession and residing within the territorial area mentioned in column (4);</p> <p>d) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column (4);</p> <p>e) All the persons who are having registered office or whose principal place of business or who is residing within the territorial area mentioned in column 4.</p>	<p>referred to in item (e) of column 5;</p> <p>e) All cases of persons referred to in corresponding entries in items (c), (d) & (e) of column 5 who are not assessed to tax earlier.</p>

This order shall come into force with effect from 13.08.2020.


(Satish Sharma)

Pr. Commissioner of Income Tax-1,
Nashik.

No. NSK/PCIT-1/Jurisdiction/2020-21/562

Date: 31.08.2020

Copy submitted for information to:

- ✓ 1. The Pr. Chief Commissioner of Income Tax, Pune
2. The Chief Commissioner of Income Tax, Pune
3. The Commissioner of Income Tax (Appeals)-1, 2 & 3 Nashik
4. The Commissioner of Income Tax (Appeals)- 1 & 2, Aurangabad
5. The Addl/Jt. CIT, Range- Nashik, Jalgaon, Aurangabad
6. ZAO, CBDT, Nashik
7. The AD(Systems), Nashik
8. All the AO, DDOs, Nashik, Jalgaon, Aurangabad
9. CA Association, Nashik, Jalgaon, Aurangabad
10. ITP Association, Nashik, Jalgaon, Aurangabad



(Abir Sikdar)

Income-tax Officer (HQrs.)-1(1)
For Pr. Commissioner of Income Tax-1,



**OFFICE OF THE
ADDITIONAL COMMISSIONER OF INCOME TAX,
RANGE-1, AURANGABAD
2nd Floor, LIC BUILDING, N-5, CIDCO, AURANGABAD
e-mail: aurangabad.addlct1@incometax.gov.in
Tele.- (0240) 2476687 Fax - (0240) 2480047**

No. Addl. CIT/Range-1 ABD./Juris.(Revised)/2020-21/62

Date: 28.09.2020

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961 (43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) dated 22nd October, 2014 [Notification No. 50/2014/F/No. 187/38/2017(ITA.I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014; and subsequent order of Pr. Commissioner of Income-tax-1, Nashik vide Order No. NSK/PCIT-1/Jurisdiction/2020-21/562 dated 31.08.2020; and final jurisdiction template received from the Central Board of Direct Taxes conveyed through letter No. PN/Pr.CC/EST/C&A/100/2020/1428 dated 15.09.2020 of the office of Principal Chief Commissioner of Income-tax, Pune received on 26.09.2020, I, the Additional Commissioner of Income-tax, Range-1, Aurangabad, having been authorized so, hereby make the following amendments in the office Order No. Addl. CIT/Range-ABD./Jurisdiction/2020-21/1 dated 04.09.2020, new entry at Sl. No. (1) to 7 of Column No. (1) with the number and words as per Schedule-I below is inserted.

JURISDICTION OF DCIT/ACIT & ITOs IN THE RANGE OF ADDITIONAL/JOINT COMMISSIONER OF INCOME TAX, RANGE-1, AURANGABAD					
Sl. No.	Designation of Income Tax Authorities	Headquarters	Territorial Areas	Persons or classes of persons	Cases or classes of Cases
(1)	(2)	(3)	(4)	(5)	(6)
1.	Deputy/Assistant Commissioner of Income-tax, Circle-1, Aurangabad	Aurangabad, Maharashtra	In the state of Maharashtra – District of Aurangabad	<p>a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or Principal place of business in the area mentioned in column (4) and having returned income/loss exceeding Rs. 20 Lakhs ;</p> <p>b) Persons being individuals referred to in item (b) of column (6);</p> <p>c) Persons other than companies deriving income from sources other than income from business or profession and residing within the area mentioned in column (4) and having returned income/loss exceeding Rs. 15 Lakhs;</p> <p>d) Persons other than companies deriving income from business or profession whose principal place of business or profession is within the area mentioned in column (4) and having returned income/loss exceeding Rs. 15 Lakhs ;</p> <p>(e) All the persons who are having registered office or principal place of</p>	<p>a) All cases of persons referred to in corresponding entry in item (a) of column (5);</p> <p>b) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above;</p> <p>c) All cases of persons referred to in corresponding entries in item (c) & (d) of column (5).</p> <p>d) All the cases of persons referred to in item (e) of column (5).</p>

				business or who are residing within the territorial area mentioned in Column (4) and who being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 are having returned income/loss exceeding Rs. 20 Lakhs or who being persons other than companies are having returned income/loss exceeding Rs. 15 Lakhs.	
2.	Income-tax Officer, Ward 1(1), Aurangabad	Aurangabad, Maharashtra	<p>In the state of Maharashtra -</p> <p>(a) District of Aurangabad;</p> <p>(b) In the State of Maharashtra - District of Aurangabad - Areas falling within the territorial jurisdiction of -</p> <p>i) Vaijapur Taluka, ii) Gangapur Taluka, iii) Paithan Taluka, iv) Kannad Taluka, v) Phulambri Taluka, vi) Khultabad Taluka, vii) Sillod Taluka and viii) Soyegaon Taluka</p> <p>of Aurangabad District</p> <p>(c) In Aurangabad Taluka of Aurangabad district -</p> <p>i) Northern part of Jalna Road starting from Kranti</p>	<p>a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act 1956 and having its registered office or principal place of business within the area mentioned in item (a) of column (4) and having returned income/loss upto Rs. 20 lakhs;</p> <p>b) Persons being individuals referred to in item (b) of Column (6) ;</p> <p>c) Persons being individuals referred to in item (c), (d) & (e) of column (6) deriving income from sources other than income from business or profession and residing within the area mentioned in item (a) of Column (4) and having returned income/loss upto Rs. 15 Lakhs;</p> <p>(d) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial areas mentioned in item (b) & item (c) of column (4) and having returned income/loss upto Rs. 15</p>	<p>a) All cases of persons referred to in corresponding in item (a) of column (5) whose name begin with the Alphabet "A" or "B" or "C" or "D" or "E" or "F" or "G" or "H" or "I" or "J" or "K" or "L" or "M" or "N" or "O" or "P" or "Q" or "R" or "V" or "W" or "X" or "Y" or "Z" ;</p> <p>b) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above ;</p> <p>c) All cases of individuals who are deriving salary from Private Sector Companies being persons referred to in item (c) of Column (5).</p> <p>d) All cases of individuals who are deriving salary from Central and State</p>

			<p>Chowk to Mondha Naka, from west of Mondha Naka to Annabhau Sathe Chowk, south of Annabhau Sathe Chowk to Bhadkal Gate excluding the area covered by item b (i) of Column (4) of Ward-1(5), Aurangabad</p> <p>(Areas mentioned in Annexure-B)</p> <p>ii) Areas falling within the territorial jurisdiction of Aurangabad Taluka of Aurangabad district comprising of Southern part of Jalna road starting from Cambridge School of Jalna Road to Baba Petrol Pump towards Beed Bypass as mentioned in Annexure-E</p>	<p>Lakhs;</p> <p>e) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial areas mentioned in item (b) & item (c) of column (4) and having returned income/loss upto Rs. 15 Lakhs.</p> <p>f) All the persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 who are having returned income/loss upto Rs. 20 Lakhs and are mentioned in item (a) of Column (6) and are having registered office or principal place of business within the territorial areas mentioned in item (a) of Column (4) or who being persons other than companies are having returned income/loss upto Rs. 15 Lakhs and are having registered office or principal place of business or are residing within the areas mentioned in items (b) & (c) of Column (4).</p> <p>g) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (c)(ii) of column (4) or residing within the territorial area mentioned in item (b)(iv) of column (4) of Ward 1(5), Aurangabad;</p> <p>h) Persons other than companies deriving income from business or</p>	<p>Governments being persons referred to in item (c) of Column (5).</p> <p>(e) All employees of State Government Undertakings such as MSEB, MSRTC, MIDC etc. being persons referred to in item (c) of column (5);</p> <p>f) All cases of persons referred to in corresponding entries in items (d) and (e) of column (5).</p> <p>g) All the cases of persons referred to in item (f) of Column (5).</p> <p>h) All cases of persons referred to in corresponding entries in items (g), (h) & (i) of column (5) who are not assessed to tax earlier.</p>
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				<p>profession and whose principal place of business or profession is within the territorial area mentioned in item (c)(ii) of column (4) or is within the territorial area mentioned in item (b)(iv) of column (4) of Ward 1(5), Aurangabad ;</p> <p>i) All the persons who are having registered office or principal place of business or who are residing within the territorial area mentioned in item (c)(ii) of Column (4) or who are having registered office or principal place of business or who are residing within the territorial area mentioned in item (b)(iv) of column (4) of Ward 1(5), Aurangabad.</p>	
3.	Income-tax Officer, Ward 1(5), Aurangabad	Aurangabad, Maharashtra	<p>In the state of Maharashtra -</p> <p>(a) District of Aurangabad;</p> <p>(b) In Aurangabad Taluka of Aurangabad district -</p> <p>i) Northern part of Jalna Road Starting from Hotel Print travel to Kranti Chowk, from Western part of Kranti Chowk to Paithan Gate, from West of Paithan Gate up to City Chowk, from south of City Chowk to Bhadkal Gate & Eastern part from Bhadkal Gate to Print Travel</p>	<p>a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business within the area mentioned in item (a) of column (4) and having returned income/loss upto Rs. 20 lakhs;</p> <p>b) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business within the area mentioned in item (c) of column (4) and having returned income/loss upto Rs. 20 lakhs;</p> <p>c) Persons being individuals referred to in item (c) of Column (6);</p>	<p>a) All cases of persons referred to in corresponding item (a) of column (5) whose names begin with the Alphabet 'S' or 'T' or 'U';</p> <p>(b) All cases of persons referred to in corresponding item (b) of column (5);</p> <p>c) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in items (a) & (b) above.</p>

		<p>(Areas mentioned in Annexure-A)</p> <p>ii) Northern part of Jalna Road starting from Mondha Naka to Cambridge School and East of the area starting from Mondha Naka to Sawangi via Jalgaon T Point & Anna Bhau Sathe Chowk, Southern part of Jalgaon By Pass road starting from Sawangi to Cambridge School;</p> <p>(Areas mentioned in Annexure-C)</p> <p>iii) Northern part of Jalna Road excluding the areas covered by item (i) & (ii) above and also excluding the area covered by item (c)(i) of Column (4) of Ward-1(1), Aurangabad</p> <p>(Areas mentioned in Annexure-D)</p> <p>(iv) Areas falling within the territorial jurisdiction of Aurangabad Taluka of Aurangabad district comprising of Southern part of Jalna road starting from Cambridge School of Jalna Road to Baba Petrol Pump towards Beed Bypass as mentioned in Annexure-F;</p>	<p>d) Persons being individuals referred to in items (d) & (e) of column (6) deriving income from sources other than income from business or profession and residing within the area mentioned in item (a) of Column (4) and having returned income/loss upto Rs. 15 Lakhs.</p> <p>e) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial areas mentioned in items (b) & (c) of column (4) and having returned income/loss upto Rs. 15 Lakhs;</p> <p>f) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial areas mentioned in items (b) & (c) of column (4) and having returned income/loss upto Rs. 15 Lakhs.</p> <p>g) All the persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 who are having returned income/loss upto Rs. 20 Lakhs and are mentioned in items (a) & (b) of Column (6) and are having registered office or principal place of business within the territorial areas mentioned in items (a) & (c) of Column (4) or who being persons other than companies are having returned income/loss upto Rs. 15 Lakhs and are having registered office or principal place of business or</p>	<p>d) All pensioners and employees of Dr. Babasaheb Ambedkar Marathwada University, Aurangabad being persons referred to in item (d) of Column (5);</p> <p>e) All other Salaried Employees not covered in the jurisdiction of Ward1(1), Aurangabad and being persons referred to in item (d) of column (5) ;</p> <p>f) All cases of persons referred to in corresponding entries in items (e) & (f) of column (5).</p> <p>g) All the cases of persons referred to in item (g) of Column (5).</p> <p>h) All cases of persons referred to in corresponding entries in items (h), (i) & (j) of column (5) who are not assessed to tax earlier.</p>
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			<p>(c) District of Beed.</p>	<p>are residing within the areas mentioned in items (b) & (c) of Column (4).</p> <p>h) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (c) of column (4) or residing within the territorial area mentioned in item (a) of column (4) [excluding the territorial area mentioned in item b(iv) of Column (4) & territorial area mentioned in item (c)(ii) Column (4) of Ward 1(1), Aurangabad];</p> <p>i) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (c) of column (4) or is within the territorial area mentioned in item (a) of column (4) [excluding the territorial area mentioned in item b(iv) of Column (4) & territorial area mentioned in item (c)(ii) of Column (4) of Ward 1(1), Aurangabad];</p> <p>j) All the persons who are having registered office or principal place of business or who are residing within the territorial area mentioned in item (c) of column (4) or who are having registered office or principal place of business or who are residing within the territorial area mentioned in item (a) of column (4) [excluding the territorial area</p>	
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SCHEDULE-I

				mentioned in item b(iv) of Column (4) & territorial area mentioned in item (c)(ii) of Column (4) of Ward 1(1), Aurangabad];	
4.	Income-tax Officer, Ward 1, Jalna	Jalna	In the state of Maharashtra - (a) District of Jalna (b) Districts of Parbhani, Hingoli and Beed	(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (a) of column (4) ; (b) Persons being individuals referred to in item (b) of column (6); (c) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column (4); (d) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4); (e) All the persons who are having registered office or principal place of business or who are residing within the territorial area mentioned in item (a) of Column (4) ; (f) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or Principal place of business in the area	a) All cases of persons referred to in corresponding entry in item (a) & (f) of column (5); b) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above; c) All cases of persons referred to in corresponding entries in item (c) & (d) of column (5); d) All the cases of persons referred to in item (e) of Column (5); (e) All cases of persons referred to in corresponding entries in item (c) & (d) & (e) of column (5) who have not been assessed to tax earlier. f) All the cases of persons referred to in items(g), (h) & (i) of column (5).

				<p>mentioned in item (b) of Column (4) and having returned income/loss exceeding Rs. 20 Lakhs ;</p> <p>g) Persons other than companies deriving income from sources other than income from business or profession and residing within the area mentioned in item (b) of column (4) and having returned income/loss exceeding Rs. 15 Lakhs ;</p> <p>h) Persons other than companies deriving income from business or profession whose principal place of business or profession is within the area mentioned in item (b) of column (4) and having returned income/loss exceeding Rs. 15 Lakhs.</p> <p>i) All the persons who are having registered office or principal place of business or who are residing within the territorial area mentioned in item (b) of Column (4) and who being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 are having returned income/loss exceeding Rs. 20 Lakhs or who being persons other than companies are having returned income/loss exceeding Rs. 15 Lakhs.</p>	
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<p>5.</p>	<p>Income-tax Officer, Ward Hingoli (Camp at Parbhani)</p>	<p>Hingoli (Camp at Parbhani)</p>	<p>In the state of Maharashtra - Districts of Hingoli and Parbhani</p>	<p>(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or Principal place of business in the area mentioned in column (4) and having returned income/loss upto Rs. 20 Lakhs;</p> <p>(b) Persons being individuals referred to in item (b) of column (6).</p> <p>(c) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column (4) and having returned income/loss upto Rs. 15 Lakhs;</p> <p>(d) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column (4) and having returned income/loss upto Rs. 15 Lakhs;</p> <p>(e) All the persons who are having registered office or principal place of business or who are residing within the territorial area mentioned Column (4) and who being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 are having returned income/loss upto Rs. 20 Lakhs or who being persons other than companies are having returned income/loss upto Rs. 15 Lakhs.</p>	<p>a) All cases of persons referred to in corresponding entry in item (a) of column (5);</p> <p>b) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above;</p> <p>c) All cases of persons referred to in corresponding entries in item (c) & (d) of column (5);</p> <p>d) All the cases of persons referred to in item (e) of Column (5);</p> <p>(e) All cases of persons referred to in corresponding entries in item (f), (g) & (h) of column (5) who have not been assessed to tax earlier.</p>
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				<p>f) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column (4);</p> <p>g) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column (4).</p> <p>h) All the persons who are having registered office or principal place of business or who are residing within the territorial area mentioned in Column (4).</p>	
6.	Income-tax Officer, Ward 1, Nanded	Nanded	<p>In the state of Maharashtra -</p> <p>(a) Districts of Nanded & Osmanabad</p> <p>(b) District of Latur</p>	<p>(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in item (a) of column (4) ;</p> <p>(b) Persons being individuals referred to in item (b) of column (6);</p> <p>(c) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column (4);</p> <p>(d) Persons other than companies deriving income from sources other</p>	<p>a) All cases of persons referred to in corresponding entry in item (a) & (f) of column (5);</p> <p>b) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above;</p> <p>c) All cases of persons referred to in corresponding entries in item (c) & (d) of column (5);</p> <p>d) All the cases of persons referred to in item (e) of</p>

				<p>than income from business or profession and residing within the territorial area mentioned in item (a) of column (4);</p> <p>(e) All the persons who are having registered office or principal place of business or who are residing within the territorial area mentioned in item (a) of Column (4) ;</p> <p>f) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or Principal place of business in the area mentioned in item (b) of Column (4) and having returned income/loss exceeding Rs. 20 Lakhs ;</p> <p>g) Persons other than companies deriving income from sources other than income from business or profession and residing within the area mentioned in item (b) of column (4) and having returned income/loss exceeding Rs. 15 Lakhs ;</p> <p>h) Persons other than companies deriving income from business or profession whose principal place of business or profession is within the area mentioned in item (b) of column (4) and having returned income/loss exceeding Rs. 15 Lakhs.</p> <p>i) All the persons who are having registered office or principal place of business or who are residing within the</p>	<p>Column (5);</p> <p>(e) All cases of persons referred to in corresponding entries in item (c) & (d) & (e) of column (5) who have not been assessed to tax earlier.</p> <p>f) All the cases of persons referred to in items (g), (h) & (i) of column (5).</p>
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				territorial area mentioned in item (b) of Column (4) and who being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 are having returned income/loss exceeding Rs. 20 Lakhs or who being persons other than companies are having returned income/loss exceeding Rs. 15 Lakhs.	
7.	Income-tax Officer, Ward 1, Latur	Latur	In the state of Maharashtra - - District of Latur	<p>(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or Principal place of business in the area mentioned in column (4) and having returned income/loss upto Rs. 20 Lakhs;</p> <p>(b) Persons being individuals referred to in item (b) of column (6).</p> <p>(c) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column (4) and having returned income/loss upto Rs. 15 Lakhs;</p> <p>(d) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column (4) and having returned income/loss upto Rs. 15 Lakhs;</p> <p>(e) All the persons who are having registered office or principal place of</p>	<p>a) All cases of persons referred to in corresponding entry in item (a) of column (5);</p> <p>b) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above;</p> <p>c) All cases of persons referred to in corresponding entries in item (c) & (d) of Column (5);</p> <p>d) All the cases of persons referred to in item (e) of Column (5);</p> <p>(e) All cases of the persons referred to in corresponding entries in item (f), (g) & (h) of column (5) who have not been assessed to tax earlier.</p>

				<p>business or who are residing within the territorial area mentioned Column (4) and who being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 are having returned income/loss upto Rs. 20 Lakhs or who being persons other than companies are having returned income/loss upto Rs. 15 Lakhs.</p> <p>f) Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column (4);</p> <p>g) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in column (4).</p> <p>h) All the persons who are having registered office or principal place of business or who are residing within the territorial area mentioned in Column (4).</p>	
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This order shall come into force with effect from 13.08.2020.


 (ACHAL SHARMA) 28/09/2020
 Additional Commissioner of Income-tax,
 Range-1, Aurangabad

Contd.

Copy for information to :-

1. The Pr. Chief Commissioner of Income-tax, Pune
2. The Chief Commissioner of Income-tax, Pune
3. The Pr. Commissioner of Income-tax-1, Nashik
4. The Commissioner of Income-tax (Appeals)-1 & 2, Aurangabad
5. The Additional/Joint Commissioner of Income-tax, Range-1, Nashik
6. The Additional/Joint Commissioner of Income-tax, Range-1, Jalgaon
7. All the Officers of Range-1, Aurangabad
8. ZAO, CBDT, Nashik
9. The A.D. (Systems), Nashik
10. CAs Association, Aurangabad, Jalna, Parbhani, Beed, Hingoli, Nanded, Latur, Osmanabad
11. ITPs Association, Aurangabad, Jalna, Parbhani, Beed, Hingoli, Nanded, Latur, Osmanabad
12. Notice Board of this office.


(ACHAL SHARMA) 28/09/2020
Additional Commissioner of Income-tax,
Range-1, Aurangabad

Annexures to Schedule-I of the Jurisdiction Order of Range-1, Aurangabad

<u>Annexure-A</u>	Northern part of Jalna Road Starting from Hotel Print travel to Kranti Chowk, From Western part of Kranti Chowk to Paithan Gate, From West of Paithan Gate up to City Chowk, From south of City Chowk to Bhadkal Gate & Eastern part from Bhadkal Gate to Print Travel	<u>Main Areas are as under :</u> 1. Samarth Nagar, 2. Aurangapura, 3. Paithan Gate, 4. Nageshwarwadi, 5. Bhoiwada,	6. Khadkeshwar, 7. Sillikhana, 8. Kotla colony,
<u>Annexure-B</u>	Northern part of Jalna Road starting from Kranti Chowk to Mondha Naka, from west of Mondha Naka to Annabhau Sathe Chowk, south of Annabhau Sathe Chowk to Bhadkal Gate excluding the area covered by Annexure-A above	<u>Main Areas are as under :</u> 1. Ajab Nagar, 2. Khakadpura, 3. Gandhi Nagar, 4. Bhavani Nagar, 5. Kaiser Colony, 6. Gulmandi, 7. Kabadipura Chowk,	8. Panchsheel Nagar, 9. Labour Colony, 10. AMC Main Building, 11. Nehru Bhawan, 12. Buddilane, 13. Sarafa Road
<u>Annexure-C</u>	Northern part of Jalna Road starting from Mondha Naka to Cambridge School and East of the area starting from Mondha Naka to Sawangi via Jalgaon T Point & Anna Bhau Sathe Chowk, Southern part of Jalgaon By Pass road starting from Sawangi to Cambridge School.	<u>Main Areas are as under :</u> 1. MIDC Chikalhana, 2. N-1, N-5, N-6, N-7, N-8, N-9, N-10, N-11 & N-12 of CIDCO, 3. Surana Nagar, 4. Kailash Nagar, 5. Misarwadi, 6. Naregaon,	7. Cannought Place, 8. Raja Bazar, 9. Shah Bazar, 10. Roza Bagh, 11. Yadav Nagar, 12. Mayur Nagar, 13. Ambedkarnagar.
<u>Annexure-D</u>	Northern part of Jalna Road excluding territorial areas covered under Annexures- A, B & C	<u>Main Areas are as under :</u> 1. N-13 of CIDCO, 2. Wankhede Nagar, 3. Harshul, 4. Himayat Bagh, 5. Asefiya, 6. Dilras Colony, 7. Begumpura Police Station, 8. Ghatiparisar,	9. Jaisinghpura, 10. Kotwalapura, 11. Chhawani, 12. Padegaon, 13. Bhavsinghpura, 14. Bhimnagar, 15. Mitmita, 16. Hanuman Tedki, 17. Waluj.

Annexure-E	Southern Part of Jalna Road starting From Maharshi Dayanand Chowk (Dudh Dairy Chowk) to Hotel Print Travel, Western Part of Area starting from Maharshi Dayanand Chowk to Yogi Hansraj Chowk (Beed By Pass) Via Kalda Corner, Northern Part of Beed by pass road starting from Yogiraj Hansraj Tirth Chowk to Shri Chakradhar Swami Chowk (joining part of Beed By Pass and Paithan Road), Eastern part of Chakradhar Swami Chowk to Print Travel	<u>Main Areas are as under :</u> 1. Jyoti Nagar, 2. Eknath Nagar, 3. Vedant Nagar, 4. Guru Govind Singh Chowk, 5. Pannalal Nagar, 6. Hamalwadi, 7. Railway Station, 8. Silk Mill Colony, 9. Railway Station MIDC, 10. Osmanpura Police Station,	11. Osmanpura, 12. Peer Bazar, 13. Shahnoormiya Dargah Parisar.
Annexure-F	Southern Part of Jalna Road Starting From Maharshi Dayanand Chowk (Dudh Dairy Chowk) To Hotel Print Travel, Western Part of Area Starting of Maharshi Dayanand Chowk To Yogi Hansraj Chowk (Beed By Pass) Via Kalda Corner, Northern Part of Beed by pass road starting from Yogiraj Hansraj Tirth Chwok to Shri Chakradhar Swami Chowk (Joining part of Beed By Pass and Paithan Road) Eastern part of Chakradhar Swami Chowk to Print Travel	<u>Main Areas are as under :</u> 1. Vishnu Nagar, 2. Shivshankar Colony, 3. Jawahar Colony, 4. Vidyut Nagar, 5. Jai Vishwabharati Colony, 6. Tilak Nagar, 7. Ulkanagari, 8. Priyadarshani Indira Nagar, 9. Garkheda Stadium, 10. Shivaji Nagar, 11. Pundlik Nagar, 12. Nyay Nagar, 13. N-2, N-2A, N-3, N-4, N-13A, N-13B of CIDCO,	14. Garkheda, 15. Kamgar Colony, 16. Vithalnagar, 17. Mukundwadi, 18. Airport, 19. Hotel Madhuban, 20. Surya Lawns, 21. Abdul Pahelwan Chowk Deolai, 22. SataraParisar, 23. Karnapura, 24. Banewadi. 25. Rahul Nagar, 26. Kandhanwadi Police Station, 27. NakshtrawadiPaithan Road,


 (ACHAL SHARMA) 28/09/2020
 Additional Commissioner of Income-tax,
 Range-1, Aurangabad



GOVERNMENT OF INDIA
OFFICE OF THE JOINT COMMISSIONER OF INCOME TAX, Range-1,
OLD B.J MARKET, JALGAON-425001
Email: Jalgaon.addlcit1@incometax.gov.in

No. JAL/JCIT/120/Jurisdiction/2020-21/200

Date: 18.09.2020

CORRIGENDUM

In consequent to the Corrigendum order passed by the Pr. CCIT, Pune vide order No. PN/Pr.CC/EST/C&A/Faceless Assessment/2020-21/1381 dated: 11.09.2020 and by Pr.CIT-1, Nashik vide order No.NSK/PCIT-1/jurisdiction/2020-21/615 dated 11.09.2020, the designation of class of income tax authorities mentioned in column no. (2) of Schedule-I of this office order No. JAL/JCIT/120/Jurisdiction/2020-21/ 188 dated: 09.09.2020 is modified as under:

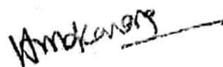
Sl. No.	Designation Class of Income-Tax authorities; mentioned in column no. (2)	Designation Class of Income-Tax authorities; modified as under
1	Deputy/Assistant Commissioner of Income Tax, Circle Jalgaon	Deputy/Assistant Commissioner of Income Tax, Circle-1, Jalgaon
2	ITO ward-1, Jalgaon	ITO ward-1(1), Jalgaon
3	ITO ward-2, Jalgaon	ITO ward-1(2), Jalgaon
4	ITO ward-3, Jalgaon	ITO ward-1(3), Jalgaon
5	ITO ward-4, Jalgaon	ITO ward-1(4), Jalgaon
6	ITO ward-5, Jalgaon	ITO ward-2(1), Jalgaon

5d

(VISHAL MAKAWANE)
Jt. Commissioner of Income Tax,
Range-1, Jalgaon

Copy submitted for information to:

1. The Pr. Chief Commissioner of Income Tax, Pune
2. The Director General of Income Tax (INV), Pune
3. The Chief Commissioner of Income Tax, Pune
4. The Pr. Commissioner of Income Tax-1, Nashik
5. The Director of Income Tax (Inv), Pune and Nagpur
6. The Pr. Commissioner of Income Tax (Central), Nagpur
7. The Commissioner of Income Tax (Appeals)-1, 2 & 3 Nashik
8. The Commissioner of Income Tax (Appeals)- 1 & 2, Aurangabad
9. The Addl/Jt. Commissioner of Income Tax, Range, Nashik and Aurangabad
10. The Addl/Jt. Director of Income tax (Inv), Nashik
11. The Addl/Jt. Commissioner of Income Tax (Central), Nashik
12. All AOs, & TRO under the charge of Pr.CIT-1, Nashik
13. The ZAO, CBDT, Nashik
14. The AD(Systems), Nashik


Jt. Commissioner of Income Tax,



GOVERNMENT OF INDIA
OFFICE OF THE JOINT COMMISSIONER OF INCOME TAX, Range, Jalgaon
OLD B.J MARKET, JALGAON-425001
Email: Jalgaon.addicit1@incometax.gov.in

No. JAL/JCIT/120/Jurisdiction/2020-21/ 188

Date: 09.09.2020

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22 October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-I, Section 3(ii)[Notification No. 50/2014/F/No. 187/38/2017(ITA.I)], Notification No. 64/2014 F. No.187/40/2014 (ITA-I) dated 13.11.2014; and in pursuance of subsequent order of Principal Commissioner of Income Tax-1, Nashik vide order No.NSK/PCIT-1/jurisdiction/2020-21/562dated 31.8.2020, I, the Joint Commissioner of Income Tax, Range, Jalgaon, having been authorized so, hereby make the following amendments in the Office Order No.NSK/Pr.CIT-2/Jurisdiction-E-asstt/2019-20/1624(A) dated01.10.2019.The new entry at Sr.No.(1) to (6) on Column (1) with the number and words as per Schedule-I below is inserted.

SCHEDULE-I

Sl. No.	Designation Class of Income-tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
1.	Deputy/Assistant Commissioner of Income Tax, Circle, Jalgaon	Jalgaon	In the state of Maharashtra - District of Jalgaon	<p>a) Persons referred to in item (a) of the Column 6, being companies registered under the Companies Act, 2013 or under the Company's Act, 1956 and having its registered office or Principal place of business in the area mentioned in column (4);</p> <p>b) Persons referred to in item (c) of the Column 6, being other than companies deriving income from Business or profession and whose Principal place of business is within the territorial area mentioned in the Column 4;</p> <p>c) Persons referred to item (c) of Column 6, being other than companies deriving income from other sources other than income from business or profession and residing within the territorial area mentioned in Column 4;</p>	<p>a) All cases having income or loss of Rs.15,00,000/- and above, falling in item (a) of column (5) of the territorial area mentioned in Column 4;</p> <p>b) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above, having income or loss of Rs.10,00,000/- and above, referred to in the corresponding entry in item (a) of Column 5;</p> <p>c) All persons having income or loss of Rs.10,00,000/- and above as referred to in item (b) and (c) of Column 5;</p>

Sl. No.	Designation Class of Income-tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
2.	ITO Ward-1, Jalgaon	Jalgaon	a) Jilhapeth of Jalgaon City i.e. Ganesh Colony, Ring Road, Akashwani Chowk, Mahabal Colony, Ramanand Nagar, Shiv Colony and Pimprala.	a) Persons referred to in item (a) of the Column 6, being other than companies and cooperative societies, deriving income from business or profession and whose Principal place of business is within the territorial area mentioned in the item (a) of Column 4; b) Persons referred to in item (a) of the Column 6, being other than companies and cooperative societies, deriving income other than income from business and profession but excluding salary income, and residing within the territorial area mentioned in the item (a) of Column 4;	a) cases of all persons having income or loss below Rs.10,00,000/- as referred to in item (a) and (b) of Column 5;
3.	ITO Ward-2, Jalgaon	Jalgaon	(a) Jalgaon city (excluding Polan peth, Baliram Peth, Fule Market, Dana Bazaar), MIDC Jalgaon and entire Jalgaon taluka.	(a) persons referred to item (a) of Column 6, being companies registered under the Companies Act, 2013 or under the Company's Act, 1956 and having	(a) All company cases having income or loss below Rs.15,00,000/- falling in item (a) of column (5) of the territorial area mentioned in

Sl. No.	Designation Class of Income-tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
			(b) Jalagon city excluding Jilhapeth (i.e Ganesh Colony, Ring Road, Akashwani chowk, Mahabal Colony, Ramanand Nagar, Shiv Colony, Pimprala, Polan peth, Baliram Peth, Fule Market and Dana Bazaar of Jalgaon City).	<p>its registered office or Principal place of business in the area mentioned in item (a) of column (4);</p> <p>b) Persons referred to in item (c) of the Column 6, being other than companies and cooperative societies, deriving income from business or profession and whose Principal place of business is within the territorial area mentioned in the item (b) of Column 4;</p> <p>(c) Persons referred to in item (c) of the Column 6, being other than companies and cooperative societies, deriving income other than income from business and profession but excluding salary income, and residing within the territorial area mentioned in the item (b) of Column 4;</p>	<p>item (a) of Column 4;</p> <p>(b) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above, having income or loss below Rs.10,00,000/-, referred to in the corresponding entry in item (a) of Column 5;</p> <p>c) cases of all persons having income or loss below Rs.10,00,000/- as referred to in item (b) and (c) of Column 5;</p>

Sl. No.	Designation Class of Income-tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
4	ITO Ward-3, Jalgaon	Jalgaon	<p>(a) MIDC area of Jalgaon</p> <p>(b) Dana Bazaar and Fule market area of Jalgaon city and Jalgaon taluka</p> <p>(c) Dharangaon, Erandol, Parola, Chopda and Amalner Taluka of Jalgaon District.</p> <p>(d) All talukas of Jalgaon District</p>	<p>(a) Persons referred to in item (a) of the Column 6, being other than companies and cooperative societies, deriving income from business or profession and whose Principal place of business is within the territorial area mentioned in the item (a), (b) and (c) of Column 4;</p> <p>(b) Persons referred to in item (a) of the Column 6, being other than companies and cooperative societies, deriving income other than income from business and profession but excluding salary income, and residing within the territorial area mentioned in the item (a), (b) and (c) of Column 4;</p> <p>(c) Persons referred to in item (b) of the Column 6, being other than companies and cooperative</p>	<p>a) cases of all persons having income or loss below Rs.10,00,000/- as referred to in item (a) and (b) of Column 5;</p> <p>(b) Cases of all persons having income or loss below Rs.10,00,000/- as referred to in item (c) of Column 5 and whose principle source of income is "income from salary" and who are employees of the employer/organization whose names begin with the Alphabet 'G' or 'H' or 'I' or 'J' or 'K' or 'L' or 'M' or 'N' or 'O' or 'P' or 'Q' or 'R' or 'S' or 'T'.</p>

Sl. No.	Designation Class of Income-tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
				societies, deriving income from salary only and who is residing in the territorial area mentioned in item (d) of column 4;	
5	ITO Ward-4, Jalgaon	Jalgaon	(a) All talukas of Jalgaon District. (b) Chalisgaon, Pachora, Jamner, Bodwad and Bhadgaon Taluka of Jalgaon District.	(a) Persons referred to in item (a) of the Column 6, being cooperative societies registered under the cooperative Societies Act and having the registered Office in the territorial area mentioned in the item (a) of column 4; (b) Persons referred to in item (b) of the Column 6, being other than companies and cooperative societies, deriving income from business or profession and whose Principal place of business is within the territorial area mentioned in the item (b) of Column 4; (c) Persons referred to in item (b) of the Column 6, being other than companies and cooperative societies, deriving income other than income from business and	(a) Cases of all persons having income or loss below Rs.10,00,000/- as referred to in item (a) of Column 5. (b) Cases of all persons having income or loss below Rs.10,00,000/- as referred to in item (b) and (c) of Column 5. (c) Cases of all persons having income or loss below Rs.10,00,000/- as referred to in item (d) of Column 5 and whose principle source of income is "income from salary" and who are employees of the employer/organization whose names begin with the Alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' or 'U' or 'V' or 'W' or 'X' or 'Y' or 'Z'.

Sl. No.	Designation Class of Income-tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
				<p>profession but excluding salary income, and residing within the territorial area mentioned in the item (b) of Column 4;</p> <p>(d) Persons referred to in item (c) of the Column 6, being other than companies and cooperative societies, deriving income from salary only and who is residing in the territorial area mentioned in item (a) of column 4;</p>	
6	ITO ward-5, Jalgaon	Jalgaon	<p>(a) Polan Peth and Baliram Peth, Fule Market and Dana Bazaar area of Jalgaon city and all Talukas of Jalgaon District except Jalgaon Taluka.</p> <p>(b) Polan Peth and Baliram Peth area of Jalgaon city and Bhusawal, Yawal, Raver and Muktainagar taluka of Jalgaon District.</p>	<p>(a) Persons referred to in item (a) of Column 6, being companies registered under the Companies Act, 2013 or under the Company's Act, 1956 and having its registered office or Principal place of business in the area mentioned in item (a) of column (4);</p> <p>(b) Persons referred to in item (c) of the Column 6, being other than companies and cooperative societies, deriving income from business or profession and whose Principal place of business</p>	<p>(a) All company cases having income or loss below Rs.15,00,000/- falling in item (a) of column (5) of the territorial area mentioned in item (a) of Column 4;</p> <p>(b) All cases of individuals being Managing Director or Director or Manager or Secretary in the companies referred to in corresponding entry in item (a) above, having income or loss below Rs.10,00,000/-, referred to in the corresponding entry in</p>

Sl. No.	Designation Class of Income-tax authorities	Headquarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
				<p>is within the territorial area mentioned in the item (b) of Column 4;</p> <p>(c) Persons referred to in item (c) of the Column 6, being other than companies and cooperative societies, deriving income other than income from business and profession but excluding salary income, and residing within the territorial area mentioned in the item (b) of Column 4;</p>	<p>item (a) of Column 5;</p> <p>(c) cases of all persons having income or loss below Rs.10,00,000/- as referred to in item (b) and (c) of Column 5;</p>

This order shall come into force with effect from 13.08.2020.

sd-
(VISHAL MAKAWANE)
Jt. Commissioner of Income Tax,
Range, Jalgaon

Copy submitted for information to:

1. The Pr. Chief Commissioner of Income Tax, Pune
2. The Director General of Income Tax (Inv), Pune
3. The Chief Commissioner of Income Tax, Pune

4. The Pr. Commissioner of Income Tax-1, Nashik
5. The Director of Income Tax (Inv), Pune and Nagpur
6. The Pr. Commissioner of Income Tax (Central), Nagpur
7. The Commissioner of Income Tax (Appeals)-1, 2 & 3 Nashik
8. The Commissioner of Income Tax (Appeals)- 1 & 2, Aurangabad
9. The Addl/Jt. Commissioner of Income Tax, Range, Nashik and Aurangabad
10. The Addl/Jt. Director of Income tax (Inv), Nashik
11. The Addl/Jt. Commissioner of Income Tax (Central), Nashik
12. All AOs, & TRO under the charge of Pr.CIT-1, Nashik
13. The ZAO, CBDT, Nashik
14. The AD(Systems), Nashik

Ankaran
9/9/2020

Jt. Commissioner of Income Tax,
Range, Jalgaon



Tel. No.(0253) 2578040

Fax.No.(0253) 2577913

GOVERNMENT OF INDIA
OFFICE OF THE ADDITIONAL COMMISSIONER OF INCOME TAX, RANGE, NASHIK
Kendriya Rajaswa Bhawan, Gadkari Chowk, Old Agra Road, Nashik – 422002
nashik.addlcit1@incometax.gov.in

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No.Nsk/Addl.CIT/Range/120/Jurisdiction/2020-21/ 481

Date : 28.09.2020

ORDER

In partial modification of this office earlier order No.436 dated 08.09.2020 and in exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961 (43 of 1961) and in accordance with Notification Number S.O. No.2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) dated 22nd October, 2014 [Notification No. 50/2014/F/No. 187/38/2017(ITA.I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014; and in pursuance to the subsequent order of the Pr. Commissioner of Income Tax-1, Nashik vide order No.Nsk/PCIT-1/Jurisdiction/2020-21/562 dated 31.08.2020, I, Kranti, the Additional Commissioner of Income-tax, Range-1, Nashik, having been authorized so, hereby make the following amendments in the office order of the It. CIT, Range-1, Nashik dated 15/11/2014 vide No. Nsk/Jt. CIT/R-1/120/Jurisdiction/2014-15/3309. This order will come into force with effect from 13.08.2020.

Sr. No.	Designation of the Income tax Authorities	Head Quarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
1	Deputy/Assistant Commissioner of Income Tax, Circle-1, Nashik	Nashik	In the state of Maharashtra, all Talukas falls within District Nashik (Excluding Talukas Malegaon, Satana, Nandgaon, Chandwad, Yeola & District Dhule and Nandurbar.)	<p>[a] Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or Principal place of business in the area mentioned in column(4) and having income or loss of Rs.20,00,000/- or above.</p> <p>[b] Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned column (4) and having income or loss of Rs.15,00,000/- or above.</p> <p>[c] Persons other than companies, deriving income from sources other than income from business or profession and residing within the territorial area mentioned in Column (4) and having income or loss of Rs.15,00,000/- or above.</p> <p>[d] Persons being individuals deriving income from business or profession having income or loss of Rs.15,00,000/- or above and residing within the territorial area mentioned in Column (4).</p>	<p>[a] All cases of persons referred to in corresponding entry in item (a) of column (5) whose names begin with the alphabet "A" to "Z" .</p> <p>[b] All cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (a) above.</p> <p>[c] All cases of persons referred to in corresponding entry in item (b) and (c) of column (5) whose names begin with the alphabet "A" to "Z".</p> <p>[d] All cases of persons referred to in corresponding entry in item (d) of column (5) whose surnames begin with the alphabet "A" to "Z".</p>

Sr. No.	Designation of the Income tax Authorities	Head Quarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
				[e] Persons being individuals deriving income from sources other than income from business or profession (including salary) having income or loss of Rs.15,00,000/- or above and residing within the territorial area mentioned in Column (4).	[e] All cases of persons referred to in corresponding entry in item (e) of column (5) whose principal source of Income is from Salary and whose employers names begin with the alphabet "A" to "L" (Including Talukas of Malegaon, Nandgaon, Chandwad, Satana and Yeola)
2	Income Tax Officer, Ward-1(1), Nashik	Nashik	In the state of Maharashtra, all Talukas falls within District Nashik, (Excluding the Taluka- Chandwad, Taluka- Satana, Taluka-	[a] Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or Principal place of business in the area mentioned in column(4) and having income or loss less than Rs.20,00,000/-. [b] Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned column (4) and having income or loss less than Rs.15,00,000/-.	[a] All cases of persons referred to in corresponding entry in item (a) of column (5) whose names begin with the alphabet "A" or "B" or "C" or "D" or "E" or "F" or "G" or "H" or "I" or "J" or "K" or "L" or "M" or "T" or "U" or "V" or "W" or "X" or "Y" or "Z". [b] All cases of Individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (a) above.

Sr. No.	Designation of the Income tax Authorities	Head Quarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
			Malegaon, Taluka-Nandgaon and Taluka-Yeola).	<p>[c] Persons other than companies, deriving income from sources other than income from business or profession and residing within the territorial area mentioned in Column (4) and having income or loss less than Rs.15,00,000/-.</p> <p>[d] Persons being individuals deriving income from business or profession having income or loss less than Rs.15,00,000/- and residing within the territorial area mentioned in Column (4).</p>	<p>[c] All cases of persons being Co-operative society referred to in corresponding entry in item (c) of column (5) whose names begin with the alphabet "A" to "Z".</p> <p>[d] All cases of persons referred to in corresponding entry in item (d) of column (5) whose surnames begin with the alphabet "A" or "B" or "C" or "D" or "E" or "F" or "G" or "H" or "I" or "J" or "K" or "L" or "M" or "W" or "X" or "Y" or "Z".</p>
3	Income Tax Officer, Ward-2 (1), Nashik	Nashik	In the state of Maharashtra, all Talukas falls within District Nashik, (Excluding	[a] Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or Principal place of business in the area mentioned in column(4) and having income or loss less than Rs.20,00,000/-.	[a] All cases of persons referred to in corresponding entry in item (a) of column (5) whose names begin with the alphabet "N" or "O" or "P" or "Q" or "R" or "S".

Sr. No.	Designation of the Income tax Authorities	Head Quarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
			the Taluka-Chandwad, Taluka-Satana, Taluka-Malegaon, Taluka-Nandgaon and Taluka-Yeola).	<p>[b] Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned column (4) and having income or loss less than Rs.15,00,000/-.</p> <p>[c] Persons being individuals deriving income from business or profession having income or loss less than Rs.15,00,000/- and residing within the territorial area mentioned in Column (4).</p> <p>[d] Persons being individuals deriving income from sources other than income from business or profession (including salary) having income or loss less than Rs.15,00,000/- and residing within the territorial area mentioned in Column (4).</p>	<p>[b] All cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (a) above.</p> <p>[c] All cases of persons referred to in corresponding entry in item (c) of column (5) whose surnames begin with the alphabet "N" or "O" or "P" or "Q" or "R" or "S" or "T" or "U" or "V".</p> <p>[d] All cases of persons referred to in corresponding entry in item (d) of column (5) whose principal source of income is from Salary and whose employers names begin with the alphabet "A" to "L" of Nashik District.</p>
4	Income Tax Officer, Ward-3(1), Nashik	Nashik	In the state of Maharashtra, Yeola Taluka in Nashik	[a] Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or Principal place of business in the area mentioned in column(4) and having income or loss less than Rs.20,00,000/-.	[a] All cases of persons referred to in corresponding entry in item (a) of column (5) whose names begin with the alphabet "A to Z" of Taluka-Yeola

Sr. No.	Designation of the Income tax Authorities	Head Quarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
			District.	<p>[b] Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned column (4) and having income or loss less than Rs.15,00,000/-.</p> <p>[c] Persons other than companies, deriving income from sources other than income from business or profession and residing within the territorial area mentioned in Column (4) and having income or loss less than Rs.15,00,000/-.</p> <p>[d] Persons being individuals deriving income from sources other than income from business or profession (including salary) having income or loss less than Rs.15,00,000/- and residing within the territorial area mentioned in item (B) of Column (4).</p>	<p>[b] All cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (a) above</p> <p>[c] All cases of persons being Co-operative society referred to in corresponding entry in item (c) of column (5) whose names begin with the alphabet "A" to "Z" of Taluka-Yeola</p> <p>[d] All cases of persons referred to in corresponding entry in item (b) and (c) of column (5) whose principal place of business or profession or residence is within the territorial area Taluka-Yeola and whose employers names begin with the alphabet "A to Z".</p>

Sr. No.	Designation of the Income tax Authorities	Head Quarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
			B) In the state of Maharashtra, all Talukas falls within District Nashik, (Excluding the Taluka-Chandwad, Taluka-Satana, Taluka-Malegaon, and Taluka-Nandgaon).	[e] Persons being individuals deriving Income from sources other than income from business or profession (including salary) having income or loss less than Rs.15,00,000/- and residing within the territorial area mentioned in item (B) of Column (4).	All Persons deriving income from salary whose employers names begin with the alphabet "M" to "Z" of Nashik District.
5	Income Tax Officer, Ward-1, Dhule	Dhule	In the state of Maharashtra, all Talukas falls within	[a] Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or Principal place of business in the area mentioned in column(4) and having irrespective of Income or loss.	[a] All cases of persons referred to in corresponding entry in item (a) of column (5) whose names begin with the alphabet "A" to "Z" .

Sr. No.	Designation of the Income tax Authorities	Head Quarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
			District Dhule and Nandurbar.	<p>[b] Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned column (4) and having irrespective of income or loss.</p> <p>[c] Persons other than companies, deriving income from sources other than income from business or profession and residing within the territorial area mentioned in Column (4) and having irrespective of income or loss.</p> <p>[d] Persons being individuals deriving income from business or profession irrespective of income or loss. and residing within the territorial area mentioned in Column (4).</p> <p>[e] Persons being individuals deriving income from sources other than income from business or profession (including salary) Irrespective of income or loss. and residing within the territorial area mentioned in Column (4).</p>	<p>[b] All cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (a) above.</p> <p>[c] All cases of persons referred to in corresponding entry in item (b) and (c) of column (5) whose names begin with the alphabet "A" to "Z".</p> <p>[d] All cases of persons referred to in corresponding entry in item (d) and (e) of column (5) whose surnames begin with the alphabet "A" to "Z".</p> <p>[e] All cases of persons referred to in corresponding entry in item (d) and (e) of column (5) whose employers names begin with the alphabet "A" to "Z".</p>

Sr. No.	Designation of the Income tax Authorities	Head Quarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
6	Income Tax Officer, Ward-1, Malegaon	Malegaon	<p>A) In the state of Maharashtra, exclusively Taluka-Malegaon, Taluka-Satana, Taluka-Nandgaon, Taluka-Chandwad. falls within the District Nashik.</p> <p>B) Yeola Taluka</p>	<p>[a] Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or Principal place of business in the area mentioned in column(4) and having Irrespective of income or loss.</p> <p>[b] Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned column (4) and having irrespective of income or loss.</p> <p>[c] Persons other than companies, deriving income from sources other than income from business or profession and residing within the territorial area mentioned in Column (4) and having irrespective of income or loss.</p> <p>[d] Persons being individuals deriving income from business or profession irrespective of income or loss. and residing within the territorial area mentioned in Column (4).</p>	<p>[a] All cases of persons referred to in corresponding entry in item (a) of column (5) whose names begin with the alphabet "A" to "Z".</p> <p>[b] All cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (a) above.</p> <p>[c] All cases of persons referred to in corresponding entry in item (b) and (c) of column (5) whose names begin with the alphabet "A" to "Z".</p> <p>[d] All cases of persons referred to in corresponding entry in item (d) of column (5) whose surnames begin with the alphabet "A" to "Z".</p>

Sr. No.	Designation of the Income tax Authorities	Head Quarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
				<p>[e] Persons being individuals deriving income from sources other than income from business or profession (including salary) having income or loss of Rs.15,00,000/- or above and residing within the territorial area mentioned in Column (4).</p> <p>[f] Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or Principal place of business in the area mentioned in item (B) column (4) and having income or loss of Rs.20,00,000/- or above</p> <p>[g] Persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (B) of column (4) and having income or loss less than Rs.15,00,000/- or above.</p>	<p>[e] All cases of persons referred to in corresponding entry in item (e) of column (5) whose employers names begin with the alphabet "M" to "Z" of Nashik District (including Talukas of Malegaon, Nandgaon, Chandwad and Satana).</p> <p>[f] All cases of persons referred to in corresponding entry in item (f) of column (5) whose names begin with the alphabet "A" to "Z" of Yeola Taluka</p> <p>[g] All cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (f) above</p>

Sr. No.	Designation of the Income tax Authorities	Head Quarters	Territorial Area	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
				<p>[h] Persons other than companies, deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (B) of Column (4) and having income or loss less than Rs.15,00,000/- or above.</p> <p>[i] Persons being individuals deriving income from business or profession having income or loss less than Rs.15,00,000/- or above and residing within the territorial area mentioned in item (B) of Column (4).</p>	<p>[h] All cases of persons being Co-operative society referred to in corresponding entry in item (h) of column (5) whose names begin with the alphabet "A" to "Z" of Taluka-Yeola</p> <p>[i] All cases of persons referred to in corresponding entry in item (i) of column (5) whose names begin with the alphabet "A" to "Z" of Yeola Taluka</p>


 (Kranti)
 Addl. Commissioner of Income Tax,
 Range, Nashik.

No.Nsk/Addl.CIT/Range/120/Jurisdiction/2020-21/ 481

Date : 28.09.2020

Copy to:

1. The Pr. Chief Commissioner of Income Tax, Pune
2. The Director General of Income Tax(Inv), Pune.
3. The Chief Commissioner of Income Tax, Pune.
4. The Pr. Commissioner of Income Tax-1, Nashik
5. The Directors of Income Tax(Inv), Pune and Nagpur.
6. The Pr. Commissioner of Income Tax (Central), Nagpur.
7. The Commissioner of Income Tax (Appeals)-1, 2 & 3, Nashik.
8. The Commissioner of Income Tax (Appeals)-1 & 2, Aurangabad.
9. The Addl. Commissioner of Income Tax, Range, Jalgaon and Aurangabad.
10. The Addl. Commissioner of Income Tax, (Inv), Nashik
11. The Addl. Commissioner of Income Tax, (Central), Nashik
12. All A.O's & TRO under the charge of Pr. CIT-1, Nashik
13. The ZAO, CBDT, Nashik
14. The AD (Systems), Nashik



Addl. Commissioner of Income Tax,
Range, Nashik.